ler section 159 of the Customs Act, .962, a copy (in English and Hindi) of •he Ministry of Finance (Department >f Revenue) Notification G.S.R. *No.* 563, dated the 25th July, 1987, amending Notification No. 122-Cus. dated the 11th May, 1963, so as to tender liquid helium gas kept in containers eligible for remission of duty on such deficiency as may occur on account of natural causes ; rid storage, together with an Explanatory Memorandum thereon. [Placed in Library. See *No.* LT-4588/87 I

I. Spices Board (/ mend me tit) Rules, 1987.

H. Notification of the Ministry of Commerce.

THE MINISTER)F STATE IN THE MINISTRY OF C OMMERCE (SHRI P. ,R. DAS MUNSfl): Madam, I *beg* to lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Commerce, No tification G.S.R. No. 661(E), dated the 17th July, 1987, publishing the Spices Board (Amendment) Rules, 1987, under section 40 of the Spices Board Act, 1586 [Placed in Li brary. See No. LT-1611/81]

II. A copy (In English and Hindi)of the Ministry of Commerce No-

^N tification S.O. No. 725(E), dated the 17th July, 1987, making amendment in paragraph 5 of the Open General Licence No. 18/85—88, dated the 12th April, 1985, published under the Notification No. S.O. 319(E), dated the 12th April, 1985.

[Placed in Library See No. LT-4612/, 87]

MESSAGE FROM THE LOR SABHA

The Conservation of Foreign Exchange and P)evention of Smuggling Activities (Amendment) Bill, 1987.

SECRETARY-GENERAL: Madam, I have to report o the House the

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following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha

"In accordance with the provisions of rule 96 of the Rules' of Procedure and¹ Conduct of Business in the Lok Sabha, I am directed to enclose the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1987, as passed by the. Lok Sabha at its sitting held on the 10th August, 1987."

Madam, I lay the Bilr on the Table.

MOTION FOR APPOINTMENT OF A JOINT COMMITTEE OF BOTH HOUSES TO ENQUIRE INTO THE ISSUES ARISING FROM THE RE-PORT OF THE SWEDISH NATIONAL AUDIT BUREAU RELATING TO THE BOFORS CONTRACT TO SUPPLY 155 MM HOWITZER GUNS TO INDIA

THE DEPUTY CHAIRMAN: Now, we take up the Motion for appointment of a Joint Committee. Shri Jaswant Singh.

SHRI JASWANT SINGH (Rajasthan): Madam, Deputy Chairman, to whom do I address my...

AN HON. MEMBER: To the Chair.

THE DEPUTY CHAIRMAN; Order please. You can address the Chair, now.

SHRI JASWANT SINGH: I would happily address the Chair, if anybody from the Ministry of Defence were present.

THE DEPUTY CHAIRMAN: Yes, you can address. There are other (Ministers who are sitting there. He is coming from the Lok Sabha. So, you can start.

SHRI JASWANT SIINGH: With your permission, madam, can I desist for a minute until the Leader of the House finishes his conference?

THE DEPUTY CHAIRMAN: No.

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SHRI JASWANT SINGH: Until the'Leader of the House finishes with his conference. You have to just instinctively say 'no',to whatever I say. There are conferences being held in the House. I am making a simple request.

THE DEPUTY CHAIRMAN: No discussion in the House. Order please.

SHRI JASWANT SINGH: It is a very simple request. I only re- ' . quested for order in the House, when the Leader of the House is himself holding a conference and you said no.

THE DEPUTY CHAIRMAN: I did not say no. I said you start.

THE MINISTER OF FINANCE AND THE MINISTER . OF COM. MERCE (SHRI NARAYAN DATT TIWARI): Madam, I am very sorry. The officiating leader of the Opposition was here standing. Therefore, I had to listen to his important advice.

SHRr JASWANT SINGH; That is why I made the request that if the leaders of the Opposition and the Government are conferring, I appeal to the Chair that I desist from my presentation.

THE MINISTER *OF HOME AF-FAIRS (SHRI BUTA SINGH): We are most attentively waiting for the words of the hon. Member.

SHRI NARAYAN DATT TIWARI: But I am very thankful to you for your advice. I hope everybody will heed his advice.

THE DEPUTY CHAIRMAN: Everybody is attentive now and will listen to you. So. please start.

SHRI JASWANT SINGH: Madam Deputy Chairman, I am grateful for the consideration shown by you, as b_v the Leader of the HOUSP as in-

[RAJYA SABHA] Committee to enquire 180 Bolorg contract

deed by . the treasury benches and the Ministerial ranks. I am also gratified that 4ne Minister of State for Defence is now rushing into the House.

I made the appeal because 1 do believe sincerely that this is an exceptional debate that we are participating in here. It is exceptional in circumstance, it is exceptional win import and it is exceptional in consequence. Personally I would have been happier if the occasion for such a debate in the Parliament had not ever arisen.

Just last evening my distinguished colleague, the former Minister of State in the Ministry of Defence. Shri Arun Singh, made an impas. sioned and a deeply felt intervention. I do not fault his cause, indeed in part I share it. He was good enough during his intervention to refer to the honour that I had of serving the colours.

THE DEPUTY CHAIRMAN; Mr. Jacob, somebody is talking to you. Will you please ask them to go and take their seats? Please sit down.

SHRI JASWANT SINGH: Madam, I was saying that he was kind en ough to refer to .the honour that I had of ssrvmg the colours'. I am afraid, however, that my good friend "J⁴ a bit lost in his own impassioned plea. We admire his sense of loyalty, such a rare commodity in these bleak cfays. But it would be pre. sumptuous of me to even venture to suggest to him that there does exist a hierarchy of Indeed he himself was mindful of that hierarchy of loyalties, when fie said that "our country is larger than any individual, it is larger than any party and it is larger than any system". Thereafter, for him to have suggested that the discomfiting of a single individual is tantamount or amounts to political destabilisation ' of the country was overstretching the argument. Of course, the assence of our present concern is not the technical SAM1+ «-, « -.1 — _____ *X _*» _____

weapon system. That might not be the essence of ovr concerns but they are also not extra ieous to our anxiety. Indeed they are in integral part of them. He advised us to desist. E differ, with respect, on principle. U a Parliament, any Parliament were ever to give up its role and function as an unflinching and "unrelenting iconoclast then it would be abdicating its primary respoasibility.

This debate, Madam, therefore, following upo'n the Government's motion is not about heros s and heroics. It is -essentially about he integrity, intelli* gence, alertness versus sanguinity of our Government. Whether our Government brought honesty, good sense and despatch to ; subject of a parti, cular public anxii ty or. was it laggard and evasive? Is our Government to be faulted on thi account or is it to be applauded.

Madam Deputy Chairman, a number of statements have been made in both Houses inside the Parliament outside the Parliament. The Prime Minister has? made statements, the present Defence Minister has made statements. Indeed the leader of the House in his new incarnation as the Finance Minister has also made a statement in the Lok Sabha. I do not want to refer to the statements made in both Houses of Parliament because that would be taking up my time as also repeating of what has already been said. I am nevertheless constrained to refer to two Or three statements made by the Prime Minister on this controversy, outside the House, in the intervening period of the two parliamentary sessions. After the receipt of the report to RRV from Sweden^ the hon. Prime Minister .On 30th June has said—and this is wl(R: confuses us and makes it mandatory on the Government to ex. plain its position--that to a great extent the Swedish Government report has vindicated what he has said of what the Government has said. This 8 a point made by others also and I fail to understand where the vindica.

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from the RRV. This also further confuses us. The Prime Minister says in an interview to "Navbharat Times" and he repeats it in an interview to one of ths pictorial journals: "Let me tell you' informs the Prime Minister to the country, what he feels has happened and if what he feels has happened is already a matter of record, then, why this charade of a Parliamentary enquiry. He says, what he ' feels has happened is that whoever signed the agents contract and it says it was signed in 1977, it must -have been signed for an absurdly high figure. Madam, with great regret I have to point to the statement made by ths Prime Minister voluntarily in the' Lok Sabha the other day. The Prime Minister there has said, neither he-I) do not have the exact words— nor members of his family were involved etc. I was in the gallery of ths Lok Sabha when this statement was made. I must in all honesty and candidness admit. I as an Indian felt diminished as a consequence. Of course, I am a political adversary of the Prime Minister. I don't hide it. But that such a days has occurred in India when the Indian Prime Minister has had to stand up> in Indian Parliament and has had to vouch for his credibility and honesty it diminishes not just the status of the Indian Prime Minister, of the office of the Indian Prime Minister, itmakes me, as an Indian, feel smaller that my Prime Minister, even if by circumstances, is being forced to make such a humiliating statement. And , you know, what is even more tragic-and a number of Members have referred to it, it is tragic to all of us here-that outside, people do not still bslieve this statement. It is tragic in the extreme. I will go along with just one more statement made by the Prime Minister recently in Rajkot. I don't vouch for the exactness of the statement because it is reported in. the newspapers. The Prime Minister, on 9th August, 1987. at Rajkot said, "It is understandable and categorically clear that the Opposition is^not interested in finding

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ PATIL): Madam, in this House, we have found so many, Mem. bers referring to the newspapers and reading out from the newspapers. One does not know whether the state. ment which appears in the newspapers is authentic or not. *{Interruptions}*

SHRI RAM AWADHESH SINGH (Bihar): If it is not contradicted...

SHRI SHIVRAJ PATIL: The rule and the convention in the House is if a statement has to be relied upon, if it is to be referred to, it should be authenticated. If a Minister makes a statement, that statement has to be authenticated by the Minister. Unless it is authenticated, it is not relied upon. The rule is that if a book is to be referred to, that book should have been written by a pergphality which is recognised. Now, here, every now and then, references are made to the newspaper reports. We have all respect for the newspapers T)ut, Ma. dam, I want to submit very humbly that we cannot refer to the newspapers reporting in this fashion. (In-terruptipns)

श्री राम ग्रवधेश सिंह : यह जो दिखा रहे थे... (व्यवधान)... अखबार ग्रापके पक्ष में हों तब तो सही बोलता है लेकिन जब ग्राखबार का बयान ग्रापके खिलाफ जाता है तो कहते हैं कि हमारा नहीं है यह ग्रथोंटिक नहीं है। ऐसी कोई प्रक्रिया है क्या ?

SHRI V. GOPALSAMY (Tamil Nadu): Madam, I am afraid, Mr. Deba Prosad Ray has come here to threaten my friend.

THE DEPUTY CHAIRMAN: Mr. Ray, you go back to your seat.

थी राम प्रवधेश सिंहा मैडम... (ब्यबधान)

[RAJYASABHA] Committee to enquire 184 Bofors contract

जपसमापति : सापको मैंने एकाऊ नहीं किया । साप बैठ जाइये । साप क्यों बार-बार ठठ रहे हैं ।

थी राम सबधेश सिंहः अयोटिक को संबार जो इन्होंने उठाया है यह कैंसा है ?

उपसभापतिः : इत्य बैठ जाध्ये । विना चल्ह् द्याप उठ जाते हैं ।

अभी राम अवधेश सिंहः जो इतके पक्ष में जायेगा सही ग्रीर जो खिलाफ में जायेगा गलत । ... (व्यवधान)...,

THE DEPUTY CHAIRMAN: Let me speak. Unless a report is authenticated, it cannot be quoted. However, if there is any report, it can be referred to and if it is not correct, the Government can contradict.

SHRI JASWANT SINGH: There is a simple point Madam, as reported in the newspaper and until today, not contradicted by the Government and indeed, the Government has an opportunity to contradict it. The Prime Minister on 9th August 1987 6aid. "it is understandable and categorically clear that the Opposition is not interested in finding the facts". This is a statement which is pregnant with controversy. It is, of course, of ques-tionable syntex and innovative grammar. But, that is not the point. The point is that if the Prime Minister's approach to the issue is as loaded as it is, then, of course, our approach to the whole question of Committee of the Parliament becomes even more difficult. I listened to the hon. the Defence Minister piloting the discus, sion i_n the Lok Sabha with great attention, r sat through the debate for the days that debate took place there, with a view to educating myself, on what was taking place on an issue of great importance. The hon. the Minister of Defence, for whom I have high personal regard, by his long parliamentary career, brings grace to Ms office. He has also administrative acumen aiw lone experience. I was

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looking forward, Madam, that the •Minister of t Defence, in his interven. tion, would put foi war* to the public and to the Parliament arguments of such excellence and stimulating flavour that the debu te would be lifted out from the morass in which it is sunk at present and we would be addressing ourselves to the real issues which are confronting us. I must, in all honesty, admit, with a sense of much disappointment, that the hon. Defence Minister < hose, instead, to engage He himself n petty debating points. made three assertions in the. other House t mt we must not start with questioning the bonafides; we must rely on 'acts and we must . not politicise the mestion. It might be that my undersl anding of what you said is at fault. But this is my understanding. This is ; political, body; we are not $_{a}$ 'gosala'. To the extent we are engaged with the politics of the day and an issue which is deeply political, which has torn the nation as no other issue hae done for the last four months as speaker after speaker has referred to it. It does not then lie in the Defence Ministers mouth to suggest not. to politicise it. I am totally in agreement with him when it comes to reliance on facts and when it comes to questions of bonafides. I do not approach this discus, eion by questionij g anybody's bonafides. I have the ullest faith on the bonafides of the hon. Defence Minister and his team and indeed, the entire Defence Minis fry and the Armed Forces. The question is somewhat different. Let me briefly refer to what the Leader of the House, in his proxy role as the Finance Minister, informed us about this controversy. * He said a team of Reserve Bank OffL cers had gone to find out facts which, in fact, a. telephone call to our Ambassador in Switzerland could have established. The team of Reserve Bank Officers did not need to go. He did not shed light on a crucial aspect. Some suggest of the Government's connivance with Mr. Chadha in escap. ing from India. Now, Hon'ble Shri Narayan Datt Ti\ ari was only performing a proxy r)le in the sense that

he had only just taken over the Finance Ministry. The Finance Ministry had been in charge, until the other day, of the Prime Minister. When the Prime Minister was the Finance Minister, Mr. Chadha who is an acknowledged, established agent,, consultant or whatever managed to leave the country. We are not any the wiser how it happened. All, that we know is, the Prime Minister, on 30th June again, in an interview, said, "What could we have done? H_e left earlier. W_{e^-} cannot take short cuts." etc. etc. Madam, the two statements that h?ve been made by the h°n. Defence Minister and the Minister of State in Rajva Sabha and Lok Sabha differ in emphasis and in detail. The essential words that are mad" consistently by the Government are that they had assurances" and "cmry.t-ments". These are the words used. Indeed, in an earlier debate in the Lok Sabha, the hon. Minister for Defence took pains to point out that when there was a "commitment" from so honourable a man as the late Swedish Premier, why should we start questioning. So the first point that sticks, on the emphasis, is this about "commitment". Secondly, about insufficient "evidence"; "evidence has been lacking". And thirdly, that this Government, our Government, has "consistently" and "vigorously" fol-lowed up matters and that it is on account of the "insistence" of our Government that whatever progress has been made has been made. I would like to rebut each of these three assertions on the basis not of my figments of imagination, but of facts. Firstly, about "assurances" and "commitments". I Would like to quote from an interview given by Mr. Aberg. He is Principal Permanent Secretary of the Ministry of Foreign Trade in the *Government* of Sweden. Repeat, edly we have been told that Olofe Palme gave us assurances, he gave us commitments. He is what Aberg says:

"It all happened at the private visit which Palme paid to the Gandhi family. Kv*n the wife and kids

[Shri Jaswant Singh]

were present on that occasion and there was only Palme present. I had this information by word of mouth from Palme personally."

He further joes on to say-

"On the occasion when Palme said this to Gandhi, it was only on the ground of a verbal undertaking from the Managing Director of Bo-fors, Mr. Martin Ardbo, that Bofors ... have given the Government of India a written undertaking but that the Government of India says that that written undertaking of Bofors is corroborated, supported, committed, by the Swedish Government is wrong ... "

So the question which was asked of Aberg was: Was anything in writing never given? Aberg says that what Palme did on the occasion was that he passed on an understanding from Bofors to Gandhi...

SHRI SHWRAJTPATIL: I am sorry to interrupt my friend. What is he doing now. He is quoting; he is quot^ ing from a magazine. Is it allowed?

THE DEPUTY CHAIRMAN: No, it is now allowed.

SHRI PARVATHANENI UPSNDRA (Andhra Pradesh): Why not? What is wrong? It is very strange.

SHRI SHIVRAJ PATIfL; I will be bound by the ruling of the Presiding Officer. "

THE DEPUTY CHAIRMAN: You cannot quote unless it is authenticated.

SHRI JASWANT SINGH: I authenticate It now.

THE DEPUTY CHAIRMAN: It is the convention of this House. Unless it is authenticated you cannot quote.

SHRI PARVATHANENI UPEN. DRA: No: no. Hi takes the responsi bility. You can ask him for the source. »

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SHRIMATI RENUKA CHOW-DHURY (Andhra Pradesh): Madam, is there a parliamentary procedure to authenticate a statement?

THE DEPUTY CHAIRMAN': He can make a reference but not quote. He cannot quote all the fime. A reference may be made. He cannot go on quoting agairrtmd again.

SHRI PARVATHANENI UPEN-DRA: You can ask for the source.

SHRI DIPEN GHOSH (West Ben. gal): The point is that the Prime Minister in this House saia \$rat Hofor Company's undertaking, written undertaking, was corroborated to him by Olofe Palme. But there is a statement in the press from the Swedish Government that it was not corroborated by Olofe Palme, it was a simple verbal statement, it was a private talk that he was referring to. Who is going to authenticate it-

SHRI PARVATHANENI) UPEN-DRA: Let them deny it. They are denying so many things. Let fnem deny this also.

भी राज अबद्धेश सिंह : महोलया, यदि खापकी हलिग मात जी जाए तो इस राइन का कई भी सदस्य व छ गोग ही नहीं सकेगा अप सपनी सलिग दीजिए।

उपसनापति : आद बैठ जॉईए । आप सु-ाते नहीं हैं, बोलते ही जात हैं . . . (व्यवधान)

SHRI JASWANT SINGH: I will repeat what I said. This is what Aberg says. Palme himself never promised anything. A question is asked; Is there documentation in writing? To which it is said, No. Later on there has been information in writing. At point of rhne when visits occurred, all was verbal. Of course, Bofors had maae, had given, a commitment because they are the vendors and they wanted to sell their wares. But the question here is different. Repeatedly it has been pointed out, and the honourable Defence Minister also

ias said, that they iave the commitment of the Swedish Government, tech is wrong. Cn 28 April, the *rime Minister in this House says, "I WHild like to reconfirm what the iwedish Government has told us re.

ently "-this is on^u 28 April and ou want the confirmation of this also, dadam?-".. .about a week or ten Lays ago before th^ debate in this louse, that there are no middle men is confirmed by Mr. Olofe'Palme to ae and that Bofon has reconfirmed his to.me". This was put across to Ss. Anita Gradin, who is currently he Minister of Foreign Trade in the Jovernment of Sweden. She listens o this statement v-ry carefully and hen without hesita ion flatly denies hat the Swedish Government had tone any such thin;. Madam, these ire naturally there ore, remarks for B to be aggrieved £ bout, for us to be rancerned with, as o where actually Mr Government stands. I~go further, ta the question of evidence now.

Repeatedly we have been told that he Government has not been able to iCt because there ha_s not Deen suffi-:ient evidence. I do not rely on any >iher source but the Report of the Swedish Audit Bureau. I would like o ask of the Government: Where did he cause of action first arise? We iave painted a picti re that it was the real, it was the enthusiasm, and it rag the insistence offhe Government >f India which has resulted In all hese facts being found out. On the wmtrary-I am disappointed-the cruial evidence is the letter of April 24, jyriUen by Bofors to the Government if India. But 1 here is not a single mention of that letter rf 24th April in the honour-able ~r of State for Defence's state-in the other House or in this House. Why is there not a men--tion? Why is there not a mention of that letter of the 24th April either in, the Lok Sabha or ere when part of the text of the letter is contained In the Report itself? It is misleading of the Governmer t, therefore, to. suggest that it wa i their enthusiasm for finding out the facts which resul-

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ted in the institution of inquiry by the Swedish Audit Bureau. Here is what the Swedish Government itself has said on the subject:

"The Report of the National Audit Bureau was referred to an examination of the records underlying the amount delivered to the Indian Ambassador in Stockholm by AB Bofors concerning certain payments in connection with the Howitzer contract signed with India in 1986."

This is a statement of the Ministry of Foreign Affairs of the Govern-, ment of Sweden of 4th June, 1987. This is a statement of the Government of Sweden which says that it was on the specific aspect of the letter of 24th April that the whole inquiry needed to be set up. According to the National Audit Bureau-I am quoting only select parts of it-an agreement exists. This is the Swedish Government's covering note: "An agreement exists' on settlement of commission subsequent to the owit-zer deal and information exists that considerable sums have been disbursed referring to this contract." "There had been ... "-please mark these words--"...other payments made by Bofors during the period in question the purpose and recipient of which it has not been* possible to clarify with the aid of the data available the 'National Audit Bureau."' I would like to venture and say here that the amount involved of pay-offs is not fifty mil]io_n dollars, is not fifty crores o? rupees, but there are report—that the figure has crossed Us. 120 crores and what we have today is only the admitted portion of the payments made.

Now, Madam, here is what is- caliph the "Instructions to the National Audit Bureau". "After consultation as pajt of the instruct'on to the National Audit¹ Bureau to carry out an aodif of the records underlying. .. "-What therefore, is the text of the letter of the 24th April? Since you have run* the bell, I won't go through the full text.

»

HE DEPUTY CHAIRMAN: You can sUni up now.

SHRI JASWANT SINGH; I wont go through the full text of the letter of April 24 because it is already with you. It has been published in past. My point is that there are portions of this, letter which have not been published. References to these portions are contained in the Audit Bureau's report itself. One assertion that has been made in this letter of April 24. which has not been referred to at all by the Government in either of the statements, is about reimbursement of consultant services within the ar«as of marketing and counter-purchasing. What is the finding? The finding of the National Audit Bureau is that in the supply contract there is an agreement on counter-purchasing. But according to A.B. Bofors, no such counter-purchasing has taken place so far-Secondly, about the amounts involved, here is what the Audit Bureau report says. Bofors states that the costs of winding up amounted to 2: to 3 per cent of the orders of the sums, that is, S.E.K. or Swedish Kronor, 170 to 250 million. All this money was disbursed during 1986.

I should put it to you, Madam, that ihis information was already available with the Government, by inference and clearly enough, on 24th of April itself. Indeed, I, with due sense of responsibility, after publication and making public of the report of R.R.V. spoke to our Ambassador in Stockholm. He confirmed to me that the fact of 2 to3 per cent of the total value of the contract had been made available by Bofors to him on 2th of April itself. What[^] has the Government been doing since 24th of April? If the Government was in knowledge of this, why did the Go yernment not immediately do two *rule* things? Why did it not impound the passport of Shri Chadha? Why did it not immediatily ask Bo-fors to provide full details? Why did it choose then a circuitous route of

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asking the Swedish Government to enquire into information that had ah ty been made available to the Government of India? This is about evidence.

vigorous etc. etc. I will be very brief .out now. Chronologically, the evidence oi vogorouS efforts, for which there is so much of dobut, has been put into question incidents of Ji*iy 3 onwards. the bv has been referred to by various This speakers in this House and in that Ho.use. We have f every right to ask as to what actually transpired between July 3 when Mr. Bredin, an official of Bofors, meits with a high official of the Ministry of Defence. That high official. imbued with a sense of purpose, instructs Mr. Bredin in words to the effect that the kind of reply that he had personally brought, is an insult to India and we will not accept it. I admire that! official for the stand he Mr. Bredin consults him and took. then it is decided that senior officials, including the Principal Legal Adviser of Bofors, would arrive India over the weekend and be available for conference by Monday, the 6th. What is'it that takes place on Saturday, the 4th? (Ti?rje bell rings). Such an important decision was taken by the Government and now it does not' lie in the Government's mouth to say that they are, of course, entitled to change their mind. Of course, the Government is entitled to change its mind on anything. But on substantial' issues like this-, it i_s different. The Prime MS inster says: "What is the point of talking to Bofors when they will not talk to us?" If Bofors will not talk to the Prime Minister of India, if the Prime Minister of India is unable to elicit facts from Bofors, the vindors how does the Government expect a committee which has been instituted to investigate facts and which have already been established, to go through the basic task which has been .given to it? If I were to read, it will take time and you will start ringing the bell.

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THE DEPUTY CHAIRMAN; You have already take 1 more than the time allotted to yu

SHRI JASWANTT SINGH: The task given to the l.R.V. by the Government of Swei en and the tasks which the Govern nent of India has now given to JUT Parliamentary Committee are sir.iilar. if the same tasks were given o the R.R.V. and the R.R.V. has already come forward with its findings, what do you wish to do with Che Parliamentary Committee? Madam, I have difficulties on principle, on the very institution of this Committee of the Parliament. A decision is taken because some important issues are called to account. You wi. h to institute a Committee to enc uire into a matter that has already been investigated, further details of which it has not been possible for >ur Prime Minister himself to obtain as he himself admitted, by a Corimittee which cannot summon foreign nationals, cannot liaise with foreign Governments, cannot summon even its own Ministers.

THE MINISTER OF DEFENCE (SHRI K. C. PANT): I want to just correct my friend. It can summon foreign nationals and he knows it.

SHRI JASWANT SINGH: It cannot summon even its own Ministers.

THE DEPUTY CHAIRMAN: Pie-, ase conclude now

SHRI JASWANT SINGH; And yet we wish to give it the appearance as if it is an answer to all of our problems. Madam, my principal objection to the institution of a Parliamentary Committee i^ no longer about timings or the details or the clauses what powers you give us or do not give us. My principal objection is the difference between the Executive and the Legislatire. A decision is taken by the E>ecutive. It is the responsibility of -he Executice to resolve the problef s following it. We can certainly ex inline, we can cer-

tainly be the watchdog of the Executive. But the Parliament cannot be passed on the responsibility of doing a job which is the job of the Executive to do. If there has been a muddle, if mistakes have been made, if payments have been made amounting to Rs. 50 crores which are admitted, it is the Executive's responsibility to find out those facts. It is no longer with the Parliament and you cannot transfer the responsibility in that.

THE DEPUTY CHAIRMAN: Now I will have to call another Member.

SHRI JASWANT SINGH; I am concluding, Madam. If you wish to arrive at the truth, I make two simple recommendations; they are contained in my Motion of Amendments. We do not need to go into instituting a Joint Parliamentary Committee. We need only unanimously resolve in this House and the other House that the two Houses of Parliament unanimously resolve and call upon the Swedish Government to furnish to us immediately the excised portions of the Audit Bureau's Report. It will immediately do away with any need for constituting a Committee because the facts are already known. Secondly, Madam, let the two Houses of Parliament unanimously resolve and ask upon Bofors- to furnish full fact, in the matter. failing which their contract be cancelled. We need to be very categorical here, Madam, that what might technically be a feasible proposition as far as the weapons cont-iract is concerned is politically no longer tenable. If we do not recognise it, we are making a mistake. And I appeal to the hon. Minister of Defence not to take the line which he has been doing that because legal issues are involved, because moneys are involved, therefore, a country ;like India is stymied in dealing with an arms trader like Bofors. The issue is not money. The issue is the status of, India and it does not lie with Bofqis-what is Bofors, an armament manufacturer:---and when it comes to asking for information which relates

L3hri Jaswant Singh] to pur- own purchases, the Government of India comes forward to us and sav_f that they cannot obtain in iormation about weapons that they have themselves purchased from the seller. It is an amazing statement trie Government of India to make, and it is an amazing, incredible admission oi incompetence. (Time bell rings). Madam, we have had very high price to pay for all this. This controversy has extracted a very high price from this nation, and that high price can never be courted in purejy or only or ever in money terms. The high price is evident in the edgy atmosiphere inside this House. The high pride is evident in the tense edginess throughout the country that obtains today. Let me conclude, Madam, without your ringing the bell. I suggest to this Government, to my good friend, the hon. Maksha Mantri, and the hon. Minister of State, and indeed to my esteemed friend, the former Minister of state, that truth is a cleansing process, face it, go through with this process, you do not need a Parliamentary Committee for that. Facts already stare you in the face. Act on them. Let it be said after here...

THE DEPUTY/ CHAIRMAN: I am very sorry, Mr. Jaswant Singh, you cannot go on like that.

SHRI LAL K. ADVANI (Madhya Pradesh) He is concluding, Madam.

THE DEPUTY CHAIRMAN; You cannot go on speaking and taking the time of others.

SHRI JASWANT SINGH; Let it be said that the only coin in the realm of India, that has currency, is minted from truth, trust and openness and not from the questionable alloy of temporary convenience.

SHRI P. *N.* SUKUL (Uttar Pradesh): Madam Deputy Chairman, I am really thankful to you for giving me this chance for speaking on

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this important and highly controversial subject.

Ma.dam, it is also a very peculiar case w_e are discussing in this House and its peculiarity is not only due to the fact that for the nrst time such a Parliamentary Joint Commi'tee is going to be or is proposed to be appointed to make necessary probe into the affairs of the Bofors Company or tile contract we have had with them for supply of guns. It is peculiar also because it was at the instance of ou_r oPP°sition friends that this Joint Committee was conceded by our Prime Minister.

It was in fact our own friends from the Opposition parties who had demanded originally that such a Joint Committee should be appoined and when this Joint Committee has been agreted upon in the Lak Sabha and it going to be agreed upon here too, our Opposition friends say it is of no consequence. They do not want to join it. It is a peculiar case because as our hon. friend, Shri Babul Red-dy was saying yesterday from that side that the Joint Committee must not look like a Committee of the Congress Party only. But who is going to make it look like a Committee of the Congress Party only? It is the Opposition themselves. They are themselves saying one thing and undoing the same in the same breath arid it is a peculiar case which has provided the maximum possible leverage to our Opposition parties to malign the Government, to abuse the Prime Minister, although they do not have even an iota of proof either against the Prime Minister or against the Government.

Madam, when negotiations for this contract stated in 1977, it ha_g been mentioned in the Audit Bureau's Report that the initial negotiations for this deal started in 1977, the Congress Government was not in power. The weapons system was tested in 1981 and it was only after due consideration and protracted negotiations that in March 1986 the issue was clinched

and the deal was Ji-naly signed. And, Madam, what wa= the position fa 1977 regarding payment of commis-in such deal;? It is only from ids that Congress Government decided to d I away with the services of middle nen and not to have such provisio is in the contarcts themselves for payment of commission to middlemen. Otherwise, before 19B0 in all such contracts, in all such deals, it was prov ded specifically in the contract itself hat so much commission would be payable and s° much commissi m would be paid. Mr Jaswant Singh was talking about the enthusia m of this Government. It was bee use of the enthusiasm of thi₃ Go\ eminent that in 1980 it was decidi d by the Government unilaterally hat we will not have the services of any middleman in Defence deals. Even today, in contracts pertainir j to other Ministries, such comn issions are paid daily; provisions are there. But it was only with regxrd" to the Defence deals that the Gc/ernment of Shri-mati Indira Gandhi decided in 1980 not to have the services of any mid-deleman so that t le money of the people of thig covntry is not frittered away on middlement or agents. That is why I said it is a very important question.

A_s I said, during the last 4 or 5 days, because of this case, because of the submarine c ise and because of the Fairfax issue, he opposition parties who had been cooling their heels almost since the last Parliamentary elections, got a chance to attack the Government, to malign the Government, although as I said they do not have any proof against any member of the Government or any members of the Defence Ministry. Yesterday they were saying about the reaction of the Prime Minister of the reaction of the Governmen that the report made by the Swedish Radio was false, baseless and misch evous, as was said by the Governmen; at that time, and they were criticu ng ii. What was

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false, mischievous and baseless, and what was the report actually? The Swedish Radio announced that Bofors company had secured that deal oy bribing senior Indian politicians and key Defence figures. Till date you cannot point out wrich Indian politician or which Defence figure; there is nothing to prove And yet they are going on maligning the Government; they are going on abasing the Government in their own way. And when they do it, I am remined of what the great philosopher

noza has written in his fens book 'Ethics." He «aya: "Each person judges of thing₃ according to the disposition Of his own brain, or rather accepts the affection of his imagination as real things." This seems to be very true today after hearing whatever the opposition freiends have to say without any proof. What they are saying is the affection of their imagination which to them seem to be real things. But for behaving ?n such an irresponsible manner, and condemning or criticising the Government without having adequate proof for that, our friends in the Opposition are really doing, a disservice to the country and to the people of thig great land.

Mr. Jaswant Singh was just reading out from the report of the National Audit Bureau, and specially the letter o? 24th April 1987. What do the Bofors say in that letter? I am quoting; "The statement made by A.B Bofors that no middleman, representative, agent was used by Bofors to represent jthe company with **the**. Indian authorities to win the contract in 1986 was correct." This was the vindication of which he was talking about. Here we stand vindicated; Bofors themselves admitted in that very letter that h_e was quoting.

I quote; "Contract negotiations and^ other contacts took place directly between the Ministry of Defence and Bofors. Secondly, no middleman was used to win the contract of 1986." This' is given in this very letter. This

[Shri P. N. Sukul]

vindicates our stand that there was no middleman in the deal. There cannot be a middleman unless both the par ties agree to have the services of a middleman. If a person is engaged by only one party, he cannot be called a middleman. Middleman means one to whose persuasions, to whose terms, to whose services, both the parties agree. Only then you can say that there is a middleman. Here, neither our Government agrees that there was a middleman nor the Bofors company says, as has been quoted in the report of the Swedish National Audit Bureau, that there was a middleman. It is here that the stand of our Government has been vindicated. I further quote

श्री चतुरानन मिश्र (विहार) : एक मिनट अगर आप इजाजत हो।

थो पशुपति नाथ सुकुल : इसके बाद तो ग्रापको बोलना ही है।

श्री चतुरानन मिश्र : अभी उन्होंने कहा है कि मिडलमैन नहीं था। तो तीन मैन होते हैं एक गवनमें मेंट, एक सब्लाय२ जिसे. हम कान्ट्रेंक्टर कहते हैं और तीसरा मिडजमैन । तो मिडलमैन नहीं थ। सापकी वात सच है तो जो रुपमा बोफोर्स कम्पनी ने दिया है কৰা বর रुपया गवर्नमेंट ने लिया है ?

श्री पशुपति नाथ सुकुल : मैं अभी बताता हू कि किसको दिया । उसी लैटर में बोफोर्स कम्पनी ने कहा है मिश्र जी----

I again quote from this very letter, as reproduced in the Swedish National Audit Bureau report-"Bofors has not made any payments of the kind alleged by the media. Those payments that were made during the time in question and possibly have given rise to erroneous conclusions were in accordance with the contract for the reimbursement of consultancy services within the areas of marke-

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ting and countrepurchasing. payments referred to by the Swedish Radio were made to a Swiss company and are completely legal and in accordance with the Swedish currency regulations and other relevant Swedish regulations. The stated payments have not been paid to any Indian company or Indian citizen and have no connection with the winning of the contract of 1986." Thi3 is the position. . Now, the question is, --in the face of what has been stated by the Bofors company and the Swedish Naional Audit Bureau and also the fact that certain payments were made, to whom the payments were made. Since we do not have the names of the beneficiaries, since we do not have the details of the payments, we are still not in a position to say who is responsible for this. Yet, without any sense of responsibility, our hon.. friends from the Opposition start criticising, condeming and maligning Shri Rajiv Gandhi and his Government. Not only this. The leaders of almost all Opposition parties,— whether it is the Janata Party or the Telugu Desam Party or the BJP-have said that the Prime Minister is personally involved or those close to him are involved. On the 8th of this month, Mr. Advani said at Ahmeda bad that the Prime Minister "*is involved. It is because of sUch wild allegations that the Prime Minister had to vouchsafe in the other House that neither he nor any member of his family accepted anything by way of bribe in the deal. Mr. Jaswant Singh was just now saying that the Prime Minister should not have done this, that he should not have explained his position. If he cannot explain his position in the Lok Sabha or in this House, where is he going to do that? Do you want that like you, he Should address public meetings and he should contradict you there? It is a serious matter and that is why this is going to be entrusted to a Joint Parliamentary That is Committee.

why, the Prime Minister did the correct thing in explaining his position

in the Lok Sabl a. I am proud him that he did so. I am proud that lie came out with t iis categorical stata-ment. In the fa;:e of this categorical statement, if sor lething otherwise is proved today, w) at will happen to Parliament, to the Prime Minister? Can you imagine '

That is why he has made this categorical statement Yes, you prove, let it be proved and repeatedly he has made it i lear that strongest possible action will be taken against all those who ar, found to be guilty in this matter of receiving payments, icommissions from the Bofors Company. So, I wil advise m_v opposition friends to w lit patiently for the final outcome of this probe, join .us in the probe, joi3 the Committee you demanded, make the probe, come to certain cone usions and then suggest what acti $>_n$ needs to be taken by the Government in the matter. And do you know when the Prime Minister agreed for the constitution of this Committe'? This was on 4th of June, after the report of the Audit Bureau had come. Before that he had not agreed. Before that he said, penaps the Committee would not be able to do its job so well, the Government would do it. But on the 4th June when this report of the A idit Bureau came and it was indicated therein that certain payments had been made, then he said, no now a Joint Committee should be appointed so that the Parliament n akes the probe, not the executive. On the one hand, Mr. Jaswant Singh criticises and condemns the executive and on the other hand, he suggests that the executive should go on with that so that they can go on criticising, condemning and n aligning them in future. We wan- you to be associated, we want yoi to do the needful, to come t₀ the p oper and right conclusion, as to w.io got the money, why he got the money, how much he got and so on We also want you

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to suggest what further action can be taken in the matter, what needs to be done. But the opposition friends a^re not inclined to join the Committee which they have themselves demanded on one pretext or the other. As the hon. Minister explained yesterday, almost all the relevant points, all the genuine demands of the opposition have already been granted by amending the terms "Of reference And what is there in the terms of reference? The proposed Committee can examine whether the procedures laid down for the acquisition of weapons and systems were adhered to in the purchase of the Bofors' guns. The Government has $als_0 > agreed$ to let the Committee have the services of the Comptroller and Auditor General of India and the Attorney General of India. The investigating agencies have been placed at the disposal of the Committee. Now it is for the Committee to use them in the best possible manner. (Time bell rings) . Also they have demanded that the Committee should be allowed to go to foreign countries and the Government have agreed that the sub Committee can go. Now if our opposition friends say that the Ministers Should aliso be made to appjear before the Committee, you see, our Constitution is based on the British pattern and Under the Westminister type of Government, Ministers do not appear before parliamentary committees. Only officers appear before the parliamentary committees. Why? That is because the Ministers are already exposed in the House to the questions of Members. On any subject you can ask the Minister, you can get the information you want. Ofncers cannot come here. They cannot give answers directly in the House. That is why those officers can go and appear before a parliamentary committee. That i" the Westminister type of functioning of the committee, and that is why it will not be proper or necessary to have Ministers appear before the proposed Committee.

[Shri P. N. Sukul]

So. Madam, before * wind up, I will request my friends of the opposition to join the Committee', to help the Government, to help the Parliament in pinning down the persons really responsible for this deal or for frittering away 1 P.M. our money. Unless you cooperate with us, unless you are there in the Committee, what will happen is it will be a committee either of कम्पनी माल बैंच रही है और वह स्विस कंपनी Congress Party or of allied parties. Then को कमीशन देते हैं ? तो क्या माननीय whatever it does, tomorrow you will be in a राज्य रक्षा मंत्री यह बताने की कृपा करेंगे कि position to find fault with its findings saying किन कारणों से स्विस कम्पनी को किस आone hand, you do not want to join the धार पर यह कमीशन दिया गया ? उस that it is a Congress Party Committee. On the Committee, and on the other hand you condemn बम्पनी के कौन-कौन डायरेक्टर और सदthe Committee because it ig without you. This 🔫 🐉 उसका क्या वास्ता हे ? is not proper, Madam. So I will join my hon. Minister and m_v hon. friends from this side in requesting my learned friends from the Opposition to join the Committee and help in the probe and thereby serve the nation, and npt to put any blame on any person, in an धिकारियों के सामने यह कहा कि यह मिन्या irresponsible fashion unless it is finally proven है, गलत हे बेबूनियाद हे मार 28 who is guilty and who is not guilty. Thank you.

श्री बीरेन्द्र वर्मा (उत्तर प्रदेश) : ग्रादरणीय डिप्टी चेयरमैन महोदया मार्च सन् 1987 ईसवी में तत्कालीन रक्षा-मंत्री भारत सरकार को जर्मनी की राजकीय फर्म से पनडब्वी खरीदे जाने पर 30 करोड़ रुपये कमीशन दिये जाने का टेलेक्स प्राप्त हन्ना था। उन्होंने उसकी जांच बैठाई । मार्च सन् 1987 से लेकर ग्रीर ग्रंब तक इन पांच महीनों में सारा हिंदस्तान, हिन्दुस्तान की जनता, संसद, दोनों सदनों को इन खबरों ने झैकझोर दिया है।

सबसे पहली बार 16 खप्रैल को स्वीडन के राजकीय रैडियों ने यह घोषणा की कि बोफोर्स कम्पनी ने तोपों की खरीद में अनचित धन दिया है अमेरिशन दिया है। भारत सरकार ने 17 अप्रैल को यह घोषणा की कि यह सर्वथा झठ हैं गलत है निराधार है भीर सरकार को बदनाम करने वाला प्रचार है। माननीया, 20 व्यप्रैल को बोफौर्स

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कम्पनी ने स्वयं स्वीकार किया कि उसन स्विस कम्पनी को अमीशन दिया है। मेरी समझ में नहीं स्नाता कि बोफोर्स कम्पनी से हम कुछ माल खरीद रहे हैं और वह हि-दू स्तान की कम्पनी को नहीं बल्कि स्विस कम्भनी को बुसीशन दे रही है। इसका क्या मतलब है कि माल हम खरीद रहे हैं,

Sec. 1

माननीया, 24 अप्रैल को यह स्वीकार करने के पश्चात बोफोर्स कम्पनी ने, स्वयं भारत के प्रधान मंत्री जी ने सेना के उच्चा-तारीख को पालियामेंट के सामने भी इसी ही प्रकार का बयान दिया। अप्रैल की 20 तारीख को विन चड्ढा के बाबत यह निकला कि वह कमीशन एजेंट है और विन चड्ढा ने दिल्ली के कोर्ट में एक बयान-हल्की दी कि 3-1-1986 से मैं बोफोर्स बाम्पनी का एजेंट ਡੂੰ । व) लाख रुपये प्रतिमास 31 दिसंबर, सन् 1990 तक मुझे बोफ्रॉस कम्पनी कमीशन देगी। किस काम के लिये कमी शन देगी ? चडढाका क्या वास्ता था? जब विन चडढाने बयान दिया तब क्या सेरकार को इसकी जानकारी नहीं थी ? माननीया वह विन चड्ढा अपना मकान, अपनी मसीडीज कार, अपना सब सामान वेंचवार भाग गया और भारत सरकार यही रही । पासपोर्ट, भी उसका वैलिङ रहा। उसके चले जाने के बाद उसके पासपोर्ट को इम्पाउन्ड करते हैं। सारी दुनिया की एम्ब्रेसीज में यह खबर भेज दी कि कहीं भी विन चडढा चौर उनका लडका मिले तो उन्हें पकड़ा जाय और हिंदुस्तान वापिस भोजा जाय । इसी विन चड्ढा ने अमेरिवान एप्बेसीज में जावार अपने किन्हीं दस्तावेज को प्रमाणित कराया ग्रीर तब भी यह कह रहे हैं कि उसको पकड़ कर भेजां जाय । उसने दो लाख रुपये महीने का जो एसीमेंट किया था, जो बयात-हल्फी है उसकी, उस हिसाब से 31 दिसंबर, 1990 तक एक करोड-बीस लाख उसके

बैठते हैं। 50 क**ोड़ किस कार्य के लियेन** उसे दिये गए । पहडतनी बंडी रकम वह कम्पनी किस क्राम के लिये उसे दे रही हैं ,यह रक्षामंत्री जी बताने की ुपा करें।

माननीया, हिन्द्स्तान के वर्तमान प्रधान मंत्री ग्रीर स्वीडन के स्वर्गीय झोल्फ पालमें की बातचीत हई, दिसम्बर, 1985 में और जनवरी, 1986 में ग्रीर यह तय हुआ कि बोकोर्स कम्पनी के नाथ हम जो सौदा करेंगे उसमें किसी प्रकार का कोई कमीशन नहीं होगा। पर्वप्रधान मंत्री श्रीमती इंदिरा गांधी जी ने भी यह घाषणा की थी कि सन् 1980 के बाद किसी प्रकार का कोई कमीशव वएजेंट इन सौदों की खरीद में नहीं होगा। लेकिन 5 सोल बाद फिर इसी ही प्रकार की - बातचीत दो प्रधान मंत्रियों के बीच होती है तो क्या -5 साल तक ये लोग फिर कमी बन और सौदों में एजेंट बनते रहे। क्या ग्रावस्यकता थी जब पर्व प्रधान मंत्री निर्णय ले चुकी थीं ? तो रक्षा मंत्री जी २६ वताने की क्रपा करेंगे कि जो अनुबंध बोकोर्स के साथ भारत सरकार ने किया था, उस सनुबंध में झापने यह शर्त दर्ज की थी कि नहीं, लिखी थी विः नहीं कि बीच में कोई कमीशन एजेंट नहीं होगा। अगर नहीं लिखी तो उसका कारण बताने की ुपा करेंने और जो अनुबंध आपते किया है, उस ग्रन्बंध को इस सदन के पटल पर भी रखने की ्या करेंगे ?

माननीया, संसद के दोनों सदनों में ही नहीं, बल्कि आल इंडिया रेडियो, और टेलिविजन पर भंतनगातार ये घोषणायें होतं। रहीं कि जो कुछ विपक्ष के लोग 🔄 कह रहे 🛩 हैं, यह सब निराधार है, झुठा है और बद-नाम करने के लिये है और इस आधार पर कांग्रेस वर्किंग रुमेट ने एक निर्णंय लिया कि सरकार को अस्थिर करने का अपोज शन का इरादा है । – मानने या, में आप के माध्यम से राभ मानन य सदस्य जो टेजरी बेंचेज पर बैठे हैं, उन्हें बता देना चाहता हूं कि हमारा इरावा मरकोर को अस्थिर करने का नहीं है । हमारा इलवा है कि देण की रक्षा के अर्थ में एक नए पैसे का भर वमीलन कोई न खावे। हनारा इराटा है कि देश की रक्षा के लिये जो भा खरंद की जाए उसकी क्वालिटो उत्तम होना चाहिये । लेकिन

ग्रापने फैसलाभ विथा ओर फैसले के बाद भी आपके एजेंट लगातार खाते रहे और उल्टे हमी को आप यहें विंहम झुठ वह रहे है। . ग्रायुने कॅमांड्स के सामने भी कह दिया कि शायद हम सब झुठे हैं। रक्षा सचिव अभी उपस्थित नहीं है. 20 ग्रप्रैल को रक्षा सचिव ते यह बयात दिया था वि अगर यह साबित हो जाता है नि रक्षा सौदों में श्रमीपान एजेंट बनावे गये तो इस फर्म को हिस्क्वालिफाय कर दिया जौयेगा । मैं जानना चाहता हं दि जब यह साबित हो चुका है कि इस फर्म में ऐजेंट हैं, उन्होंने खद माना है कि व मीणत दिया है, मैं तो कहता ह कि रिश्वत द है, जब यह स्व -कार कर लिया तो भारत सरकार और भारत के संत्री यह बतायेंगे कि जिस फर्म को डिस्क्यालिफ ई या बले लिस्ट वरने वा सर-वया कार हुए इरावा थे। उस सम्बन्ध में वार्यवाह के गई है ?

हम यह भ जानना चाहेंगे कि आज जो भे इसक जांच करे, डाप करे या संस-दे य समिति करे, बह आंच करे कि बोकोर्स कम्पनों का इन ऐजेंटों के साथ विश्व प्रकार का पत व्यवहार हुआ, क्या लेन देन क बात उसमे साबित हुई, विन कारणों के जिये इनसे अनुबंध किया गया, कितना धन उन्नको दिया गया और कितना धन दिया जाना बाक है।

जब बहुत आवाज उठे तो हमारे सर-कार ते स्वीडन के सरकार से प्रार्थना को कि आप इसके जॉड कैरायें । स्वीडिश सरकार के ऐफिशियेंसं, उसके कुशलता के मैं तारं फ करता हूं कि एव महां ने के बंदर उन्होंने अपनी रिपोर्ट दी और रिपोर्ट में बताया कि 50 वरोड़ रुपया दिया गया वर्म शन का । इस गरीव देश का 50 करोड़ रुपया वर्मा-शन में ऐजेंट खा जायें जो कि अपने विवास के लिये बिदेशों से वर्जा लेता है, यह हमारे लिये दुख और अफसोस की बात है । यह चैलेंज है इमररे सरवार के सामने । क्यों खाया जा रहा है और कैसे खाया जा रहा है ?

रायटर नाम के प्रसिद्ध न्यूज ऐजेंसे ने स्टोवहोम से यह सूचना दी थी कि लोटस नाम की कंपनी को स्विटजरखेंड में 30 या 40 करोड रुपये का कमीशन दिया गया।

[धी बोरनद्र वर्म]

आपने जांच कराई है रायटर को इस खबर को ? हम क्या इन खबरों से ग्रापको डिस्टे-विलाइज करने को कोशिश करते हैं ? क्या हमारा इरादा यही है ? इस देश की रक्षा करने में हम आपसे कम नहीं हैं। देश के एक एक पैसे को बचाने में आपसे हम पोछे नहीं हैं। हमारा इरादा देश को रक्षा करना है। आपसे किसो भो हैसियत में हम पोछे नहीं हैं। 131 A.

हमने मांग को थो कि एक संसदोय समिति गठित की जाए । लेकिन किन-किन कारणों से प्रधान मंत्री जो ने उसको रिजेक्ट किया था। रक्षा मंत्री जी ने अस्वीकार किया था, उन कारणों पर भो आप प्रकाश डालने को कृपा करें। हमारा इरादा उस समय भो यहो था जो आज है। किन कारणों से आपने अस्वोकार किया था ? क्या हम झुठ बोल रहे थे ? हम आपको अस्थिर बना रहे थे ? हमारा इरादा वहो था जो आज है और इसोलिये मान्यवर, जब ग्रापने यह घोषणा को 📲 है तो उस घोषणा में हमारा हित कम सिद्ध होता है।

📲 देश के हित में है, देश को रका के हित में है और कांग्रेस पार्टी के हित में है, आपके नेताओं के हित में है कि हम इस देश को जनता के सामने आपको तस्वोर साफ हो। सारो जनता के हृदय में, सारे देश को जनता के दिमाग में जो आपको आज तस्वोर धमिल है उस धमिल तस्वोर को साफ करने को खातिर यह जांच ग्रापके हित में अधिक है और हमारे हित में कम है। हम तो देश के हित में कह रहे हैं और आपके इंटरेस्ट में भा यहां है कि इसकी सही तौर पर जांच हो। इसलिये कमेटा ऐसा बनना चाहिये जो जनता को दिखाई दें कि वह निष्पक्षता से कार्य करेगो ।

🖏 आप लाये आनपातिक प्रणाली. जाहिर है भापकी मेजोरिटी है, आपका अध्यक्ष बने, आपका बहुमत है प्रोपोशनल रिण्जेन्टेशन से आपकी कमेटी में संख्या अधिक होगी, अपोजिशन की कम होगी। मेरी यह गुजारिश है श्रापके जरिये रक्षा मंत्री जी से कि ऐसी कमेटी बैठानी चाहिए जो संतुजित हो। दोनों सदनों के चुने हुए

[EAJYASABHA] Committee to enquire 208 *Bofora contract*

षौर वे ग्रपना चेयर मंन स्वयं चले जो कि विष्पक्षता के आधार पर काम कर सके मौर जनता को यह विश्वास हो जि यह कमेटी बिल्कुल सही है और सही कार्य करेगी। मैने मांग की है कि आप अध्यक्ष अपोजिशा का बनाइये न आप इसक । लग् तैयार हैं और न झाप संतुलित अमेटी बनाते के लिए तैयार हैं।

÷, खब मेरा एक सजेशन है, व्यक्तिगत मजे-शन है, मेरे दूसरे साथियों ने कहा है कि संतलित कमें। आप बनाइये बेहतर से बहतर आराशनियों की, वे खुद क्रपना चेयरमैन **जुने** और अगर आप उसको इनगवत नहां देते तो कमेटी किसी मुप्रीम कोर्ट के तज को चेयरमैन चुन ले। अपगर यह मुमलिन हो सकता है तब पब्तित में. इसेड पनि विश्वास जागत होगा, तभी जाता में यकीन जागेगा। दो बातें कह कर में अपनो बात समाप्त कहंगा। रा वेवोग जो चीफ आफ इन्करमेशन, नोवेल इंडस्टी जिसकी बोफोर्स कम्पनी है, ने कहा है भारत सरकार यदि चाहेगी ,तो हम सभी प्रकार की सूचना देने के लिए तै सर हैं । स्वीडिण गवर्नमेंट के पास सारी सचनाएं हैं। नेशनल झाडिट ब्युरो के पास सारी सुचनाएं हैं, बोफोर्स के पास सारी सुचनाएं हैं और सेन्ट्रल बैंक आफ स्वीडन के पास भी सारी सुचनाएं हैं, ग्राप क्यों नहीं लेते हैं। ग्राप कोई कम्पनी के कर्जदार हैं ? क्या ग्राप बोफोर्स कम्पनी के नीचे दबे हुए हैं? आप यह कह सकते हैं कि हम ब्लैकलिस्ट कर देंगे, डिसक्वालीफाई कर देंगे । ग्राप ब्लैकलिस्ट होने लायक हैं। ग्राप यह कह रहे हैं किं यह सौदा हम को कैसिल नहीं करना है। वह झाप को हर प्रकार की सुचना देने को तैयार हैं इसलिए कि उनसे शायद ग्रौर माल खरीद लिया जायेगा।

एक बात जरूर चाहता था कि पत-इग्वियों में जो 30 करोड रुपये का कमीभन खाया गया, वह तो राजकीय-फर्म है, यह तो बोफोर्स भी नहीं है। इसकी जांच भी झाप समिति के सुपूर्व कर दें। आप बोफोर्स की जांच के लिए भी पहले तैयार नहीं थे, ग्रंब जांच के किंग बैजार हैं। इसलिग आंध इसको भी

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ामिति के सुपूर्व कर दें जिससे ग्रागे चल तर गहराई से उसको देखा जा सके। ाहत ग्रावश्यक वात है तोपों को, एम्य-नशन को खरीदे जाने की मेरी समक्ष ां यह नहीं ग्राया कि ग्रामी हमारे राज्य जी जो उठ रहेथे उनसे कहना चाहंगा ंग वह अपने जवाब में बताने की पा डरे कि जो अनुबन्ध हुआ। एम्युनिशन बरीदने के लिए। इन तोपों को दिया ाया सीमल कम्पनी को जो इटली की हर्म हैं ? ग्रीर दिया गया बेल्जीयम के तगा। आपने डायरेक्ट वयों नहीं दिया ? ग्राज के हमारे रक्षा विभाग के उच्च प्रधिकारी यह कहते हैं कि यह नान डेगेंडेवल हूं, टीचरस हैं । उस कम्पनी को ब्लैक लिस्ट कर दिवा जाये। महोदया, रें-आखिरो बोत काता चाहता हं। रवलाली का हमारा जा आदिलरी स्कल है उसने 5 जनवरी, 1987 को एक लेटर लेखा है। उस लेटर की संख्या भी ग्राप जानते होंगे। यह लेटर जी० आ० इन सी० साउदन कमान्ड को लिखा है जिसमें उन्होंने लिखा है कि जो ये ग्रापकी तोपे हैं इनमें ये–ये दोष हैं इन तोपों की नवम्बर दिसम्बर, 1986 में ट्रायल को गई थी। ऐसी स्थिति में मैं माननीय मंत्री महोदय से कहना चाहंगा कि वे पह बताने की तृपा करेंगे कि देवलाली के आटिलरी स्कूल ने ट्रायल के बाद इन तोपों के बारे में जो सूचना दी हैं, क्या आपने उसकी जांब की है और उस संबंध में क्या कार्यवाही की है ? क्या ग्रापको इस बात की भी जानकारी है कि जिन बोफर्स वालो से ग्रापने ये तोषे खरीदी हैं, इन तोपों के बारे में पाकिस्तान के टेक्नीशियन्स ग्रौर पाकिस्तान के डिफेन्स परसोनल जो ट्रेनिंग दी जा रही है ताकि वे जान सके कि इन तोपों को किस प्रकार से चलाया जाता है ? मज़े उम्मीद है, माननीय मंत्री जी जो बातें मैंने उठाई हैं उनका उत्तर देंगे। मैं यह भी वहना चाहता हं कि जिस प्रकार की संसदीय समिति का आप गठनं करना चाहते हैं उससे कोई लाभ नहीं होगा। आप इस पर पर्नीवचार करें और सभी का महयोग लेने के लिए एक संतुलित कमेटी का गठन करें।

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu); Madam, should il start now or should I break up and speak after lunch also?

THE DEPUTY CHAIRMAN: The average time is about 10 to 15 minutes. You can continue for two-three minutes more.

SHRI JASWANT SINGH: Madam, since the discretion is entirely yours and since We ar_e keen to listen to he_r intervention rather than fracturing her speech...

THE DEPUTY CHAIRMAN; She does not need your recommendation. You please sit down.

SHRIMATI JAYANTHI **NATA-**RAJAN; Madam, you want me to speak now

THE DEPUTY CHAIRMAN; Yes. About ten to fifteen minutes is the average time and you can take fifteen minutes. Ut does not matter. I won't ask you to stop in between $a^{n<*}$ then we will break...

SHRIMATI JAYANTHI NATARA-JAN: Yes, Madam. Madam, I rise to support the Government Motion. The whole of yesterday and most of today, I have been listening to my colleagues from both sides of the House, discoursing learnedly, some time. acrimoniously upon the merits of the motion. Sometimes, Madam, quite often in fact, I felt with great respect to all m_v colleagues that we strayed away from the main text of the motion, from a discussion of the motion which is, if I may remind the House, whether to appoint a Joint Parliamentary Committee to go into the question of the Bofors deal. While this is the text of the motion, what We have really done is to conduct an inqurisition into the bona fides, of the Prime Minister and his Government. I said once before, Madam, during the previous debate on the Bofors ag many of us have said that the allegations being made nroi-n. Kn»i»iPKS mischievous and m»-

[Shrimati Jayanthi Natarajan]

licious and I wish to repeat and reiterate that the allegations being made against th_e Prime Minister and his Government ar_e still baseless, are still mischievous and are still malicious. (Interruptions)

Madam, I want to repeat in the consideration all the interruptions also. (*Interruptions*).

THE DEPUTY CHAIRMAN; Since you are refuting all their arguments straightway, so, naturally, they are agitated. You can continue.

SHRIMATI JAYANTHI NATARA While apparently we JAN; ar_e dis cussing motion the appoint а on ment of Parliamentary Com а in reality, mittee, what we are really doing is casting largely unsubstan tiated allegations against the person of the Prime Minister and his col leagues in the Government and this why it mischievous because is i, instead of confining themselves to /the facts. colleagues most of my have Prime dealt only with the Minister and the Government with question out going into the real which is yes, it is _a fact without going into the real question. Yes, it fact that certain things have i a It is a fact that have occurred. we admitted it and therefore. the aues tion is that should, the country we should, both the Houses should get the truth of the matter and to that the debate which now is we are Madam, discussing. and should We not lose sight of this debate. I think it wa_s Mr. Advani who pointed out. though in а different context, that basically political the issue was а one. Though the overall implica of the wide-ranging tions issue have political. economic and administra tive implications, the issue Us basi cally political. We all know this and ., therefore, it is that the bonafldes are being questioned and when the bonafides are being questioned. before going into the text of Motion, I would like to answer the question

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that was raised by Mr ■ Dipen Ghosh who said, "What moral authority does this Government have to continue?". I wish to answer him with one simple statistics. Madam, during the elections, the General Elections held in 1984, the total valid votes polled were 11,54,78,261. Out of this, the percentage of valid votes obtained by the Congress Party was 49.04. May I state some more statistics, Madam? 11.42 crore voters, some 32 lakhs more than the 1980 elections, cast their ballots in favour of Congress-I, to put 401 out of its 485 nominees in- the eighth Lok Sabha in an unprecedented mandate for the Party in the next five years. There was a swing around, of seven •per cent of votes in favour of the Congress-I compared to the last elections and it had increased its representation by 62* seats. Out of 485 nominees, 401 were elected this time against 339 in 1980 though polling was held this time for only 508 seats. Madam, one more statistics, without taking much more time of this House. (Interruptions)

The IMRB poll conducted in 1980 has shown that 62.7 per cent of the people in this country wanted Mr. Rajiv Gandhi as their Prime Minister. 8.2 per cent of the people of this country wanted Mr. Vajpayee as their Prime Minister. 3.1 per cent wanted Mr. Chandrashekar, 2.2 -per cent Mr. Charan Singh and 4.4 per cent about others. Then, this is my answer, Madam, to the question of moral responsibility. We have the mandate, the largest ever mandate, of the people to continue i_n this Government. *(Interruptions)* Madam, I seek your protection from Mr. Singh.

श्री राम ग्रवधेश सिंह : *** !

SHRIMATI JAYANTHI NATARAJAN: Madam, I would Ike to answer. He certainly does not think it is relevant. But the mandate of th^people

•••Expunged as ordered by the Chair.

as brought us here. If that is not reevant, I would like to know what is elevant. Then, Madam, the question of the constitution . (Interruptions)

THE DEPUTY CHAIRMAN: You ontinue. (Interrupt cms)

श्री जगेश देसाई (महाराष्ट्र) : मैं ग्रापको कहना चाहता ह कि ग्राप बार बार इन्टरेप्ट न करें। ग्रा५ बार बार इन्टरेण्ट करते रहते हैं ग्राप यह समझ लें।

श्री राम ग्रवधेश सिंह : इररेलेवेन्ट बात करते हैं।

श्रीजनेश देसाई: ग्राप कौन स रेलेवेन्ट प्रण्न पूछते हैं। ग्राप को इस तरह से नहीं करना चाहिए।

SHRIMATI JAY^JSTTHI NATARA-JAN: Madam, m; y be lunch will make him feel bet.er. (Interruptions)

SHRI JASWAN1 SINGH: Now, it is close to 1-30 an I there is lack of patience in the Hoose. We would like to hear... (Interruptions)

THE DEPUTY CHAIRMAN: You like to hear. But there are interruptions.

SHRI JASWANT SINGH; Possibly after lunch ... (Interruptions)

THE DEPUTY CHAIRMAN: All right. We will bi sak for lunch and will meet again at 2.30. I hope there would not be any interruption thereafter.

> The House then adjourned for lunch at thirty minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock, the VijeChairman (Shri Jiagesh Desai) in the Chair.

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SHRIMATi JAYANTHI NATARA-JAN: Mr. Vice-Chairman, just before lunch recess despite the best efforts of an honourable Member who is fortunately not here, I was trying to point out that the reason why this Government continues to govern is the massive mandate of the people that we received in 1984, and according to the Constitution of India. I need hardly remind this honourable House, we hold office for five years and there is no provision in the Constitution for a recall. It is for us to hold this mandate in a responsible way and discharge our obligations to the people. So much has been said about the amount that has gone hy way of alleged bribe, by way of commission. The honourable Member who spoke just before, me also said that so much of this Rs. 50 crores could' have gone towards the millions of poor people in this country. Yes; I have one question to ask. I have some figures here. We spent on the General Elections in 1952 a sum of Rs. 10.45 crores approximately, i_n 1962 about Rs. 7.32 crores, i_n 1967 about Rs. 10.95 10 95 crores, in 1977 about Rs. 30 crores, in 1980 about Rs. 56 crores and in 1984 an estimated Rs. 100 crores. Of course, these figures are purely approximate. I have to say just one thing. If this i_s the amount that we spent on elections in 1984 when we received a massive mandate from the people and under the Constitution have come to power to govern over this country for a period of five years, by what moral authority can the Opposition now an amount of Rs. 100 crores ask that more be spent once again on General or Elections before the term has gone through? The speakers before ms. have already dealt with the alarming drought that has been faced _{Dv} this country. W_e know that much .of the Plan expenditure is going t₀ be thrown away ■ by the expenditure, that is going take place on I drought. On to drought relief So much i of the Plan expenditure and the Plan | estimates are being reapprised now.

[Shrimati Jayanthi Natarajan]

In this view of the matter would it be moral, would it be correct_i would it be expedient, even sensible, for this country to demand a fresh poll especially when We received such a massive mandate from the people? {I have read two lines in a book about what Panditji used to say about this Government I just want to take a little liberty with that and quote before this House:

Is this the reason why we have bee_n brought here? I_s this the reason why the people gave this mandate? In the face of vague and unsubstantiated charges should we run away from power? No. As a proud Member of this Parliament, as a member of the Congress (I) Party, I say that we will stand here and we will fight and we will show that we are right and that we have done right and that our party and our leader and our Government have done no wrong and, what is more, those who are guilty will be punished. This you will know when the truth comes out.

SHRI NIRMAL- CHATTEKJEE (West Bengal): jEh_e mandate was not for Bofors! >

SHEil V. GOPALSAMY; The truth has already come out against you!

SHRIMATI JAYANTHI NATA-RAJAN: Some time ago, during the previous debate on the Bofors controversy, I had made a reference to the problem having taken the analogy of the story of a blind man searching in a dark room for a black cat which is not there! Now the outlines of the cat have emerged and there seem_s t_0 be some irregularity having taken place. Sir, a distinguished Tamil scholar and leader, Shri Annadurai, once said:

"Sattam oru iruttarai; adil 'vdkkilin

vaadam oru uilakku."

The translation is that law is a dark room and the arguments and the knowledge of the lawyer are like a lamp that lights up the dark room. In **the** same way,... (Interruptions).

SHRI V. GOPALSAMY; Complete the whole thing.

SHRIMATI JAYANTHI NATA-RAJAN: You complete it.

SHRI V. GOPALSAMY: He said that the Poor cannot get that light at all. The torch i_s not available to the poor at all... (*.Interruptions*)... She was quoting Dr. Anna. Because she quoted Dr. Anna, I am only completing the sentence... (*Interruptions*).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You can do it in your speech. Please sit down. Now let her continue.

SHRMATI JAYANTHI NATA-RAJAN: I would once again like to compare the present situation with that only. We were gcopftng in a dark room. The outlines of an irregularity have appeared. The Government has acted in the most prompt manner possible to light the lamp of truth in room. Sir, most of the speakers dark the before me have gone over the facts in detail and I am not going to waste the time of this honourable House by going into those facts once again. The honourable Minister has assured the House and they have acted at the earliest point of time. We are prepared to find out the truth and we are trying to light lamp of truth in the dark room. But it seems as if the winds of political expediency, as if the enlightened selfinterest of

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; Opposition, are IOW trying to aff out this lamp. Yes, you accuse i... *(Interruptions).* . You accuse of trying to hide Lhe truth. But I y, Sir, with conviction, with the urage of convictior of the Motion at ig now being debated before this)use, that we are trying to find t the truth while :'0U are running ray from the truth by refusing to sociate vourselves vith this in-dry and 'out of P< litical motives d for political reas< ns you are try-g to snuff out the lamp of truth-at we are trying t< liftfit and the tople and history will be your dge.

THE -VICE-CHAIRMAN (SHRI VGESH DESAI): 'lease conclude)W.

SHRIMATI JAY. vNTHI NATA-AJAN: Sir, I ha\ e not even be-m..., (Interruptions ... Sir, they d not allow me to speak ... (Inter-iptions) ... Anyway Sir, I have two Ore points.

THE VICE-CHAI IMAN (SHRI \GESH DESAI): Y(j>u have already ken thirteen minu'es. I will give >u two minutes mori.

SHRIMATI JAY VNTHI NATA-AJAN: Sir, befor i lunch, they iver allowed me to speak at all.

SHRI NIRMAL CHATTERJEE: ir, normally she is capable of bet-r judgement. But let us not enter ito that now. Let us hope so and Lve her some more time for that.

SHRIMATI JAY ANTHI NATA-AJAN: I may ju t remind the buse that we hav t founded our arliamentary democracy on the festminster model, in the pillars of ie Westminster system, and there is o doubt about it. But we have ur own glortous t! aditions and the illars of the parliamentary demo-racy of this couni-y have been a esponsive governm;nt, a construc-

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tive and well-informed Opposition and take the last a responsible Press. To first, the Press has been less than responsible in thig case. Sir, Mr. Gadgil made a very illuminating speech in the other House which I would not repeat here. But the point is that most of what the Press has said in other countries has, on a survey conducted, been found to be untrue on investigation and very often it suits the Press which is in the hands of certain vested interests to make unsubstantiated allegations. It was also observed in the other House and I won't repeat it here. A time was when proceedings of the Houses of the Parliament used to be the source of newspaper reports. A time now is when particularly newspaper reports, foreign radio reports, are the source of proceedings in this Parliament. This is a matter of shame. I feel that not only the press has been less than responsible, but the opposition has not constructive. They have been abdicated their constitutional duty in a parliamentary democracy to function as a proper, constructive and informed opposition. I will set out the reasons why I say this in just one minute. Sir, let us take a cold, hard and dispassionate look at what has happened with special reference to the behaviour of the opposition. Right in the beginning, the Swedish Broadcasting when Company made a particular report, choas broke loose in Parliament and many accusations were hurled. А parliamentary probe was immediately demanded, i can read from the speeches of various learned leaders of the such opposition as Mr. Indrajit Gupta and Mr. Dinesh Goswami-I do not want to waste the time of the House by reading all that-who demanded a parliamentary probe. Not only that they demanded а probe, they said that it parliamentary was the only way of getting at the truth. Mr. Goswami very eloquently said that Parliament should not abdicate its responsibility. .It should not hand over its respon-

[Smt. Jayanthi Natarajan] sibility t₀ two Judges of the High Court or of the Supreme Court. We should zealously guard our rights. It is for u_s to probe and, therefore, let us proble. When a prima facie merged and, acting -with the greatest promptitude, the Prime Minister announced a parliamentary probe, even before the terms of reference were announced, certain opposition parties said that they would not participate. Without even looking at the terms of reference, they said that they will not participate in it- After the terms of reference were given and the debates were going on in Parliament, they started criticising the terms of reference. I need not go into that now. They isafid that ...

SHRI JASWANT SINGH: This is an admirable point which has been made by my esteemed colleague. Simply put, it is like thi_B that if the .Government of India can change its mind to summon Bofors from 3rd July to 4th July, as explained and discussed by the Political[^] Affair_s Committee, then' surely the opposition can also change its mind from one event to another. So much has taken place in the middle. That has, been the substance of her argument. Perhtei,p3 my esteemed colleague ...

SHRIMATI JAYANTHI NATA-RAJAN: I just want to take up from there to add that if the opposition can accuse the Government of lack of bonafides because it has changed its mind, then I am certainly entitled to accuse the opposition also of lack of bona fides for changing their mind. Sir, as I was saying, the moment the terms of reference were brought;, they started objecting to them. I will come to that in just one minute. We are all aware and we need not go into that in any great detail that in the Lok Sabha how far the Government went to accommodate every request of the

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opposition. Even the press which is well known for being partial to the Government, said-practically every editorial said-that it is now for the opposition to join the Government if they want to find out the truth. After that, having found that it would look a little odd, a new tactic has now been adopted by which the credibility of the gun, the worthiness of the gun, has now been released' t₀ the press. There jg mention of* a private letter. We do not know. It is for the hon. Minister to refer to the letter. Was such a letter addressed or not? I am not going into it. I have to ask the hon. Minister only for one clarification. If there was a letter, was there a reply to such a letter? Were the defects rectified? If there was a letter to the Army Headquarters or the GOC, as Mr. Virendra Verma has mentioned, was there a reply? Did they deal with it? If so, why isn't anybody picking it up? They know that in that case the truth will come out. I would like t_0 have the hon. Minister's clarification on that point.

Eleven hours after having decided to boycott the probe at that point of time, they have now started a campaign, carefully orchestrated, by which the capacity of the Goveminent itself is being questioned.

We are now in a situation where they say in this House-if you look at some of the Amendments that are proposed to the Motion-that "uje will still boycott this Committee unless you give in to certain of our requests." And, what. Sir, I ask, are these requests? Every single request, if I may say so, is against the rules. I would just like to say a few words about the Committee, Sir. In this, We all know, we are aware that the present motion, the Joint Parliamentary Committee that is proposed Es unprecedented. It is the first of its kind. There has never been a Committee like this before. What are the Comittees Sir? They (re the way by lich the valuable, time of these two)ttse_s is saved. Muc'i _work is done these Committees. And they also t as a watchdog over the Legislare. The Executive is also Naccounta-

the Committee on Public Under igs, the Estimates Committee and

3 various other Co nittees that act a watchdog and to see that the

ecutive is accountable to the Legis-ure and the adm rable way they notion. Sfir, in all tlese years it has vays been the 'rule and I can quote ? authority, Mr. f.hakdher, who vs proportionate n presentation on 3 Committee dep* nding upon the mber of Members who are in a ijority of the Hous, will always be *i* composition of $t \ge e$ Committee. -, despite the fact that Members the ruling party b ive always been a majority in all these Committees, 7 Estimates Committee, the Public idertakings Committee,' the Public counts Committee have come out th various reports that have been ai-ply. critical of Government and ; Members have always arisen ove party consider itions and have >rked together for 1 ie common wel-•e of this country. So many times 3 Opposition has uirled charges ainst us; Do you have a monopoly

patriotism? I want to ask the Op-sition_i through you, Sir; Do you ve a monopoly on ense of justice? e you the only people who have ; conscience? Look at the record

the Committees that have func-ned till today in this House, Sir, ?re was the controversial Kuo oil al. The $^$ Committee was headed by \bullet . BansrLal, a Member of the Con-?ss Party. There was that report, en recently, Sir, $_{\rm E}$ Cabinet Minis-.

had to 'resign bee&use of the re-rt. of a particular Committee in lich the ruling par'y was in a ma-•ity. Sir, th_e point I hat I am trying make is a simple one. The rules

ve already proviled to see that 're is Executive iccountability to the Legislature. What we are doing now is unprecedented. We are setting' up a : Committee for a specific purpose. We already have Committees for all the possible purposes that you can Conceive of. What we are setting up

• a» Committee now for is a specific pu'rpose, to go int6 a specific deal. Let us not set a dangerous precedent of arming this Committee with powers to make a roving enquiry. Let us not set th_s dangerous precedent of giving this Committee unprecedented jurisdiction and powers because that will be harmful to the Legislature. Let us address ourselves to the specific issue in question. And as far as the specific issue in question is concerned, the rules are very clear. As fa'r as these rules are followed, as long as these rules are followed, no accusation can be hurled on the ground of the majority of the ruling party. Sir, I need not once again go linto the question of the Chairman being from the Opposition. Sir, I can take you to the rules. The rules are clear. The Chairman is always nominated by the Speaker according to Rule 200 or some thing of the Lok Sabha Rules. Then, Sir, much has been said about* the power to summon the Ministers. We all know that it is against the convention, it is against the rules. It is not done. The hon. Raksha Mantri has given an undertaking, that those Ministers who want to, who wish to,

4hey can apear before the Committee. The same applies to the foreign nationals. Sir, there is,-to m_v mind, an extremely disturbing amendment. And that is that both the Houses pass a Resolution calling upon the Government of Sweden and the Bofors to give us the details. Sir, I just have a very serious doubt. Suppose both these Houses pass a Resolution and the Government of Sweden still refuses to give us the details for whatever reason,'then what will be

the status of the Parliament of this country? What will be-the status and what will be our respect, what will be the international respect that we command in these circumstances? SHRIMATI RENUKA CHOW-DHURY I want one clarification. (Interruptions).

• THE VICE-CHAIRMAN , (SHRI JAGESH DESAI): The Minister will clarify.

RENUKA CHOW-. SHRIMATI DHURY; She has yielded the floor. I just want to ask one thing. Number one, at the outset my hon. colleague . has said that she took up the question of having spent the amount on elections and that they came with a thumping mandate after having spent Rs. 100 crores and asked is it justified now for the opposition today to ask for a fresh mandate in view of spending so much in terms of monetary amount. She also quoted an authority, S. L. Shakdher, who said in the present case the issue is not one of administrative accountability but of political accountability and therein lies the difference between the opposition asking for a fresh mandate or not. We are saying that it is moral turpitude and you cannot equate that with hundred crores of Indian rupees. (Interruptions).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); Those are your views.

SHRIMATI JAYANTHI NATARA-JAN: Sir. there is one more point I have to make and then I will conclude. Sir, much has been said that the truth has already come out, that facts are already available, it is for the Government to go into it and arrive at a particular conclusion. The Government is already suspect. It is very clear from what has been said inside this House and outside. In fact Mr. Upentfra went on to accuse all of us on this side of having sold the country for a few crores of pecuniary gain, as if he is privy to all our bank accounts. The point is that you have also pre-judged us and, there-fore,' any report that is forthcoming from this Government will be

suspect. You have already gone on record saying that Parliament should not give up its responsibility to a judicial officer befor, the Fairfax Commission. But this is a very important matter and this Joint Parliamentary Committee is the only way in which the Opposition can associate itself with any kind of inquiry of this kind and I want to ask the Opposition. knowing this why are you running away from it, and jf you think that we are going to whitewash the whole thing, we are not going to allow the Ministers o'r foreign nationals to give evidence, write a minute of dissent. But let the truth come out. If we are not afraid of truth, why are you afraid? Therefore, Sir, this is the only way by which the opposition can be included and I accuse the Oppotisiori of abdicating their responsibility, of abdicating the trust that the people have put in them, just for the sake of political expediency. In conclusion, I wish to say that the question of electoral mandate is very important. It is for the opposition to have its say. No doubt the voice of the minority is important but the Government has to govern and it is for the Government to have its way. And this adversarial role has to stot> at a point of time. We are a developing country. This adversarial role has to stop beyond a particular point of time because the development of the people is most important and it is also important that we establish not only the bona fides but also the fact that this country is moving ahead and in this developmental stas.e this adversarial stance has to be abandoned at some point of time and the Government should be allowed to function.

Sir, I will just finish after quoting two lines: Prof. Jennings notes that Governments tend to regard the Opposition as a break on a car going uphill whereas the Opposition thinks that the car is gofing down-hill. Still in the net result all that tre Opposition can be until a mandate from the people of five years is complete, is -a break. They may t.iink that the caun-Jtry is going down-trill". But we think we are taking the' country uphill. But the" break can nc nae the lag whee'

जी चत्रात्ता णिंध ः उपरामोध्यस महोदभ, चोंक राज्य की झोर से इग बोफोर्स केलें के बारे में आइमी फस केस मान चिना गया है, इत्तरिए उसकी गेरिटरा पर में नहीं। जाना चाहता । यह तो जब बनेदो रपाणित ही जायगी। तब उत्तकी मेरिटेंग के बारे में जाएगे। अभी जो इमेटी के पस हो रही है, उत्तको टम्सं और रेफरेन्स के बालों की तल्फ जाना में उन्ति समझता हूं क्यांकि बाद में जब मौका जिलेग, उसकी लपत्सील में उस समय जाउ ।।

बैसे कल यहां हमें अथण सिंह जी का भाषण सुतने का मौका मिला, जो हमारे भतगर्थ रक्षा मंत्री भी रह चुके हैं। उन्होंने बोफोर्स तोग के बारे में, गन्स की तकनीक के आरे में, उनकी रेन्ज के बारे में बहुत से बतें कहीं। लेकिन मेरा ऐसा ल्याल है कि झभण सिंह जी ग्रीर ज्ञासकीय पार्टी से एक गलती हो रही है, वह त्रोफोर्स के पूरे रेंज को नहीं समझ रहे हैं। ब कोर्स को मरुली रेंज है रेसकोर्स बंगला प्रोर टागेंट है प्राइम मिनिस्टर्स फेमिली और उसकी एक मेडिसिनल नवाफिटा है कि विपक्ष में हम लोग पिछले गुनाव के वृद बहुत एनिमिक थे, उसको भी काफी ट्रांसपयूजन माफ ज्लड किया है। यह बाफोर्स का गुण है।

મોતીરમ વ્ટેલ ধ্বী বিত্তলমার্ছ (गुजरात) : व फांस की सहानुभूति आपके साथ लगती है।

भी चत्ररामन गिथाः इमारी सहीग्-भूति नहीं रहतों ते साथ ये इत्य करते। हम मजबूत रहते तो झार्यको पकड़ लेते। यह जाप भयों नहीं समझ रहे हैं। मैं वर्चा करना चाहुगा कि बोफोर्स का किंकवेवस 80 करोड़ या 100 करोड

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नहीं है। प्रंगर 800 करोड भी रहता तो में उत्तकी याद में चर्चा करता । में चर्चा करना च.हता ह प्र.इम मिकिस्टर की, जिसके सारे में की को धी थड़ा ह ग्रीर सारे देश के पिछले चुनाव में उन्हें इसने बोट दिए ते. इनके बने में फाफी शंका प्रकट को क. रहे है कि लह হলবান্দ্ৰন্থ 🐉

इन बरातमें व स्वरम : (रह हा) की वजह से।

क्षी चयुरानन मिथा : धन्यवाद । बगर हमारे ही दबह से संदत्त है तो ग्राप्को पता चल जाएगा। हम जानते हैं। के कुछ मेंबर चौंक मेती मंडल में परिवर्तन होने वाला है, उसके ध्याल से भाषण दे रहे हैं। लेकिन से माएस कहना चाहेगा कि हमारी सरकार को अर्थर माईम मिनिस्टर की निषयरनीयता -इनवारवड हे आंर इनवाल ड हे हिपेस सीन्नेट्स, वयोकि बोफेर्स कंपनी के बार में रिपार आई है कि वह पाकिस्तान के लोगों की की ट्रेनिंग दे कही है। हम यह जानना चाहते है और अभ कहते है कि हम लोग उत्त-जलूज बात बताना चाहते हैं। दूसरी बात मर्भ मुझसे पूर्व वनता माननीय सहस्य नटराजन जी ने कही कि झाप वयों कहते हैं कि सरकार इस्तीका दे। हम री ५ टीं ने सरकार के इस्तीफी की मांग नहीं की है। हमते कहा है कि साथ फिर से चनाव करवाएं। -उन्होंने उसका भी घिरोध किया है। उन्होंने संदिधान का उल्लेख किया है कि माथ बहुमत रहते हुए विसी सरकार को इस्तीफा देने की बात नहीं कह सकते। लेकिन संदिधान का एक अनुम्हेद गनी खान चौधरी अनुच्छेद है, जिसे कानुनविद माननीय सदस्यों ने सम्भवतः नहीं पढ़ा है। जिसने बंगास की हुव मत को कहा था कि इस बंगल की हुन्मत को बंगाल की खाड़ में पंक देगे। उस चरत गाउँकी गरुल महां ध्या थी, मानन कहो गया था, संदिधान नहां गया था, जिस दिन आधने चर्चा की बी कि प्रोपली इसेक्टेड मदनमेट को बगाए की खाई। में मेंक देंगे। हम झांको बहना चाहते हैं कि हमने संविधान की रक्षा

(श्रो चत रानन मिश्र)

की है आपने नहीं। हमने बचाया है संविधान को। जब अपकी मेजोरिटी गवनैमेंट को डिसमिस करने की बात चली थी तो हम दोनों कप्युनिस्ट पार्टियों ने कहा कि राष्ट्रपति, को यह ग्रधिकार नहीं है। नहीं तो हमें बंगाल की खाड़ी जाने की जरूरत नहीं थी हमने तो आपको जनना में इवोकर मार, दिया होता। इसलिए हम आपसे कहना चाहते हैं कि आप हनारी बातों को गम्भीरता से सुनिए। जो विवय इनवाल्वड है.. उस पर आहए। कहते हैं कि डिस्टैविलाइजेशन हो रहा है। Change of the Prime Minister is not destabilization? Who told you? Prime can come and Minister 20. अप्रतर अलंकी पार्टी में डेमोकेसी रहती. प्रोग्ली इलेक्टेड पार्टी रहती तो हम कडते कि दूसरा आप लोगों में से कोई प्रधान मंत्री हो जाय।

आर्थिके सः व्यंतः दक्षिण झमेरिका में एलेंडे साहब को हटाया यया, तो उसके पीछे एक साजिंग थी, यह तो झाप मानते हैं। तो कनी-कमो तो व्यक्ति की वात जा जाती है। यह बात नहीं कि कमी नहीं ग्राती।

3.00 P.M.

श्री चतुर जन मिश्रः यह वात ठीक है। उसी परिस्थिति को ध्यान में रखते हुए हमारी पार्टी और हम कम्युनिस्ट लोग समझते हैं कि डिस्टेविलाइजेवन हो रहा है। लेकिन सबसे बडा डिस्टेबिलाइजर. कौन है? सबसे वडी डिस्टेबिलाइजर तो आप खद हैं । किसने यह मौका दिया? किसने कहा कि बोकोर्स काण्ड में घस नहीं दिया गया ? किसने कहा कि कोई मिडिलमैन नहीं है ? आपको तो लज्जा भी नहीं आती है ? किसने कहा था कि प्रमिताभ वच्चन को टिकट दो। हमने कहा था क्या? फिर जब जीत गएं तो समी नाचने लगे। हमने कहा था कि आप नाचो ? अब दुनियां में सबसे खराव आदमी वही है, इसलिए हटा दिया । हमने कहाथा उसको हटाओं ? अभी एक लेडी मैम्बर ने कहा कि अपोजिशन के लोग अवडिकेट करते हैं? अपनी रिस्पांसिबिलिटी को । जनता ने आपको

./ RAJYA SABHA] Committee to enquire 228 Bofors contraci

शासन करने का अधिकार दिया है ग्रार सरकारी खजाने से रुपया चोरी हम्रा ग्रापको पता नहीं । लेकिन चौकीदार तो आप थे खजाने के। आपको ड्व मरना चाहिए कि झाप ने कहा कि चोरी नहीं हई । आपको इस बात की लज्जा नहीं है कि विन चढढा यहां से, चोरी करने वाले भाग गए ग्रीर आप मुंह ताकते ही रह गए ग्रीर हमको कहते हैं कि हमने मदद नहीं की । क्या हन , लाठी लेकर मारने जाते उसको ? चोर बोले जोरों से । आय गाल बजा रहे हैं । थोरी सी तो लज्जा जापमें होनी चाहिए ।

जापने टोटल डिस्टस्ट पैदा किया है। हमको विश्वास नहीं है कि झाप के साथ जाएं । इसका का रण समझ लोजिए । कल कुछ नावनीय सदस्य आपके दल के जिल ढंग से बोल रहे थे, जिस ढंग से पंत जी ने भाषण किया, पाटिल साहब ने भाषण किया तो हमने सोचा कि घायद कुछ रिविकिंग खायके वास मे है, इसलिए हम लोग कुछ रेस्पोंड जी जबते लगे । फिर लोग तालियां देकर कहते हैं कि कुछ हजा ही नहीं। पहले खाप सावित तो होने दो । वे आपके हं प्रधान मंत्री नहीं है, सारे देश ने उनको चुना था। ज्ञच्छे सावित हो जाएं तो अच्छी बात है, आप पहले से हो वयों ढोल पट रहे हो ? अब विश्वनाथ प्रताप सिंह ग्रापके साथ नहीं हैं, इसलिए वे सी०ग्राइ०ए० के हो गए। लेकिन जब तक वे बे आपके साथ वे क्या वार रहे थे ? वे पवाडते थे बडे बडे एसाधिकारी घरानां के लोगों को, फिर कहते थे कि माकी मांग ली, इनको छोड़ दीजिए। तो में पुछना चाहुंगा कि किस कातून के मातहत ग्राप उनको छोड़ देते हैं ? माज भी विल्ली हाई कोर्ट ने नोटिस दो है, झापने पढा है ? ... (व्यवयान) में आज के टाइम्स अप इन्डिया से उद्धरण दे रहा हूं--"The Delhi High Court today direc ted the Government to inform whether the investigation launched against the industrialist, Mr. L. M. Thapar for his alleged violation of FERA was still pending or not?" 3 \$ कोर्ट ने सरकार को नोटिस दिया है थापर के केस पर। आपने क्या उसको छोड दिया है कैसे हम ग्राप पर विश्वास करें ? बोकोर्स क धुसखोरों को हम पकडकर लाभी दें और आप आमनेस्टी दे दें तो क्या लाभ ?

हम कम्युनिस्ट पत्राव में खुन से इतिहास , लिज रहे हैं। आप टैरोरिस्टों से हमको नहीं बचा सकते हैं। आप कहेंगे पता तो लगाकर दीजिए कि किसने मारा? हिन्दू-सुस्लिम दंगों पर ग्रापका कोई कंटोल नहीं है, यडवे तेल का भाव 36 म्पण किलो हो गया है, उस पर आपका कट्रोल नहीं है, बायद बोफोर्स बम की पालिश करने के लिए कडवा तेल जा रहा है। झाप किस मज को दवा है ? झाप झगर चाहते हैं कि आप पर विक्वान हो तो एक उदाहरण कायम कीजिए, एक फ्रांधार कायम कीजिए । आपके हित में है। अभी भी हालत जिल्कुल नियंत्रण के बाहर नहीं हुई है, अभी भी समय है कि हम कुछ कर सके। आप लोग कहते हैं कि मिड टर्म इलेक्यान क्यों करें ? इसलिए कि कोई दूसरा जगान गई। है । फिर स प्राप्त जनादेश ही वर्तमान अविश्वसनीयता को समाप्त कर सकती है यही फिर से प्रतिष्ठा स्थापित कर सकती है। ज्ञावकी प्रतिष्ठा से मतलब झापकी पार्टी से नहीं इस देश से है । अभी आगकों जो बहमत जाप्त था राजकाज चलाने के लिए वह चला नहीं पा रहे हैं, जनता में गहरा अविग्वास पैश हो गया है । सब मैं टाइम्स झाफ इण्डिया के रियच ब्यरो ने जो कहा है वह में आपको पढ़ कर मुनाता हूं। बह ज्यापके पक्ष की बात भी है और हमारे भी। यह 24 जुलाई का पत्र है।

उपतनाज्यत (शो जनेश देताई): अन्य जरा संजेग में को लेगे। प्रान्ता टाइक बल हो च हा है।

श्री जतवंत सिंह : यह इतना खूबसुरत बोन रहे हैं, इतना अच्छा बान रहे हैं ति इतनो थाड़ा टाइन सोंदेद जिए ।

थी चतुरानन मिश्र : मैं पांच-सात मितड में खान कर रहा हूं। यह रिवर्च ब्यूरो ने लिया है, इम्युतिहर पत्नी का यववार नहीं है. टाइन्ज जाक इंडिया के एडीटोरियज में जिबा है हि वि लि में जोन जरा च तनमंद में जान लें। आतके लिए में लिखा है जहतनेक से माम में । जितने उन्होंने ধ্বইংঘন যুক্তা :

"Every third person was inclined to believe that tic Prime Minister was shielding s mne of the people in Bofors deal tlesn days '

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1/3 ग्रादमें ग्रगर इस देश के ऐसा कहें तो . हम आप को फिर से चुनाव कराने की कहने के लिए आयें और आप कहोगे चुा-चुन, थम-थन। क्या हन कहां डांस करने के लिए आये हैं। आप से कह रहे हैं सच वात सुनिये। आप पर अविश्वास प्रकट हो गया है। आग चले आइये टेम्स आफ रिफरेंस पर । मैं आ प को कहना चाहता हं कि हमारे क्या दिकक्षते हैं और आप क्या कह रहे हैं । पहले जिकायत है कि आप रुक-रुक कर क्यों कह रहे हैं। एक बार सोच कर सारे वात को कहिये जिस पर हम को भो भरोसा हो । नहीं तो हम को गरु हो रहा है। हम संध वात कह रहे हैं हम को गढ़ हो रहा है क्योंकि आपने कह दिया बोफोर्स से सुम्हारा कटिक्ट हम उद्द नहीं कर 15 सलते । जाप गवर्तमेंट में हैं, जाप वहमत में हैं, प्राइम मिनिस्टर के अयोरिट है आप घुर लेने वालों का नाम पता नहीं लगा सनते तो इन गमेट को, वगा अथोरिटे' है? हम किसे पत्नडने के लिए जायेंगे। आप कहते हैं हम नहीं पकड़ सतले हैं आय जरा पहड़ का दकिए ! सरकार से कौत यमेटे वड़े है। इनलिए हन आप से बहते हैं कि टम्स आफ द्रिफरेंत में याप यह रख द जिए कि बोकोर्स का मन जो है उसका कांटेक्ट रदद करना वाणिव है या नहीं । हम समझेंगे 罚符 ग्रानेस्ट हैं । आप कहते हैं स्वीडन में वोफोर्न ने जो गन बनाये, वे अदितोय गत हैं । तो स्व इत क्या कोई लड़ाकू देश है? यन बताता था हिटल र का जमने ग्रीर मार गिराता था सोवियत य नियन । विएतनाम ने विना को फास के अमेरिका को हरा दिया । जाप शहते हैं कि विना योफोर्स के काम नहीं चल सकता। लॉर्ड बेंटिक ने बहत पहले सते। प्रया खत्म कर दे थे। कांग्रेज पार्टी बोफोर्स पर क्यों सता होता चाहती है मेरे समझ में नहीं याता । प्राइम मिलिस्टर से बड़ा है क्या बोफोर्स ? देश से वडा है क्या ? अगर आपका आवमी इन काण्ड में है तब हम को कुछ नहीं कहना है। हन को गहरा गढ़ है। जाप अपने टर्मने जाफ रिफरेंत में यह रखिये कि मंत्रियों एवं अवान मंत्रं से मं बमेटी पछ ताछ कर सनत है। अपने रेजोल्या में नहीं रखा, मोधन में नहीं रखा । अगर मिनिस्टर के इच्छा

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LRAJYASABHA] Committee to enquire

[धी चत्रानन मिश्र]

हो तो मिनिस्टर का सकता है। यह बना हां है जैसा टेरेरिस्ट का इच्छा हो तो कोर्ट में हाजिर हा सन्ता है । अगर मानना है तो साफ-साफ मानिये दिल साफ है तो भानिये कि इहम इसको मानने के लिए तबार हैं। उन्नापने नया दिया कि अगर विदेश में यह वामेटा जाना चाहे तो अध्यक्ष से पूछ लोगिये । जो भगम करना है अध्यक्ष से पूछ लोगिए। 3 वार अध्यक्ष से पुछने का यात है। जाप अध्यक्ष से बैंगे सोट ड्राइविंग क्यों कराते हैं। अगर वह बड़े जाबिल हैं तो बह बयां नहीं खोज करके ले आते ? अगर आप महीं पता लगा सवाते तो हम को चेयरमैत-शिप दे दोजिए । झगर झाप से पता लगे तो हम पता लगाने के लिए आप के साथ हैं। आप कह रहे हैं कि हम से होगा नहीं श्रीर तुम्हें करने देंगे नहीं । यह अज ब हाल है । आप प्रधान मंत्रों हैं, आपको किसों ने नहीं रोका है। वो तोन महाने कमेटी को रोक दें जिए सीर सगर झाप से हो सके तो नाम पता ले आइए । बाद में कमेटी बनेगी । कमेटो बनेगी या नहीं बनेगी, यह कोई बड़ा बात नहीं है। लेकिन अगर आप ईमानदार, हैं तो हट जाइये, दूसरों को आने दोजिये । इसलिए यह जरूरी है कि कोई रास्ता तो निकले । इस कमेठा के टर्म झाफ रेफरेन्स को आप देखिये... (व्यवधान) ।

श्री के॰ सी॰ पंत: एक ही दिवकत है, इस देश के लोग यह नहीं मानते झौर हमको ही भेजते हैं। जिस दिन म्रापको. भेजेंगे उस दिन ग्राप कमेटी चलाइये झौर देश को भी चलाइये।

श्री चतुरानन मिश्र : मंती महोदय, जिस दिन हमको बोफर्स से दोग्ती करने के लिए भेजगे उस दिन हम मरना ग्रच्छा समझेंगे बनिस्पत जिन्दा रहने के । यह हमारी वात है, हमारी यही हालत है ।

अब आप कमेटी के दूसरे टर्म आफ रेफरेन्स पर आ जाइये। यह मेटी विदेश जाएगी तो यह केन नाट होल्ड सिटिग्ज, केन नाट रिकार्ड एविडेन्स। तो क्या यह कमेटी वहां प्लेट घोने के लिए जाएगी। हम यह तो कह सकते हैं कि इम विदेश में कोई

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डिसीजन नहीं लेगे । लेकिन अगर हम वहां मीटिंग नहीं लेग सकते हैं, एविडेन्स रिकार्ड नहीं कर सकते हैं तो क्या हम वहां जान्स करने के लिए जाएंगे ? कौन बात करने के लिए हम वहां जाएंगे ? एसी रिडिकुलस चीज आपने इसमें रख दी है । बोफर्स वाले हमें बोतल दें और हम टनाटन जनको जुरूर तोड़ डालें । आपने यह क्या गोरख धन्धा बना कर रखा है ? आप किस की रक्षा करते हैं, भगवान ही जाने ।

इसी तरह का एक विषय और है। हम नहीं चाहते कि अभी सबमेरिन के बारे म कुछ कहें। हम तो अपीजीशन में हैं। आप छः मह ने बाद बता दीजिए। तव तक इलेवशन भा नजदीक आ जाएंगे, फिर हम आपको लोत मारेंगे । इसमें एक खतरनाक बात हुई है । इस सबमेरिन का बल्य प्रिन्ट जो जर्मनी ने तथार किया वह उसने साउथ अफ्रीका को सप्लाई कर दिया है। यह एक डेन्जरस वात हुई हैं हमारी डिफेन्स का बर्ल्य प्रिन्ट साटथ इ.फ.का को चला जाय, इससे बड़ी खरारनाक बात और क्या हो सकती है। पिछले दिनों आपने नीति निर्धारित की कि हम सिर्फ सोवियत संघ अर कम्यनिस्ट देशों से हथियार खरीदते हैं, लेकिन अब यह बात नहीं हैं, पश्चिमी देशों से भी हम हथियार खरीदेगे। आपने कहा कि हम हर तरह का माल रखना चाहते हैं। अब आपको यह बोफर्स का सांग, विच्छू मिला तो आप बाप-बाप कहने लगे । कम्युनिस्ट देशों से जब ग्राप माल खरीदते थे तो एसा हंगामा नहीं होता था ... (थ्यवधान) । हम ग्रापको बताएंगे, हमारी बन्दूक काफी मजबत है।

महोदय, मैं आपका ज्यादा समय नहीं लूंगा । आप लोग इस सदन के माननीय सदस्य हैं, बहुत प्रतिष्ठित व्यक्ति है, देश भवत है, आप हमें बताइये कि सबमेरिन का सीन्नेट बल्यू प्रिन्ट साउध आफ्रीका के पास चला जाय और भिनिस्टर साहब यहां पर इसका जवाव न दें तो यह क्या बात हुई ? आप किस की रक्षा के लिए हैं। इस तरह से इस पर 17 सौ और 18 सौ करोड़ रूपये खर्च हुए । हम आपसे वार-बार पूछते हैं कि उन्होंने आएको इसका टेबनीकल नौ हाऊ दिया है या नहीं,

जेकिन माप सौन क्षत धारण कर लेते हैं।

भी सिवराज पाटिल: हम जवाब देंगे । ग्राप बार-बार सवाल करते हैं, हम जवाब प्रहर देंगे ।

वी चतुरातन सिंथ : बापकी तरफ के गोग तो उत्तक-उत्तक उठते हैं। हम सौ धर्य से सुसना चाले हैं और इस डिबेट को बच्छे ढंग से चलाना चाहते हैं । यह जो लोटत कम्पनी है, यह किस की है? आप उसका नाम क्यों नहीं तेन्द्रे हे ? क्या यह कोई जठा है पाजिस तरह से क्रोरनों में अपने जेठा का नाम नहीं लेते हैं उसी तरह से त्राय भी जाने जेठा लोटस कम्यनी का नाम नहीं लें यह सोटस कम्यनी किस की है? मैं बाहता हं कि झाप इसके बारे में बालिये। पिछले दिनों में विपक्ष से कुछ बातें हुई हैं। कुछ एमेंग्डनेन्ट रक्षा मंत्री ने सदन के सामने १७ हैं जिसको हम लोग भी काफी गम्भीरता से नेते हैं। हम चाहेंगे कि हन जनग से बैठ कर या जैसे भी हो कोई रास्ता निकालें। हम लोगे को मक है आग उसे साफ कर दीजिये। धापने इतने उल्छ रेगुवेजन्स रख दिये हैं ? हमारे हाथ-पांव बांध बोरे में बंद बार पिते हैं नाजिः अन्त में 取切 न तिकले तो भाग लोग कहेगे कि ब्राह, बाह जुङ नहीं निनाला () अब धगर बाग राजनीति करते हैं तो इन भीं राजनेति जरते हैं। इस भी बहु युग पाल, तहीं पर होते। हन में यह रोजयार करते हैं। इतलिये सगर बाम ईमलदाई। से जरना चाहते हैं तो वोडा इ.हे टर्म्स झाफ रेफरेंस को अनेंड की िवे और जनता का विश्वात प्राप्त के लिये। असे में परि--स्वितियां पानू ने नाहर नहीं चल गई हैं। जोग नहते हैं कि जायको सरतार इत्या पता नहीं जना समते है। यह जापने जार-नार बीपित जियाँ है। खेतिन जनट गर्रान्टनगर्मेट- भंगपता नहीं लगा गांत या सारे चारत के लोग पता तहीं जया साली है तो यहां चलाना 'हे' लजेते('तेन'' तरन होयों । इंग्रेलिये यह जन्मके हर्नमें भा है कि आप इयने टम्से प्राह रेफरेंग में ऐसा

वर्मेंडमेंट क फिये ताकि हम लोगों का आप पर विख्वास बने और हम लोग में उसमें जा सकें नहीं तो हम सपने बर में और आप अपने घर में । रोनों भाषणवाजं करेंगे, पारण मालित है आपके भं और हमारों म 1 एत छिहाई लोगों हा गया की दो यिहाई है वह हम सबमेरन कं रिपोर्ट के बाते जाते से लेंगे। धन्यवाद ।

श्री सत्यपाल सलिक (उत्तर प्रदेश): अं मन्, में बापने अपने व्यक्तिरों क' रक्षा वाहता हूं। मैंने कल से बोलने के लिये कहा है कि मैं में वहन में हिस्सा लेना चाहता हूं। नियमों के मुनाबि में बोल सपता हूं (व्यवधान)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): There are so many yet to speak.

श्री सरयपाल मलिकः होगा, लेकिन यह महत्वपूर्ण मामला है । मुझे इत कर बोलने का मौका मिलना नाहिए।

SHRI DTPEN GHOSH; Mr. Vice-Chairman, he may fee allowed to speak on' this issue.

थी सत्यपाल मलिकः किंटेन क पालियामेंट में चलित के सेकर (व्यवधान)

THE VICE-CHAIRMAN: (SHRI JAGESH DESAI): He belongs to Congress

SHRI DIPEN GHOSH; So wh He is a Member of this Hot;

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); Ple%se listen me. There are so many speakers in Congress. (I)... After the list, is over and if the time is there... *(Inter, ruptions)* It is for the Congress (I) Party to decide on who will speak on its behalf.

Yes, Mr. Madan Bhatia.

SHRI V. GOPALSAMY: His name is not appearing in that list.

श्रो लाल कृष्ण आडवाणाः उप-समाध्यल जी, आपको बात सहा है कि साआरणतथा इस मामले को पार्टी और पार्धी के विष्त तय करते हैं । लेकिन ग्राप इस बात से परिचित हैं कि यह जो बोकेई का मामला है इसके घारे में सारे देश में चर्चा है, सारे देश में बहस है और पार्टियों में भा नुआसेंज है। इन नग्रासेंज को ध्यान में रखकर में समजता हूं कि सदन के सम्बान/य सवस्य जिन्होंने आपसे অলন মা निवेदन किया है बौलने देने के लिये ग्नपने अधिकारों का प्रयोग कर ग्राप सकते हैं । अगर आप उनको बोलने को अनुमति देते हैं तो उससे मर्यादा Chairman, one- second ...

SHRI PARVATHANENI UPEN-DRA: Don't gag Mr. Malik. Let him speak.

श्री सत्यपाल मलिक : पार्टीयों के न चाहने के वायजुद मेम्बरों को चेंबर ते बोलने का अधिकार दिया है। जिटिश पालियामेंट में चर्चिल से लेकर माग्रेंट प्रकों पर रुलिंग येंचर तक, झनेव पार्टी के सदस्य अपने। पार्टी दारा नाम are you to ask? (Inter. tiiptionsi)

SHRI V. GOPAIjSAMY; His name is not in the list. Why are they afraid?

SHRI PARVATHANENI UPEN-DRA;, Why are they afraid?

THE VICE-CHAIRMAN (SHRI GBSH DESAI): Please sit down.

It depends upon the political party. The Congress (I) has given a list to me, and accordingly I am giving the tme. If the list is exhausted and if p is' available, then, I will' take, not before that.

SHRI DIPEN GHOSH: One second.

- PROF. C. LAKSHMANNA (An-dhra Pradesh): SHRI DIPEN GHOSH; Mr. Vice- Just one second. He says that there is a further list. Then there is no question of exhausting the list.

> SHRI DIPEN GHOSH; The fact is that the names of speakers which have been supplied by the Congress (I) Party, its leader or the deputy leader or the whip, that list of names dows not include the name of Mr. Satya Pal Malik,- an hpn. Member of this House.

SHRI THANGABAALU (Tamil Nadu): Who

MINISTRY OF PARLIAMENTARY THE VICE-CHAIRMAN

AFFAIRS (SHRI M. M. JACOB) : Mr. Vice-

THE MINISTER OF STATE IN THE

chairman, Sir this is not the British (SHRI

Parliament: this is Parliament of India, i have JAGESH DESAI): Please sit down.

उसमें

got a very long List of Members, and we have

here. It depends upon the time available.

THE VICE-CHAIRMAN (SHRT JAGESH DESAI): Exactly. That is what I asserted.

सत्यपाल मलिक : मेरा

न्त्य है या नहीं ?

given some names to you. Other names are SHRi DIPEN GHOSH: Just listen. (Interruptions) He has asked for permission from the Chair to speak on

this tissue.

AN HON. MEMBER: Who ane you?

SHRIMATI RENUKA CHOWDHU-RY: Who are you? (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down. I am here.

SHRI DIPEN GHOSH: It is true mally the nanes of the speakers are supplied by the whips of thg party and the groups and accordingly' those members participate in the debate. But since already it has been recognised or it ras been accepted that it is a special situation and special issue, everything is special. So, one hon. Member of the House has asked for permission from the Chair to speak. I hope the Chair would permit him to speak on this issue. (interruptions)

THE _r; VICE-CHAIRMAN (SHRI JAGESH DESAI). The names have been given to ne. After the list is over, then I can consider. Before that I cannot consider it at all, Mr. jMadan Bhatia.

1070	श्री	तत्वयाल	নলিক	1	नाम	द्विये
		লনিদ				

SHRI V. GOPALSAMY: Why can't you assure? The. ruling party wants to gag the voice of this Member. (Interruptions)

THE VICI -CHAIRMAN (SHRI JAGESH DESAI): You see, I cannot assure. I have old you and again I 'repeat that ^{if} t! e list which is with me is over ant if time is available, then I will cor siderhis name along with other namos. At the moment I cannot say whether I will give time to him or not.

SHRI DIPEN GHOSH: By that the ruling party will lose. If you want to shut the mouth, then the ruling party will lose.

SHRI SATYA PAL MALIK; I seek your protection. में इससे सहमत ह कि (व्यवधान)

वाजपेयी ग्रटल विहारी जी. (सब्य प्रदेश) उपसमाध्यक इसे तरह की घटना दूसरे सदन में भी हुई थो एक मैम्बर को बोलने नहीं दिया गया नगोंकि उल्ह पार्टी निकाल दिया गता।

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VICE-CHAIRMAN THE (SHRI JAGESH DESAI): He was not even a member at that time.

श्री	ब्रटल	विहारी	वाजपेयी:
दूसरे - मैर्	बर को	बोलने नई	ि दिया जा
रहा ह पार्टी से		धार पर निवाला नई	ार इन्हों। रियाहै।
THE		CHAIRMA	

JAGESH DESAI): Ft . sft .ir *m* **3"fo** ***∎**<&> t You are a Parliamentarian. He is a Member of the Congress (I). (In*terruptions*)

Please sit down. Please take your seat. I have heard it and I have given my ruling. (Interruptions) Please sit down. Please * cooperate with me; Our debate was going on very smoothly. Please allow me to conduct the House smoothly. (Interruptions)

श्री सत्यपाल मलिक में ब्राऊट कर रहा हूं क्योंकि ब्रधिकारों का हनन (व्यवधान)	वाक मेरे
(इस समय माननीय स सदन से बाहर चले गये)	बस्य
श्वी राम ग्रवधेश सिंह ह ग्रापसे रिक्वेस्ट है छपा धर के उ पांच सिनट बोलने का समय दे दी	नको

SHRI NIRMAL CHATTERJEE; I would just make an appeal to you. I would not take much of your time. (Interruptions)

SHRI THANGABAALU: Sir. he is a Member of the Congress party.

SHRI V. GOPALSAMY: So, what? His right should be defended. Why are vou afraid?.

SHRI THANGABAALU: We are not afraid.

SHRI V. GOPALSAMY: You are afraid. (Interruptions)

SHRI NIRMAL CHATTERJEE: Please listen to me. i am not trying to obstruct. You know our party *is* interested, as Chaturananji has indicated it is interested in the search for truth. As you know initially the Government's position was We cannot go beyond the rules. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please. I have given him time. Let him speak for, just one minute.

SHRI NIRMAL CHATTERJEE: Then the Government in its wisdom appeared to be conceding that yes, notwithstanding the rules, because the situation is exceptional, certain concessions should be made. I have heard and I have discussed with the hon. Minister, Shri K. C. Pant and he also agrees to the position. In view of this extraordinary situation you want to be clear of what? The Government, not you, wants to be clear that it is not suppressing any fact. Does it not behove the Government and the ruling party... (Interruptions) I am concluding. I am just asking. (Interruptions)

SHRI M. M. JACOB: You are' obstructing the proceedings of the House.

SHRI NIRMAL CHATTERJEE: No. Will the Government and the ruling party, please ensure that they do not suppress any voice of dissent $_{\rm K}$ in the House? Otherwise the people will be allowed to conclude that despite what the Government says. In fact, they are afraid of-truth. Therefore, they are trying to..-. (Interruptions) ... and my appeal to you is permit him. (Interruptions). The only conclusion I have to draw is that this Government is afraid of him. (Interruptions). We cannot help it.

SHRT MADAN BHATIA YNomi. nated): Respected Vice-Chairman, Sir, I have listened to the speeches of the hon. Members on both sides with

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rapt attention. I rise to support this motion. But my respectful submission before you, Sir, is that the question before this honourable House is with regard to the establishment of a Joint-Parliamentary Committee to hold an investigation into various aspects of the Bofors deal. Barring one hon. Member on this side repre-

ting the B.J.P. whose arguments' P shall with at the end, there is not a single deal Member on this side who has suggested that there can be a better or a more effective instrument of investigation than the Joint Parliamentary Committee to be established by Parliament. This basic fact has been conceded by all the hon. Members on this side except one hon. Member. The point of contention between the two sides is, so far as the hon._ Members ,on this side are concerned, they say, and this is our case and my case, that this Committee has been'established to find out the truth, the truth arising from the various facts which have emerged from the Audit Report. TPfe Audit Report says the payments were made and, beyond that the Audit Report is silent. This Committee is being established to find out who were the persons to whom the payments were made, to what extent payments were made and how these payments were made and when., were those payments made and what . was »the consideration for those payments. Apart from that one of the terms of reference is whether any procedures of the Government of India Or any guidelines laid down by the Government of India were violated and infringed when these pi ments were made. And the Government say_s by mean_s of this motion, we do not_t know these facts. We want to arrive at these truths and we shall hang those, who are guilty of infringing the laws of the country. But let us find the truth and for that purpose it was your demand and we are not only conceding this demand but we accent the fact that under the Parliamentary, democracy when these klle[^]ntions have far-reaching political ramifications there Ccin be no better •

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and stronger political instrument for

arriving at the truth than a Joint Parliamentary Conmittee to investigate these matters. The hon. Members on this side iiave taken the stand; despite this particular motion you want to hide the truth-you are not interested to find out" the truth- you are trying to conceal the truth by establishment of this particular Committee. What are the grounds? I respectfully subn it and ask myself what -are the grounds which are being urged upon by the hori. Members on this side in support of their con-, tention that this Cmrmittee which is sought to be estab ished is not going to firifl out the truth.; on the other hand, it is only an instrument to conceal the truth. T ie arguments in . support of this conention which have been urged upon iefore this hon. House are the terns of reference of this particular Con mittee. They say, look at the terms oj this motion.' .This Committee cannot 8nd out the truth. This Committee is incapable of finding out the truth. So, the question before this hon. Bouse is, is the stand of the Government right that this Committee is, in fact, sufficiently effective to find out the truth and in fact, it is the intention of the Jion. Opposition to scuttle the establishment of this Committee by'raising all kinds of pretexts and excuses in order to derive th ; political mileage and benefit out of rumours, whispers. Insinuation and the campaign of political vilification widen has been unleashed in this country, in the last three months? I am respectfully submitting, the Committee will find out the truth but it is for us to find out the truth whether this allegation is correct or whether the hon. Members on this side are right, that is the question. Let us find out the truth. Whether this Committee will be able to find out the truth or whether they are right that thi.< Committee will conceal the truth? For that purpose, we have to go to the terms of the motion. So far as this motion is concerned, its terms can be divlided into three aspects. One is the composition of this Committee, the second is the scope of enquiry and the third is the procedure to be followed by this Committee. The allegation.made by the hon. Member on this side is, I think, it was Mr. P. Babul Reddy, who said, who reminded this hon. House of a Committee which was established by the Chief Minister of Karnataka and said that the Chief Minister of Karnataka said that this Committee would not include any Member of the Janata Party because : Committee is going to look into the allegations made against the Janata Party Members. I would like to submit, Sir, the memory of the hon. Member, on this side, who made this allegation and who put forth this precedent is rather short lived. In 1978, a Privilege Committee was established by the Lok Sabha to hold an enquiry against Mrs. Gandhi into allegations which not only constituted a breach of privilege - of the Lok Sabha but which constituted serious offences under the Indian Penal Code. That Committee consisted of fifteen Members. Out of fifteen Members, only two Members from the party of Mrs. Gandhi were included. The remaining thirteen Members belonged to the Janata Party and then-allies, presided over by their own Member. Whetn the first letter was received by Mrs. Gandhi from this Committee to appear before it, Mrs. Gandhi sent a reply and I would like to read this, (interruptions).

थी राम झवसेंश सिंह सायको प्रिक्लिज लगेटी में निरोध पत्न मे फिनने हैं?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down.

श्री	राभ	प्रव धंश	सिह	ग्रामनी
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हमेला स	म २ह	रे हैं।		

SHR1 MADAN BHATIA: I am not yielding, Sir, (Interruptions) SHRI ANAND SHARMA (Himachal Pradesh): I am on a point of order. \blacksquare Sir, yesterday, before we started this debate, there was an agreement that no Member will b_e interrupted. But the interruptions are there. Ho_w to ensure that those who \blacksquare are seeking some clarification? are at least seated o_n their seats? Here, **a p&rttculac** Member goes on . changing from one seat to another. (Interruptions) and the rules must be observed. (In-. *tervuptions*).

SHRI MADAN BHATIA: Sir, Mrs. Gandhi wrote ,to this Committee a letter in reply and she said, '1 have great respect and high regard for the Members of this Honourable Committee. But the hostility of the Janata Party towards me personnally has become almost its raison d'etre. Its proclaimed design to harass me, to denigrate me, to send me to prison on some ground or the other has become a part of its national policy and its principal occupation. This Honourable Committee consists mainly of members who owe allegiance to the Janata Party and I have reasonable apprehension of the influence of. the Janata Party's openly declared antagonism on those members." But this objection of Mrs. Gandhi was totally ignored and rejected. One of the hon. Members of this Committee happened to be one whose name is being floated around by a section of the media and he was Mr. Jethmalani. Mr. Jeth-malani was the leading light. (Inte-ri-ruptions).

SHRIMATI RENUKA CHOW-DHURY; How can you allow it?

SHRI MADAN BHATIA: He is a Member here. *[Interruptions)*.

THE VICE-CHAIRJMAN (SHRI JAGESH DESAI): There are n_0 allegations. If he says something like

SHRIMATI JAYANTHI NATARA-JAN: Is he only referring to the Com-, mittee?

SHRI MADAN BHATIA: I am only referring to the proceedings of the Committee.

THE VICE-CHAIRMAN (SHRI JA-"" GESH DESAI): You can go on.

SHRI MADAN BHATIA: Mrs. - Gandhi ultimately was indicted by this Committee and Mr. Ram Jethma-lani, in his report which he placed before the House, wrote; (Interruptions) He has said,. "She has cast unwarranted aspersions on the integrity of the Committee." She raised this objection. He not only finds her guilty but with regard to her objections, he says she has cast unwarranted aspersions on the integrity of the Committee. JM*rs. Gandhi is summoned to the Lok Sabha to put forth her defence. She repea⁺s her objections. She repeats in particular the bias of one particular Member who had been making speeches and giving interviews to the various newspapers' that Mrs. Gandhi is guilty even before the proceedings started of this Committee and she must be tried and convicted and this should be the policy of the Janata Party. Mrs. Gandhi made a specific mention of the statements made by one honourable Member of this Committee outside this Committee even before the proceedings had started and said: "Am I to b_e hanged on the report of this Committee?" Her objection was ignored and disregarded. She was not only expelled from the House on the basis of the report of this Committee of which 13 out of 15 Members belonged to Janata Party and ther allies, she was even sent to prison. Not only she but there were two other persons also along with heri- Mr R. K. Dhawan and Mr. B. Sen.

SHRI V. GOPALSAMY; Thousands were imprisoned during Emergency by Madam Gandhi. What happened

भी राम अवद्रेश सिंह : मेरा पाइंट आफ यार्डर सुनिए । पाइंट आफ आहर यह है कि किसी कमेटी के निपस के बारे में करा जोई हाऊस में "शेम-केम" की प्रावाज लगा संकता है ? (ब्यवधान)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): There were no allegations. I have heard you. Please sit down.

SHRI MADAN ' BHATIA: Therefore, I am respectfully submitting, aere is a preceden' that merely be-' cause a committee s/ going to have a proportional representation under the precedents of this Parliament it can-lot be said that such a committee is lot competent on ,-iccount of any possible prejudice Ki either side to lold an investigatk n into this parti-:ular aspect. Here is a precedent. ; am quoting this as a precedent. Despite the speeches, venomous speeches, which have been. made On his side of the House, elevating the whispers and the insinuations into iard facts on the basis of this prece-Jent I can give this assurance and I "-.ope the honourable Minister will igree with me that we shall raise no objection if this committee includes ;ven those who lave made those venomous speeches against the Prime Minister and agalimt our party. *{Interruption*).

I respectfully sibmit the second point of contention between the two sides of the House s the scope of inquiry. It is said o 1 this side of the House that the inquiry must also :over, if nothing else, at least an investigation into the submarine deal. There is the basic difference so far as he scope of inquiry is concerned. My respectful submission before you is that there is a fundamental difference between the Bofors deal and the sub-narine deal. So fa I as Bofors deal is concerned, there is today a prima facie evidence that payments were made. Thle question is: who received these payments? Why were

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these payments made? So far as the submarine deal is concerned, there is rio evidence excepting baseless allegations

SHRI RAM AWADHESH SINGH: What about the telex?

SHRI MADAN BHATIA: The telex contained only an Jallegation; it contained no facts. This basic difference between the two transactions must be borne in mind before we can decide whether that particular transaction can be clubbed together with the Bofors deal for the purpose of investigation by one committee or not. In this regard I have # precedent to quote and I go to the United States where these committees are so powerful and where committees are established without any reference to the A Senate Committee was Executive. established and President Jackson was called upon by the House Committee ' to submit a list of civil servants who had been., appointed without the consent of the Senate. There were wild allegations of of the Spoils sweeping extension System against the President. And, Sir, what was the reply which was given by President Jackson? He gave this fiery reply which I would like to quote:

"You request myself and the heads of departments to become our own accusers and to furnish the evidence to convict ourselves. If you will either not make specific accusations or if, when made, you attempt to establish that by making free men their own accusers, you will not expect me to countenance your proceeding."

This is the fundamental difference • between the two transactions. One is based on wild allegations **and** the other is based on *prima facie* evidence. The two transactions cannot possibly b_e mixed up together for the purpose of investigation by a Joint Parliamentary Committee. Let me give an example, Sir, from the Criminal Law. It is provided in the

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the Criminal Procedure Code that if an accused is tried for certain offences arising out of a particular transaction and if in the same trial he is' tried for offences arising out of a distinct transaction this trial is bound to lead to prejudice and is liable to be quashed by the courts. If you mix up these two particular transactions for the purpose of inquiry by this Joint Parliamentary Committee¹, this will not only "be against all parliamentary procedures, parliamentary precedents and investigative precedents and the Committees of Legislatures, but it is also bound to lead to political prejudice coming from one transaction into another transaction and it is bound to affect ultimately the judgment of the members of the Committee and, so, it is not possible.

VICE-CHAIRMAN (SHRI THE JAGE8H DESAI): (Mr. Bhatia, you please conclude now.

SHRI MADAN BHATIA: Please give me five minutes e-r six minutes more. Now, Sir. let us take another example. Suppose the Watergate Committee "had said that they would not hold the inquiry (into the Watergate scandal unless they were given th_s power io hold an investigation into the conduct of the Vietnam war by President on. Would that have made any sense? It would have been the most preposterous and illogical response by that Comniiirtee and this e^acly is what the demand is now.

SHRI V. GOPALSAMY: What a . com.,ar.i:.on!

SHRI MADAN BHATIA: The third thing is with regard to the procedure. It is said that the power is being given to the Speaker to decide as to whether a particular official will be allowed to apFcar before the Committee or not. Thl[^]- particular provision in the Motion or otherwise is not based on the whim of the Government.' It is contained in Rule 269 and Rule 269

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says that if a question arises whether a particular piece of evidence, is relevant or not and should be admitted or not, it will be for the Speaker to decide that. What is the rationale for giving this power to the Speaker decide upon the ques'ion of admissibility and relevance of a piece of evidence? This question arosi ,three hundred years ago before one of the greatest judicial minds that the world has ever produced. He was Chief Justice Marshall. Incidentally, it was Justice Marshall who laid down the dictum that if a piece of legislation is against the provisions of the Constitution, it is open to judicial review and is liable to be struck down by the Supreme • Court and that is the dictum which we have followed in this country. That great judicial mind gave the rationale as to why the power should be vested in an outside party to decide whether a particular piece of evidence is relevant and admissible or not.

"No person will contend that, in a civil or criminal case, either party is at liberty to introduce testimony he pleases, legal or illegal, and consume the whole term in details of facts unconnected with this particular case. Some tribunal must decide on the admissibility of testimony. The parties cannot constitute this tribunal because they cannot e. The Jury cannot constitute ' it for the question is whether they shall hear this evidence or not. It is necessarily the province of the court to judge the admissibility of evident

There is no questtwa of any court being involved here. The power has to be vested in the Speaker. If your argument is that you do not trust the Speaker, this argument will amount-to saying that you do not trust the parliamentary institutions of this country. If you do' not trust the parliamentary institutions of this country, vou do not trust the democratic framework of this country. If you d₀ not trust the democratic framework of this
u

untry, you have no right to demand 3 resignation of a democratically ;cted government.

3ir, I am on some very important id I beg to ynu to give me a re minu es.
Si;', the speech of > hon. jMember of Telugu Desam, •. Upendra, with regard to the proas thrown up very vital issues. a speech has reminded me of Me-rthy Committee, which was

estab-lied in 1950s in the United States the Senate to find out the commu-(ts and the communst sympathisers;

lifted the whisper j and rumours to actual facts. He .sed that langu- $\blacksquare z$ which no seasoned parliamenta-n will use.

3HRI PARVAT1L vNENI UPEN-!A. I object, he c; nnot use my iech for an accuse

JHRI MADAN BHATIA; He went extent of using the words in-ating thereby that he had already •ived at! pre-deternined political ldusions. I say that his speech has ninded m_e of the proceedings of » Mecarthy Committee. What happen • before this Committee? I will just 'e one Or tw₀ exan pies. There was 3 Hemmet who w& j called to ap-*r before this Mecs-thy Committee.

was asl^ed a question; "Are you commun ft?*⁷ He sad: "Please let

know what is the evidence against s on the basis of vhich you are iking an allegation that I am a nmunist." And wh: t was the reply ren by Mecarthy? He said "Well, w you have '>old ue that you will t tell us whether you are a mem-r of the communist party or not on B ground that if you told us, the [Swer may incriminate you. TMs is rmally taken by this Committee of 3 country as a whole to mean that \blacksquare tu are a member of ihe Party. There-re, you should know considerably out the Communis movement, 1 sume." It was this approach which is adopted by the Mecarthy Sub-mmittee which led President Eisen

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itect the officials of his Administration. President Eisenhower issued general instruction and I quote those instructions. This is important, in the context of the stand taken .by the Government that we shall fully cooperate and give assistance so. far as our officials are concerned to this particular committee. But certain safeguards I to be there. President Eisenhower gave these ins'ructions,""it is essential to efficient and effective administration that employees of the Executive branch, be in a position to be comple tely candid i_n' advising each other on official matters, you will instruct all such employees of your Department that in all of the 'appearances before the Sub-Committee of tha. Senate Committee on Government operations regarding the enquiry before it, you are not to testify to any such conversations cr communications." The .judicial bias and the political motivation of Mecarthy led Senator Ralf Flanders to introduce a resolution in'order to strip him of the Committee's chairmanship and censure him for his misconduct. And the famous jurist, Taylor, in his 'Grand Inquest' writes: "The Administration did nothing to aid him to bring ic heel this man who wag using his investigative power against the Army, the Presidency, the Constitution and the law itself. The legislative power of investigation was designed to scrutinize, not to destroy the executive departments."

Then, sir, I submit in this connection that the hon. Member, Mr. Jas-want Singh says, "Why are the Members on this side saying that this is not political? The whole issue is political." Yes, the issue is political. But, the investigation cannot be debased as political investigation. This is the fundamental difference between the investigation and the ramifications of the conclusions of the investigation. In this context, in view of the speeches which have been made by the hon. Members on this side and the workings of bias which have been displayed l-iv those narticular sneeches. I

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[Shri Madam Bhatia]

would like to quote Taylor again. He says; "Wha'ever may he the ultimate judgment or its usefulness in court, this privilege of giving the testimony has special value in non-judicial proceedings such as investigations where

' there are'no specific charges or where the bounds of inquiry and accusation are nebulous. As we have seen, it was abusive inquisi'ions of precisely this type that originally gave rise to this privilege for it is in-such proceedings that...."—this is very important, Sir—"... the witness is most completely at the'mercy of political ambition, malice and' blackmail, that despotically inclined politicians find opportunity to advance their ends by tear-

ing down the basic fundamentals of democracy and freedom."

I respectfully submit, Sir, that these are the basic factors on account of which these checks have been provided. These checks have to be provide :1 in view of the atmosphere which \blacksquare been built up in this country.

Sir, I had submitted in the beginning that I shall deal with the argument raised by the hon. Member of the BJP at the end. Sir, this is my last point.

• THE VICE-CHAIRMAN (SHRI JAGESH DESAI): But be brief.

SHRI (MADAN BHATIA: Sir. I take very serious exception to the state ment which he has made. He says: "There are facts which stare us in the face. Where is the need of consti this particular Parliamentary tuting Committee? It is. the function of the Executive to find out the truth. The facts are si. •; in the face and the Committee is totally unnecessary.' 'Sir, it- is this hon. Member who has moved an amendment to this, particular |M<otl6n to which'I would like to draw the attention of this hon. House. The amendment proceeds on the hypothesis that the Committee is necessary, the facts are not known but its powete should be increased

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Supposing, Sir, I have placed an am endment before you that this Com mittee I accept, but its terms of re increased in this ference should^be icular manner. But when I stand up from my seat and make a speech before you and before the Hon. Members and say this Commit tee is totally • unnecessary because the. facts stare us in the face and I sup press all reference to the amendment which I am seeking to make, won't you say, Sir, that I am guilty of poli tical hypocrisy', won't you say that I am guilty of political dissimulation, won't you say that I am guilty of political chicanery? This is what the terms of reference indicate and to this I draw, the attention. The tern ee are: The Committee shall inquire into the follow ing matters. This is the Motion be-, >>

the proceed down for the acquisition was adhered to, (2) to. ascertain the of persons who and the purpose for which .1 the payments of folm-s, (3) e is a c-'e evidence whether in addition to

the payment mentioned above, the identity of .the persons who received such payments. And what is the amendment which is sought to be moved by this Hon. Mem- ■ ber? He says at the end of the Motion, namely, this Motion I accept, but at •the end. of the 'Motion the following be added; For Paragraph (2) substitute the following: The Committee shall investigate and inquire into the following matters. The contract for the purchase of 155 howtizers from Bofcrs A B of Sweden. (2) Apart from others, the report of the national audit bureau ,of Sweden on the Bofors all contract Then correspondence. communications, messages in respect of the above two defence contracts including the Sub-Marine. Th's is his motion of amendment. He wants this Committee to be estr-ablished" by means of moving this amendment. By this amendment he clearly makes it clear to this IJon. House that the facts are not known

nd the Committee is required to be stablished. But'wnen he stands up rom the seat and makes a speech jefore the Hon. Members of this louse, he takes them for a ride and te says, the Committee is not neces-aiv because the faces stare us in the ace. What are those facts which tare him in the face? Who are those ieople? Has he named them? Has te given any particula* facts in re-;ard to the terms o reference which te himself proposes to amend? This 5, I respectfully submit, a case of . lOlitical chicanery, this is a 'case of >onticaf*nypocrisy, of political dis-iimulation.

iize a .peech

like this froi > the platform of ty to which ie belongs, which s known for bypot *cisy* and dissimlion the people of this country, iut he cannot take the Hon. Members of this House for a ride. I res->ectfully submit, Sir, I join the ap->eal mad^e by Hon. Members rom this side, in the view of what I lave submitted that for the sake of Parliamentary institutions, for the ake of democracy for the sake of lountry, let us participate, join hands ogether, find out the truth and bring he guilty to book. This is the de-nand of the Hon. Prime Minister, his is the demand of the Party. But ' would make only one distinction, would make one difference. If you lecide to boycott in spite of every-hing, I will not go to the extent of igreeing with some of the Hon Mem->ers .on this side that Parliamentary -nstitutions in this country will go to he dogs. The parliamentary insti-utiofis at this country have deep fou-ldations. Thjy have stood many mocks. They will stand up and face nan_v knocks. The real strength of Parliamentary- institutions is the peo-)le of this cotmtry. It will be the ieople of this country who will de-dde whether this Government by the istablishment of this particular Com-nittee sought to hi-le the truth or rou tried to scuttle the esablishment

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political advantage from* the campaign of political vilification, character assassination and political degradation which has been unleased by a blitzkrieg by a section of the media, helped by the Opposition parties. Thank you.

श्री जसवस्त सिंह माननीय सदस्य न मेरा नाम लेकर, मेरी पार्टी का नाम सुकर बहुत सारी वाते कही कुछ कडवी कुछ मीठी, उनका मह भर गया होगा। I only request you a_s Chairman to please ask him to repeat all that he sa'd from the beginning,' but this time slowly.

SARDAR J AC-JIT SINGH AURO RA (Punjab): Mr. Vice-Chairman, I rise to speak against the motion. I •have heard with great attention the debate on Bofors contract and the alleged kickbacks. There is no doubt that from both sides, large numbers of facts and arguments havebeen •duced in' order to justify the ids of the espousing parties.

[The Vice-Chairman (Shri H Hanu-Manthappa, in the Chair.]

I think the opposition has never said that there should be no Parliamentary Committee to go into the facts; but they have expressed their doubts whether this. Committee formed, as it is intended to be in the -motion, is really motiveted to And the-truth and find the real facts. That the main thing. Let -us be honest and accept that the real problem today is that the Government is facing the loss of it, credibility with the public in general and opposition parties in particular. Bofors epi-" is the latest symptom of this malaise. It started with Fairfax. I might also mention that a party which came into power on populous slogans and sympathy vote, has been treading on thin ice, or has been building castles on quicksand, without solid perform-Its inability to keep its promises and dio justice was bound to land =* mt« nnoomirp sooner or later which

[Sardar Jagjit Singh Aui

afraid. it has. Therefore. the Government to to regain the day lost pul adence. reputat-bn and respect. be done by cosmetic *be* tone *i*, *be for by* repeating that *for for f* we are the Gov guilty. ernment is clean, as it claims' to be, it prove itnit its to in nocence. beginning tff Bofor_s episode, the Government taken a highly aggressive and ve altitude. blaming the op position for being malicious, mis-, chievous and trying to destabilise the Government, and things of that na Any mention of illegal pay s totally .railed ^{ou}t Sn the ture. ment was totally stages, in Parliament. But lv when the National Audit Bureau re port came from Sweden and-proved it otherwise, no real effort has been made to find the names of the reci-I wonder if all the possible nts diplomatic efforts with the Swedish Government have been tried out and jailed. Have we really done our . best with the Bofors Company and twisted their tail to find out the in formation which they obvtiously know but are supposed to be unwilling to give to us? It is very difficult to believe that. This is the reason why the good intentions of the Govern ment are suspect. When the institu of a Parliamentary Committee tion was suggested by the Opposition, the information about the kickbacks was not known. Now that it is establish ed beyond doubt, who is more com petent to find the vital information? The Government machinery or the Parliamentary Committee. This is the first question. I put it to y<Ju-. I have not moved any amendment to the Motion-that it is the job of the administrative machinery as 'opposed to the Parliamentary Committee. On the other hand, an argument lias been put forward from this side that if the Government tried and failed; . <. the Opposition may turn -round and say that an honest effort was not made and. therefore, von want this

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done by the Parliamentary to be Committee. To that extent, I am Ly to accept this argument. But having decided that you want to find ith and the whole truth, v. i hedging that the Parliamen tary Committee should be formed such manner; why down such restrictions w] the Comm'ttee incap; nding the truth for itself and everything, they may have to re-feithe matter to the Speaker before take any action? Why are ; at if the Chairman Committee is from the Opposi-,i, it may try and queer the pitch? I can assure you that the Opposn is just as keen as you are to get at the. truth. The Opposition is just as keen and determined as you are to a-eestablish the credibility of the Government and the country.

SHRI K. C. PANT: General. one point. The test of that is whethe the Opposition jolin the Committee or not.

SARDAR JAGJIT SINGH AURORA: The test of that is, are yot' ly to give this Committee the s< vereign authority—I am using the word 'sovereign' in the generic sense and . not in its legal sense-that it can make its own rules, that it will have total, unfettered right to get infor- ' mati'on, to call upon anybody to give evidence? If this is ensured, I am sure, the Opposition would be delighted to join the Committee and find the truth. But if you are going to lay down restrictions, I am afraid, / it will be difficult for the Opposition parties and this ^{is} based °n facts, on the record that this Government has chalked out for itself during the last two years. You may not agree. But at least, it is my conviction that if you were to give this Committee the unfettered power to look into this question and you still have more Members than the Opposition would have, there is no reason that there is going to be any McCarthyism in this.

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Having said all this, I would like » make po nts about the lilitary a few aspect o* this problem, iter listening to tl e speech yester-ay of Mr. Arun Singh about the uality and efficienc, of the equip-lent and the way he contract was lade, - there ase always teething oubles in the equipment that you uy,-I am convinci d that the gun lat we have decid 'd to buy is a :>od one. However there is one oint about the supply of the am-lunition. I believe the Bofors are at known as producers of ammuni' on. There are two countries in the ^rest, which are ca)able of produc> ig this ammunition or have already roduced this ammunition. One is elgium and the ot? Italy. We ive had very unfor unate 3r is experience ith This Company, SEMMEL, think, it is called in Italy. when lev provided us witt 81mm ammuni-There is some sort of inforation, I on. am not siying a rumour, Lat the Bofors possibly going tie up with this are Company for the ipply of ammunitic_a and you ould .realise eventually the as supply '• ammunition would cost much more lan the actual equipment itself, herefore, I am onl / giving it as a ord of warning wl ether We should ust the kind of conpany which has ready let us down

I would like to make one more Dint on which th_t hon. Member, tiri Aru_n Singh, spc it a lot of time. e was telling us how ignorant tost of us were in matters of 5 fence. I think he is right and I *lel* that we are gu Ity to an extent i not taking sufficient interest in ie defence services, not only the eapons and equipment but i_n their editions of service, the P^ays and Jnsions. what sort of life their imilies have, whether they are able , teach their chiliren with the noluments that are given to them, ^e are always rea<y to give them it of bouquets af er their perfor-lance, but I supp ise, like other lings, that is, at tie time of need

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you remember God and soldie, and when the need is over both of them are soon »forgotten certainly the servicemen are forgotten after they are retirtd. The last Pav Commission has been very unkind to them and the Government does not seem to realise how much unhappines_s and bitterness it has caused among the ex-servicemen all over the country, which, at this stage, should be avoided dangerous to happen. The point I want to make is that if we want our Parliamentarians to take more interest in defence matter which they must, there is a need to look into the socalled Defence Consultative Committee which we have at the moment. It does not have any great function, but it may be worthwhile for the Defence Ministry to consider that this Committee might be improved upon and given a worthwhile charter so that the members realise that they are doing something useful. (Time bellrings) I am just going to finish, I am not one of those who go on asking for five minu'es more.

The last point I want to make is that on no account should we permit Bofors to get away with the excuse that they cannot disclose the reci. pient's name or names. If necessary, we should not flinch from abrogating the contract. The national morale encompasses the morale of the fighting services. If the . Government fails .to clear its name because *ot* the unreasonable and un-cooperative attitude of the multinational firifi, whose reputation even at this stage is somewhat unsavory and doubtful, the people will lose faith in it Are you ready to accept it?

SHRI DARBARA SINGH (Punjab): Sir, I have to place the facts before this House and with that I support this Resolution. A lot of controversy has been going on both inside the two Houses and outside on kickbacks in Bofors deal. On such

[Shri Barbara Singh]

sinster issues which involve the security of the •country, defence of our country and our political system as such, we should rise above narrow party interest. I am sure all of us will do that. The Government has taken a number of steps to ac- -commodate the Opposition's view-' point and above all t₀ go into the deal. I wish to make it clear that every Congressman, each one of us on this side of the House, is committed to a clean public life and will always remain in the forefront in the fight against corruption. I do not want to go into the source_a and causes of corruption, but I have no hesitation in saying that the main source of corruption is those vested interests who only want to make money by hook or by crook. Unfortunately, in this controversy this class has escaped our attention You cannot have a clean public life as long a_s vested interests dominate our economy. That i_s the basic point.

• However, I will confine myself to the Bofors' deal to convincing my with а view friends of the Opposition that they should take a more realistic position. try to know what Let us the Government has done so far! The Lok Sabh_a has adopted a Resolution to set up a 30-member Committee of both Houses to go into all aspects of the Bofors' deal. The Chairman of the Committee will be appointed by the Speaker. This Committee will be given all facilities t_0 go into this deal. Tills Committee can set ^UP a small Subcommittee with the permission of the Speaker which will go abroad for its investigation Here I will say that the Andhra' Pradesh Members have already announced that a sub-committee will to Switzerland, or wherever they go want to go, and the Prime Minister has said that they can go on their own and there ig nothing about that. The Finance Minister has announced that the Government will sign a memorandum of understanding with the

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Swiss Government leading to a treaty to obtain information about illegal Indian accounts in the Swisg banks. A case has been registered against Mr. Chandha's firm

All these factors clearly bring out that the Government is keen to get at the deal truth. However, there are two points on which the Opposition is insisting, if their amendment are any indication. One, they want to enlarge the scope of the Committee to bring some other deals under investigation, including those which are already being ^investigated by the official agencies. Two, they want to! waive the Official Secrets Act ^and they want that the Chairman'of the Committee should be from the Opposition. The way some Members jhave argued about the enlargement of the scope of the Committee give, one the feeling that they want to examine all the deals since 1980. It is possible to set up such a committee, but by widening the, scope of such enquiry, we will be exposing our defence affairs. At this moment this aspect should be carefully examined by the Opposition.

Sir, the demand for the scrapping* of Official Secrets Act. and that too for defence matters, will be a bad precedent. The Committee has powers to examine any witnesses. Therefore why should you have this demand? Please think over it again land not be carried any emotions. The awav bv Government agreeing to set up such a Committee, the terms of reference of the which the Committee and th_e stand Prime Minister has taken make it clear that we have nothing to hide, we want truth and only truth. Our. nation is passing through a crisis, and certain forces want to break our country. It is high time that all of Us united to face these challenges. These challenges are obviously known to the Opposition as well, and they are creating a sense of insecurity in the minds of people

at this juncture vhen the whole jiatiorlfwould lik_e to stand $a_{\rm B}$ one man) behind the Prime Minister against the onslau; ht of those neo-imperialists wh_0 a e having an eye on this great courtry for dismemberment altogether. Therefore, it is the duty of the Opposition that they join the Committee when the enlargement of the powers has been nade.

And there has b ;en alway_s the 'act that all the c mmittees which lave been constit ited previously, whether it is the Public Accounts Committee or the Estimates Com-nittee o_r any othei committee, it Is > n record, all these people who rere there, whether they belonged a the Opposition c >: toGovernment ide, have given reports unanimously. and there has been no issent at any time What is their ar when they wil be there? They a_n point out, they can put the oints which they wmt to put before ie committee and say what They infor-iatio_n they have are at berty to say any hing. And the port of that Com aittee will be tianimous. I hope (o. As Chairman * the Public Accouitg Committee, I now many things {ot bogged down id many people v ere involved in lis. We gave а ui animous report, hese were Opposition Member_s as ell. We unanimo isly gave the port against certain officers also at their deal was b id and that they Lould be taken: to task. If this n happen i all (he committees hich are being constituted bv the Dvernment, why can this committee !o not work on that line ^{an}d bring t the truth?

It is odd. I am sorry to say that e Opposition wants to hang on this >fors in times to come so that they n beat the Govern nent with this ck. That is not pioper for the po-icians that they should do this era cise necessarily wli h an idea to molish the prestige of the Govern-;nt. I again bese oh all nf i«n

appeal to the Opposition that they should join this committee and do this exercise. Whatever you have in mind, give it to the committee. Let the committee decide, whatever be the result ,of that. So, don't try to hang on and carry on this propaganda for times to come.

It will not be in the interest of the country. It may be in the interest of yours as you are explaining here, but it is not in the interest of the country. The country wants something else.

Have any persons here gone to their respective areas? Now drought Is there. Have they spoken about it? Have they gone k > help the people? This is the foremost task that should be taken up today are again today putting this case of Bofors which can be done later on. You have not gone to the areas where there is drought at its highest. I say, it *is shameful on the part of those who are explaining only Bofors, this deal, that deal. But what was the deal with the people, about whom you say, people will decide. They will definitely want that you should go to them <0 help in this drought. It may be in Maharashtra, it may be tin Rajas, than, it may be In Gujarat. It is p highly explosive situation in which we should go and help the people.

•Therefore, I would request the Oppoistion that they should join this committee and help h in finding out the truth.

Thank you very much.

SHRI V. GOPAUSAMY: Mr. Vice-Ch airman, Sir, I rise to oppose the Motion. It lis the most unfortunate tragedy that statement after statement, all the statements made by the Prime Minister of India on Bofors have been drowned in the deluge of "truth, nothing but truth." When the statement of the Prime Minister of a country is re-

[Shri V. Gopalsamy]

false; where lie₃ the credibility of the Government? I say the credibility of the Government headed by Mr. Rajiv Gandhi is in shambles.

Statement No. 1.

Our hon. Prime Minister made a statement on 20th April:

"I got confirmation back from Prime Minister Olof Palme that there will be no middlemen or agents involved. It is on that basis that this exercise was done. We have to take somebody's word as truth. And when a Prime Minister of a country assures us after having gone into i_n great depth with a company, that there will be no middle agents involved, then we have to accept somebody's w.ords."

This was the statement of Mr. Rajiv Gandhi. But the Minister of Foreign Trade in Sweden," Mr3. Anita Gradin refuted the statement on April 29 at a Press Conference. She made it very clear the official position that Palme had merely conveyed assurance from the Bofors to the Indian Prime Minister and that there were no assurances on behalf of the Swedish Government. So, what happened to the statement of the Prime Minister? That has been proved to be false. And our Prime Minister, when he entered the Parliament that day, he emphatically stated that we have to rely on 1he assurance given by Mr. Olof Palme. The_n is it possible to bring that famous Olof Palme to put him on the witness box? Is it possible?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): At that time ■he was the Prime Minister.

SHRI V. GOPALSAMY: He could not b_e brought from the grave. That is why when you bury the truth thousand fathoms under, you try to tell the country that here is a man from the grave who could give testimony for the Statement made by the

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Then again statement no ^2.

Our hon. Prime Minister on April 20 told Parliament that the Swedish Radio story of April 16 emanated from Delhi. But this assertion was strongly refuted. Almost as soon as it came out, the head of the Swedish National Company, Mr. Ove Joanson, stressed that the radio report was based on information obtained iⁿ Stockholm. Mr. Jan Mossander, Staff Reporter of the News Department of the Swedish National Radio Company said that the statement in the Indian Parliament made by the Prime Minister to the effect that the story emanated in Delhi was completely false and complete nonsense. So, this statement also has been proved to be false.

Here comes the next statement of our hon. Prime Minister, when he made a reference.

"Speaking to the Army Comman* ders in New Delhi on April 27, the Prime Minister said that Sweden had confirmed that there was no middleman and nobody was paid in Swiss bank."

Mr. Vice-Chairman, Sir, my question to him and to hon. friends from the treasury benches who have been shouting and preaching sermons and going all the way up to the United States quoting many Committee reports, is whether it is a fact or nol that when the Prime Minister made ; statement before the Army Commanders and also on the floor of th< Hoiise that there was no payment there.was no middleman, the com pany of Bofors had already handei over a report to the Indian Ambassa dor irr-Stockholm on 24th April itsel that payments wer, made not only t< the agents, but also to others. It ha been verified by the Audit Bureai Report. What is your answer to thi question when you have already re ceived the report? Have you no said that we did not know? You Ambassador was there and whethe:

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idiian Ambassador or somebody sea Ambassador, w lat vou were do-g? You simply cor sealed the truth. ou were simply si ting on' the re-jrt and you have gits and audacity i come to the Parlu ment and say no ayment was made What is the lswer to thlis questim? The report ^ra_s already in your lands. You know ie truth because you are the culprit nd that is why yoi wanted to con-eai the-truth and y < u came here and >ld Parliament, no payment or no liddleman was there. This state-lent of the Prime Minister has also een proved to be fa se.

Vice-Chairm in, Sir, Mr here :omes the famous- >r notorious Mr. Vfin Chadha, the ag{ tit of Boiors and >oss of Anatronics General Corporaion. When this f 'andal was exerting the minds of the people right ram Cape Comori 1 to Himalayas hroughout the GO intry, when the Parliament was d> bating over the ssue, Mr. Win Chadha disposes)f his Mercedes Benz and two lungalows and leaves the country on ;he 8th May. Wh[·] t is your answer ;o this question? / re you running a jQvernment? You have got the report that payment 1 as been made not just to agents but to others on 24th April itself. Here lis the agent, Mr. Win Chadha, he en ers the Delhi airport and simply le ives India on 8th May and his famfil; after some days also leave India. On 4th June, the Swedish Audit B ireau submits its report. The very next day 5th June, the on of Mr. Win on Chadha, Mr. Harsh Chadha also leaves India and here comes oi r Prtime Minister, Mr. Rajiv Gandhi and he meets the Leaders of the Opposition on June 17th and tells then, "you see, a case has been registered against Mr. Win Chadha." This is on 17th June. On the 17th June, Mr. Prime Minister tells all the Oppos tion leaders that a case has been registered against Mr. Win Chadha. But, Sir, it is unfortunate that 1!ie same Mr. verv Win Chadha enters our Consulate in New York on the 29t t June when the

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been registerd against him. The Government knows that Mr. Win Chadha has already gone to the USA He enters our Consulate in New York and gets the power of attorney and . you say the Opposition wants to malign this May I know from the Government. Minister whether the Indian Consulate in New York is run by the Government of India or some other Government? Why vou did not inform them? I say you allowed him to go from this country, -to After the horse has leave this country. galloped out, you pretend to lock the stable. You have allowed him to escape. You have allowed him to get the clearance, the power of attorney from the Indian Consulate in New York. Mr. Win Chadha knows the truth. I am not sure whether Mr. Win is dead or alive. Nobody Chadha knows. Because he has disappeared as per your instructions, as per the instructions Government. He of the got the clearance from the Indian Consulate. I am afraid because this country has witnessed the episode of Nagarwala.

SHRI SHIVRAJ PATTL: Mr. Gopalsamy, this lis really too much. This allegation is not correct' (Interruptions).

SHRI PARVATHANENI, UPEN-DRA; He is expressing his doubt. If you are sure he is aMve, tell where he is now

SHRI SHIVRAJ PATIL: Please listen to me. He says Mr. Win Chadha has left this country at our instance. But this is qpt correct.

SHRI V. GOPALSAMY: I stand by it. Sir, this country witnessed the episode of Nagarwala and I am afraid, Mr. Win Chadha should not meet the same fate. Some of the statements made by our hon. Prime Minister about the payments, about the middlemen have proved... (Interruptions)

SHRI K. C. PANT: Sir, if Mr. Gopalsamy permits me, Nagarwala case is worth remembering. In the

[Shri K. C. Pant]

and in the evening, he was arrested with all the money. (Interruptions)

SHRI NIRMAL CHATTERJEE; And the other day, he disappeared ...

SHRI V. GOPALSAMY: Under mysterious and suspicious circumstances, he disappeared the next day. So, the modus operandi is to run a truck and finish anybody.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA) Mr. Gopalsamy, if you enter into interruptions, you will lose your time.

SHRI V. GOPALSAMY: Sir, I am not interrupting. So, the statement made by Prime Minister about the our hon. involvement of middlemen and about the payment of commission money has been proved to be false. The, why did he come to the Parliament saying that there was no middlemen and no payment has been made? It is because you believe in a particular dictum, the dictum ,of the Information and Broadcasting Minister of the Third Reich of Germany. Tell alie, repeat it, not once, not twice but ten time_s and it becomes a truth. So. Mr. Rajiv Gandhli is following that Even Dr. Goebbels would dictum. become a pigmy before the statement of our hon. Prime Minister Mr. Rajiv Gandhli as far as this Bofors deal is concerned. Sir, Mr. Bretil Bredin, he came here. He had consultation with the Defence Ministry officials. He gave the offer- that a full-fledged delegation including the President of Bofors would visit India. Whatever clarifications you want, they said, we are prepared to give. Who gave the assurance, who gave the offer? The Vice-President, the Project Coordinator of the Infantry Artillery and this offer was accepted by Indian Government. the That was to Bofors Company and it conveyed conveved to the Swedish was Government. But on July 4, when Mr. Rajiv Gandhi landed India from Moscow, you took a right about-

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isaid, there is no need to bring any delegation from the Bofors. What is the answer to this question which was posed by my friend from this side? Giving sermon_s and philosophical lectures will not solve the problem, will not answer the question. From your side, I ask a question, what for you accepted the offer, what for you rejected the offer? You tell me. This Bofors Company witheld the names t₀ the Audit Bureau on the groun[^] of consumer confidentiality. This stand was taken on June U« Then, they changed the stand on 27th that the reciepients of the money have not permitted, the thieves, the swindlers, they have not permitted us t₀ reveal the names. So, the Bofor_s Company is under cloud in many countries and here is a Government which from the very beginning, trying to justify and defend the Bofors company. Sir, because the audit report was released in Stockholm, you had no other go. That i_a why, you also released that report but names covering half a page are deleted at one place. Names covering three-quarter of a page are deleted. The report of the National Audit Bureau states emphatically that the payments by Bofors are directly related to the deal and an agreement exists between Bofors and concerning the settlement of commission subsequently to the F-77 deal and that a considerable amount has been paid subsequently. . . among others to A.B. Bofors' previous agent in India. Our hon. Prime Minister emphatically stated that there wa₃ no middleman at the point of agreement. Could we say that there might be one or many middlemen before the agreement, milliseconds before the agreement? Sir. the Bofors Company is guilty of misrepresentation The Bofors Company has violated the agreement because you have stated there should not be any middleman, there should not be any payment. In that case, Bofors have violated the agreement, committed fraud

I would like to pat four questions. I want to know, when it has been clearly established thaf payments have been made through an agent, (1) Has the ag < nt reported the amount to the it eome-tax authorities? No. It has iot been done. It. will not be done. (2) As it was re- $\$ ceived in Switzerland, was it repatriated to India? 'he question does not arise because they are concealing it. (3) If rot, nad the agent the permission of he Reserve Bank to set up a compa iv there, if it is his company at all' (4) Had he its permission to ret in the amount there? Thus, oat o_r many have committed violation of our Income-tax Law and forei m exchange law. It is a crime Bojors committed a crime and these people Is the have also committed a crime Government- prepared launch ti criminal prosecution? Have you requested the Government 0 Switzerland to order a full audit? No. Now you want to cover ujr. This is your strategy. This is the strategy through the Committee. The money ig in Swiss Bank &nd the swindlers, the economic offen leis, the enemies of the people of India who have looted this money, hould not escape with the money. When our hon. Prime Minister repl ed to the debates >n the Finance Bill. I sought a clarification from the Prim_e Minister whether this Gove nment will take steps to freeze the iccounts in Swiss 3anks as Madam i.quino P)r that of Philippines has done. question, the Prime Minister replied, "We .vill study what M, dam Aquino has ione and we with take our own tction." Now, the Government could av, "Yes, we are going t_0 enter into a treaty with Switzerland." But Sir, the United States also entered nto a treaty witr Switzerland in • 973. It took four long years. Then, ifter four years, Switzerland itself ms passed a dome.'tic legislation in 981 which came int₀ force f^{rom} 983. It is very clenr. We need not fo for a treaty. Ii is delay tactics.

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to escape with the money as you have allowed Win Chadha to escape from this country. Here, the former Public Prosecutor of Switzerland, Mr. Paolo quote Bernasconi, says—I Ms statement-"The only pre-condition is that there be, in the country that demands assistance, criminal proceeding already under way against the person suspected of having received the money. Even if the person is unknown and criminal procedures are started against the 'unknown' person in the country that makes the demand, this assistance is available. It can ask if the money was transferred to an account in his name in a Swiss bank." The crimes have been committed on the soil of Switzerland and the bank is in Switzerland and also Article 11 of the domestic legislation of Switzerland say_s clearly, "any persons 'suspected' of complicity in a crime or 'under investigation' for it in his home country can be proceeded against in Switzerland." So, tax fraud is a crime but this type of fraud, corruption,-is a crime; embezzlement is a crime. Is the Government honest to book the criminals? Is the Government prepared to straightway launch criminal prosecution, to register a case? Is the Law Minister prepared for that? That is why you say we are going in for a treaty so that by that time these economic criminals who have looted people's money can escape drawing the money from their accounts; you are paving the way for that. Ruling Party Speakers have stated, "The Opposition has taken a stand; that is why they are not going to participate in the committee." i say your Prime Minister, this ruling party, the Congress Party has taken a stand from the very beginning itself that the charges are false, there was no payment. You have come to the conclusion for your own benefit. That is why you deliberately mislead the country through Parliament. There k a proverb in Tamil. (Time bell rings) The proverb in Tamil means

[Shri V. Gopalsamy]

that you cannot trace it. You form a committee and notrung will coma out ol it. Tnarefore, we cannot be a party to joji the culprits in the committee. With these words I conclude.

SHRI PAWAN KUMAR BANSAL (Punjab): Mr. Vice-Chairman, the present opposition to the move 01 the Government to come before Parliament for the setting up of a Joint Parliamentary . Committee to go into the question of alleged kickbacks or payments being made on any illegal account in the transaction relating to the acquisition of 155 mm Swedish Howitzer guns has startled everybody. Right from 17th April when the Swedish Radio first carried a news item to this effect, to the last day of the preceding Session, the Opposition had demanded vociferously the formation of such a committee. Rushing to hasty conclusions they had imputed all sorts of motives against the Government for not forming a committee on this. They had wondered why the Government was not conceding their demand when the Congress would be in a preponderant majority ami could nave the chairmanship of the committee. The Government'.; stanl in principle was that in the absence of any supportive material, it would not be worthwhile or prudent to form such a committee on the basis of a radio report alone. It, however, did not brush it aside. Committed to a clean public life, committed to the elimination of corruption in all the forms and spheres and eager, to get at the truth in this particular matter, the Government requested the Swedish Broadcasting Cenmany for more information. But it dillydallied and provider no information whatever. The Government also took HD tho matter with the Swedish Government and sought h«lp to find whether or not any middleman Ha'! h«on in«n7v*»n' *« tn° transaction. It wa* on our Govern-'

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Government deployed their National Auaic jsur/eau to examine the accounts of A.B. Boior_s concerning the Howitzer contract signe, with Ind[^]a. If Mr. Jaswant Singh finds occasion to say that the reference was not on the basis of the request of the Government of India, I would only urge him to read two lines irom the letter of the Swedish Embassy which says-

"The National Audit Bureau examination was caused by a request fr.om the Indian Government to the Swedish Government that an attempt be made to shed light on whether or not middlemen had been involved."

Sir, the Government persisted with its inquiry despite the assertion of AB Bofors that no payment of the kind alleged by 'the media had ever been made and that it was only legal payment which was made for consultancy an[^] administrative services. This abundantly proved the bonafides of the Government and once it transpired that though no middle men as such were involved during the negotiations, payments we're, however, made in connection with the winding up of the dealings with some earlier agents the Government had decided forthrightly and without any inhibition whatever to form- this Committee and to come to Parliament for this purpose-.

Immediately on 'receipt of the Report, the Government discussed it with the leaders of the Opposition and also released it to the media. True to its policy of open Government and participatory democracy, the Government had nothling to hide and wanted to share the information available with the countrymen. It is a different matter that section of the Press carried out а motivated stories that the Government had 'released the Report after making some deletions therefrom. It is such distortions. falsehoods and persistent demonstration

mockery of ou'r p irliamentary demo, cracy andh our deriocratic institutions. Unfortunately, Sir, we tend to accept as gospel truth al; that appears in black and white. Taking advantage of such tendencies and having a propensity for sei sationalisation_i a particular newspa] er, whose proprie tor continues to nurse a personal vendetta against t le Government for not succumbing t,' his machinations, discards the sacre I robes of respon sible journalism *md* goes all out to give the impression of a serious crisis in country. In fad, efforts were even made and are cor tinued to be made to create such a situation serving faithfully masters across the oceans whose interest it i> to destabilize the country.

Sir, a tfory is f" 'ated that the Government had decl ned the offer of Bofors that a tear 1 come to India to disclose the full details of the deal. This is done to su ;gest as if the Government is guilty md is hiding something while the fact is that the Government has persistently asked for all the details in writing and the Government ask id for details in writing because n case of an o'ral talk insinuations c uld be made again that the Govern nent is silencing those officials or +1 at the Government is filtering their ersion to suppress the truth. I say this because our experience tells us that nothing could prevent the selfassuming puritans, the self-proclaimer repositories of virtue, from disini inning the gullible people of India w 10 obviously value molality most rir Piously. Will it not, therefore, be prudent to invite such a team, if lecessary to depose before the Joint Parliamentary Com. mittee itself? This is what we have to ponder over. Instead of appreciating the move, the Opposition continues to distort facts and revel in mud-slinging. The intention becomes clear when they level harges and allegations that by the formation of this. Committee the Government wants to avoid a discussi m in Parliament. These thouchtless charges, in fact. $---* U^* U^* r|wr|r|a|$ inn whinV* is teally

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not bothered about finding out the truth, but lis more interested in keeping the issue alive to drive maximum political mileage out of it. This is what the Opposition bereft of any ideological approach, has reduced itself to^ob^essed with the burning desire to embarrass the Government on any conceivable account, unmindful of the injurious and baneful .effects of their diatribe on the national prestige.

5. P.M.

Sir, otherwise there is* no reason to keep away from the proposed Joint Committee which the Gove'rnment wants to set up to uncover the truth and to recommend action agains* the guilty. The proposed Committee would be the first investigative committee of its kind in the annals of our parliamentary history and hy boycotting its deliberations on untenable grounds, the opposition would only demonstrate its calousness towards the nation's interests for serving their own petty ends. They would be guilty of stalling and strangling this new experiment of -parliamentary check ,on matters of immense national importance.

Sir, the Government have already conceded the Opposition's demand of enlarging the membership of the Committee to 30. But their claim to its chairmanship is unreasonable and usurpatory to say the least, because extending the concept further it could seek to justify even a preposterous demand of having the Prime Minister from amongst the Opposition. It is mystifying that a Committee rejecting the respective strength of the ruling par_{y} and the Opposition according to the verdict of the people is not acceptable to the opposition and instead, they want the Committee to be dominated by them If they have no faith in the people's verdict, how do they have the audac'V to claim for themselves the role of Vikrama-ditya and the virtue to hold blindfold the scales of justice? In their zeal, the,, foreet that the Parliamentary

[Shri Pawan Kumar Bansal]

Committees base their working and, decisions not on the numbers or political affiliations of their members, but on wellestablished principles and a^^epted norms. What contradictor stands \he Opposition takes is dear from their demand that the Speaker and the , Chairman should nominate the members of the Committee, but they should be deprived of their usual right_s like the one referred to in Clause 7 of the Motion.

Sir, the demand to enlarge the scope of enquiry by the Joint Committee to cover all the defence deals of, the past seven years including the German submarine contract is equally intriguing. It only betrays the opposition's penchant for a roving and fishing -expedition for political purposes ca'ring the least about the outcome or the futility of the exercise. If they mean business, they should demonstrate that their actions are not repugnant to what they loudly profess and should straightway join the Committee which Will have the necessary powers to find out and decide whethe'r the Botors contract was fin accordance with the well-established parameters, principles and procedures laid down for the acquisition of weapons and weapon systems and also unravel the truth about alleged illegal payments.

The demand to invest the Committee with the powers to summon Ministers is nothing but motivated, by extraneous considerations and runs counter to the well-established conversions that Ministers are (responsible to the Parliament as a whole and are not required to appear before the Committees of the Parliament which aire otherwise entitled to summon any officer or inspect any document to ensure that the work goes on unhindered. The duty of the Government to render every possible assistance including making available the services of the Comptroller and Auditor General and the Attorney General of India have been specifically provided for in this Motion.

Stir thrt rm**otirvrt <u>\\nfnra</u> fVt*» /wMinftMr

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today is as to what were the acts of malfeasance, if any, committed in the 155 mm. Swedish howitzer guns contract and who were the persons guilty of receiving unauthorised payments in the form of kickbacks, commissions or bribes. It is the concern of each one oi us to know the truth. The Government wants to uncover the truth more than anybody els_e because it was this Government that insisted upon the Swedish Government and the Bofors that contrary to the general practice the world. over-Sir, I repeat, contrary to the general practice the world over - no middlemen should be involved in this deal and ki the process brought down the price substantially. That proved itg bonafides and its determination to buy the best at the most reasonable prices, and if some unauthorised payments were still made the Government is obviously keen to trace it to the end.

Sir, the report of the Swedish National Audit Bureau doeg raise some doubts. and these doubts are further compounded by the claims of confidentiality with regard to the Company's business operations.

Any reasonable person who has not prejudged the issue and has followed the developments dispassionately would appreciate that the Government hag not sought to be content or justify itself by merely iseeking the formation of a Joint Parliamentary Committee, it has once again requested the AB Bofors and the Swedish Government for full particular^ about all the relevant issues.

Sir, on the question of seeking information from Bofors, some of the friends on the other side have quoted Bofors saying that the matter is one of commercial ^ confidentiality between them, that is the Bofors and their clients, that is India. On this wrong information or presumption, they have put forward an argument that if the Government is sincere in

very easily by threatening to cancel the contract. Si •, this approach betrays a total lac: of understanding of facts and these thoughtless responses and conclus ons have, in fact, confused the issue,; and misled the public. Even at I he cost of repetition I would say that it is the Bofors which has So far -efused to provide further informatioi to the Government and we do h >pe that the Joint Parliamentary Coirmittee would be able to cull it out. Sir, we all appreciate the nation's concern to have full inform, tion about this matter and also the right of every citizen to demand that every paisa of public money it spent judiciously and those guilty of corruption, misappropriation or if unauthorised paymenl i in receiving defence deals are given the sev rest I see n« punishment. However, justification in the demand for thi cancellation of the present contract because such a course would be counterproductive. The guns in que; tion ar_e undoub-edly the best in tl $_e$ world, and not laving them on schedule would nevitably impede he modernisation)rocess of our For ;es ana hamper)ur preparedness, defence particu-arly when such negotiations take in extraordinarily long time to xuctify and alrea< y Pakistan is >eing armed with i ophisticated wea->on_s at an unprecec ented speed. Any tew contract woult. also cost much nore because of th i continued price escalation besides inviting a not very avourable respon; e . from other nanuf acturers.

Sir, yesterday an hon. Member on. he other side went to the extent of lleging that the decision not to jrminate the contract was announc-i to convey to the Bofors a message f implicit understanding that if ley do not declare the identity of 3 cipients, the Government on i^{*3} art would not rescind the contract, hig is nothing bu sheer irrespon-

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SHRI MADAN BHATIA; Probably there was a slip of tongue. It was not a Congress Member.

SHE1 PA WAN KUMAR BANSAL: I said an hon. Member on the other side. Sir, such allegations are levelled o<i musrnam under the malefic belief that truth is perhaps the product of their virulent pronouncements. It is this belief which makes them twist and do violence to every single development and they do not want to join the Committee at the risk of losing such an opportunity to keep misleading the public. Before" Shri Rajiv Gandhi, who hag raised the national prestige and who has launched a determined crusade against corruption, made a personal statement in the other House there was a chorus of malicious judgments and venomous outbursts that silence was ominous and amounted to con-fes^Mi. Once he makes a solemn declaration there, there is this barrage of hypocritical innuendoes and exclamations. This ig what the Opposition is up to in desperation. Sir, the Government cannot act on impulses and has to view every issue seriously before taking any decision. This ig the Government's responsibility as distinguished from that of-the Opposition. It is in this . conspectus that the Government hag come to the Parliament for the constitution of a joint Parliamentary committee. It has nothing to hide and is committed to cleanse public life. The proposed Committee, I am sure, will be able to examine the entire gamut of the matter. The terms oXreference and jurisdiction are comprehensive, just and fair. Its work would be onerous but important. It will endeavour to elicit the requisite information, 'cull out the truth and recommend action against the guilty. The Opposition also ha_s a duty to perform. *1* do not claim competence to remind them of that. But let the_m arise and discharge it honestly instead of bogging down thf> demo-

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lar institutions ana rendering irrelevant all that our founding fathers fought and sacrificed for. Thank you,

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Vice-Chairman, Sir, on behalf of Jammu and Kashmir National Conference I rise to support the Motion. I do so not because I am an ally of the Congress (I) at the moment, but I have certain fundamental reasons for supporting this Motion on the merits of the case.

Sir, it reminds mg of the discussion we have had on the Fairfax problem in this House. I had told the Opposition at that time that they were going after the shadow and not the substance. I had tola them at that time that instead of beating about the bush and asking for Parliamentary probe, they should confine their observations and suggestions to the Fairfax Tribunal that was being set up. They could have asked the Government to modify certain terms of reference and exactly that was happening now. Now, cries are being raised that the Thakkar Commission trial is being done in camera. " Nobody knows what is happening. These things should have been taken up at that time. I feel, Sir, on the same analogy if the Opposition does not cooperate in joining this Commission, the same thing they will say after som_e time.

Sir, I have only three or four observations to make. I say, Sir, that on Tuesday, the 28th July, 1987, when the Opposition did not join * the dinner hosted by the Hon. Deputy Chairman, 3. went there to join that dinner. The Prime Minister also came there. He asked me and I am saying this at the risk of being accused that I am divulging a private 'conversation but to tell the truth and to counter the untruth if I say this. I would be excused — the Prime Minister during our discussion asked me casually as to what had happened in Rajya Sabha on that

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certain developments had taken place. There was, what I call, a communication gap. Our learned friend, Shri L. K. Advani, had proposed certain things to the Vice-Chairman and this was not properly communicated. I am narrating this incident to tell the House about the hones'y of the Prime lMiniste_r about the issue. Th_e Prime Minister at that very time told the Minister in charge, Mr, Bhagat and Shri N. D. Tiwari that they must start the dialogue the next morning with Shri Advani and other meraber_s of the Opposition so that the misunderstanding created on that day is cleared. In the same discussion, which lasted about 40 minu-I tes, the Prime Minister mentioned aobut this Joint Parliamentary Committee on the Bofors issue. I say it with all humility, with all sincerity, that the Prime Minister went out of the way and said that he would definitely like t₀ have a discussion with the Opposition and if they want certain terms ofUuETAO to be changed, that can be discussed and they will be changed and he said that he would definitely like to have a discussion with them and he asked the Ministers to have a discussion. Discussions were later held and the amendments that the Government has brought about are the result of those discussions.

By relating this incident, I am trying to say that the Prime Minister is being blamed now as to why he said in the other House that he is not involved or his family is not invloved. If he did not say it, then Members and o'her people have been saying-and they have said so openly-that he has something to hide, and that is why he is not denying the charges against him personally. But when he has said, that he or his family is not involved.., it is being sarcastically mentioned.

SHRI V. GOPALSAMY: Why did he not say about the in-laws?

SHRI GHULAMRASOOL MATTO:

command that th, Prime Minister honestly wants to k tow as to who actu ally is the culprit j i this case. I would like to tell tho e critics who say that Prime Minister has not said it about the in-laws or others, that he has already said it that he or his family is no', invc Lved. It obviously means that all others if they are found to be involved by the Par liamentary Comn ittee will be pu nished, for which he has very cate gorically said that he would not leave anybody whoever is found to b_e in volved in these kickbacks What else •can he do? "i ∣

With regard to t his Committee itself as if we are starti \g with the premise that battlelines iave been drawn; that the Oppositi)_n Will take one stand; the Goven ment will take another stand. But the main objective is to know the tr .th and it is for the Commit'ee to fonn its ideas and know the truth. In th s connection, mention has been ma le about the P.A.C., the P.U.C. and other committees which work smoothly. Not only that; I would say bas3d on my personal knowledge that in the Public Undertakings Corrumitte • last year, one important Member f this House whom I will name, Prat. Lakshmanna, was able to dominate the entire proceedings by his interest and insight in the matter and he carried all the Members, including ttie Chairman, along with him to know the truth about certain und ;r takings. It is only a question of nterest that Opposition will take. If they want to derive a political adva'nlage of it, then it is a different story altogether. If they want to knov* th > truth, they should sit together, pool their thoughts, pool their ideas. 1 say. even one Opposition member will be able to carry the Committee with lim, take the matter to its logical cone usion, that is to know the truth as to vhorh the payment has been made. But this is possible only when they co-operate, only when they join this Committee.

Having said th s, I have one or two more observatioi s. My first observa-

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tion is, while I support- the Motion, as an ally of the Congress, I would have liked that in this Committee, instead of the Speaker being given the authority, the Committee itself had been .given the authority to do whatever was required in his matter. I say this because the Speaker should not be embarrassed. But in any case, it is there. But I would make a request here when the curtain is being rung down, when the guillotine is being applied. I am happy that the Minister of Defence is here, i am a small try in this august House. I would request hkn and beseech him that he should convey to the Prime Minister, he should request the Prime Minister on my behalf, that when the curtain is being rung down, he should invite the leaders of Opposition parties tomorrow morning, have a dialogue with them in regard to the poin⁺s of difference. Mr. Babul Reddy was here yesterday. He made some positive suggestions in regard to this Comnvt-tee. The points of difference can be narrowed down only if the Prime Minister calls a meeting of leaders of Opposition tomorrow at 10 a.m. and discuss the matter with them. I would request the hon. (Minister of Defence to convey my personal regards to the Prime Minister, who is not here, and $conve_v$ my reques¹ to him that he should invite the Opposition for talks so that the points of difference can be narrowed down.

I have also one more request to the hon. Minister. After the discussions ' tomorrow, if the Opposition and the ruling party do not come t_0 an understanding, when the Motion is carried—it is likely to b_e carried-he should keep ten seats vacant up to the last moment. The Opposition is entitled to a little over 8 seats. He should keep ten seats vacant up to the last moment. If, later on, at any time, the Opposition wants to join the Committee, they should be welcome. You should announce that they are welcome t_0 join the deliberations of the Committee and only then the deliberations of the Committee can be

[Shri Ghulam Rasool Matto]

meaningful. I would also request that if he has to take into " .account the allies like us, the A1ADMK or other parties, they should be from, out of the ruling party's quota a"nd not from the ten seats which should be earmarked for the Opposition. Time is not lost. The hon. Minister should convey my request to the Prime Minister so that thi,₃ matter is amicably settled and, tomorrow, the (Motion is passed unanimously. This will help us in knowing the truth and bringing to book the persons who have taken the kickback and it wilj bo known to the entire world. With these observations, I support the Motion.

श्री मीर्जा इर्शाद बेग (गुजरात) : मान्यवर उपसनाध्यक्ष महोदय, सरकार द्वारा रखे गये इस संकल्प के सम्बन्ध में चन्द शब्द कहनां चाहंगा। मान्यवर; तथाकथित वोफोस घोटाले के सम्बन्ध में सरकार की सच्चाई, सत्य को प्रजा के सन्मन्त्र लाने की निरन्तर चेण्टा तथा मनोवल यह दूध का दूध और पानी का पानी अलग करके प्रजातांतिक मुल्य को ग्रधिक मजबत बनायेगा, यह एक निशंक बात है। प्रश्न यह उदभवित है कि अया 155 एम० एम० तोपों की खरीदी में तथाकथित दलाली लिए जाते के संबंध में सरकार की मगा जांच करवाने के संबंध में है ? क्या सरकार ने समयोचित कायंवाही करने में किया है विलम्ब ग्रीर वया सरकार पक्ष में हैं? दोषियों को दंड देने के मित्र उजाले में विपक्षी सन्दाई के सत्य टटोलने की कोशिश करें। मान्यवर, पया 16 छगस्त को स्वीडन रेडियो ने समाचार प्रसारित यह किया कि इस सौंधे में किसी बिचौलिये ने दलाली खाई है तो तत्काल 17 अप्रैल को नहीं की ? क्या प्रधान मंत्री ने वार्ता 20 अप्रैल को बोफर्स कंपनी से 통지 चाहा ? संबंध में स्पष्टीकरण नहीं उसी दिन क्या देश के सर्वोच्च सदनो को इस संबंध में विश्वास में नहीं लिया गया ? क्या भारतीय दूतावास म स्वीडिश सरकार और वोफर्स के

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हकीकतें ग्रधिकारियों को तत्काल कहा ? प्रस्तुत करने को नहीं aur भारत सरकार ने स्वीडिश रेडियो प्रसारित তিমন यह समाचार किया उसे संबंधित उस तथा तच्य एजेन्ट के नाम षर्यात्त एविडेन्स तथा की मांग नहीं की ? किन्त स्वीडिश रेडियो तथा बोफर्स कभ्पनी के कोई ग्नाधक जानकारी न देने <u>.पर</u> क्या सरकार के मजबत दबाब पर स्वीडिश सरकार ने उनके म हिट <u>वय रो</u> को সাঁৰ नहीं दी तथा इसके कारण क्या सरकार ने 4 जून, 1987 को वह ब्राडिट रिपोर्ट प्राप्त नहीं किया और क्या रिपोर्ट जिस दिन प्राप्त हई उस दिन प्रकाशित करके विपक्षी नेताओं को विश्वास में नहीं लिया गया और उसके बाद सें11 जन को क्या यह जॉच समिति का गठन करने के संबंध में लोक सभा के स्पीकर तथा राज्य सभा के चेयरमैन .को विनती नहीं की? यह कौन क्या छिपाना चाहता है और क्या यह कार्यवाही ह तथयों को छिपाने के लिए की गई या तययों को बाहर लाने के लिए की गई? तब भी इनको गिला है कि तुम वफादार नहीं हो । कल विपन जी रहेथे कि झाप झगर सच्चे हैं कड तो समिति की मांग क्यों मंजर की इसका मतलब तो यह है कि समिति अगर न बनाओ तो शोर और समिति वनायों तो मातम । यह दुधारी नीति समझ में तहीं आती। मान्यवर, प्रधान मंत्री श्री राजीव गांधी ने स्पष्ट शब्दों में कहा है कि बोफर्स सौदे में ग्रगर कोई बिचोलिया या भ्रष्टाचार का सबत मिले तो दोषी व्यक्ति, के खिलाफ भारतीय कानुनों के अन्तर्गत सख्त कार्यवाही की ज्जाएगी, किसी को बक्सा नहीं जाएगा । इस संबंध में अगर जांच समिति का गठन हो रहा है तो बहिष्कार की बात करना क्या प्रतिपादित करता है ? अब देश के समक्ष सच्चाई को लाने के लिए कौन रोक रहा है, सरकार या विपक्ष ? मान्यवर, यह तो ऐसी बात हई कि हमारे गांवों में एक कहावत है कि नाच न जाने ग्रांगन टेढा । कमेटी सच्चाई को सामने लाने के लिए बनाई

जा रही है। वह कमेटी सच्चाई को देश के समक्ष रखेगी। लेकिन ये लोग उसकाभी विरोध कर रहे हैं। इन लोगों की, विपक्ष नो, यह बात मेरी समझ में नहीं म्राती है । यह अत्यन्त दुर्भाग्यपूर्ण है कि इस गंभीर प्रकरण का राजनैतिक लाभ उठाने की चेल्टा विपक्ष कर रहा है। उन्होंने वगैर समझे-वझे सरकार तथा सलम नेतत्व पर লান্তন लगाने की विफल कोेशिश की ग्रौर इसमें कुछ समाचार घराने ने गह दी जो समझते और ग्रनभव कर रहे थे कि श्री रॉजीव गांधी की प्रगतिशील नीतियों से उनके निहित स्वार्थों को खतरा पैदा हो गया है जिनके हितों की वे रक्षा करना चाल्ते हैं । मान्यवर, द्वितीय विश्व युद्ध के बाद का सम्पूर्ण इतिहास अस्थिरता के इन षड्यन्त्रपूर्ण तरीकों का साक्षी है । राष्ट्र विरोधी शक्तियां हमारी पढतियों को ग्रस्थिर करना चाहती हैं । उमारे बीच में फट तथा विभाजन कर**ा** कर हमारी एकता को छिन्न-भिष्ठ कर के लिए सभी प्रकार के साधन अपनाना चाहते हैं और इस दिशा में व लोगों के विचार, भड़काने, गलत सूचनाएं देकर चरित-हनन करने तक के प्रयासों में लगे हैं। मान्यवर, संकीर्ण रजनीतिक स्वार्थी पर इस बेश के व्यापक हितों का बलिदान करने का एक सुनियोजित प्रयास है, जिसको हम हरगिज बर्दाएत नहीं कर सकले हैं । मान्यवर विपक्ष ने ग्राज प्रश्न उठाया है तो ल्या हम यह सौदा विफल कर दें । मान्यवर, मैं स्पष्ट रूप से यह कहना चाहता हं कि भारत के चारों स्रोर सुरक्षा का वातावरण विगड रहा है और महाशक्तियों की क्राज होड शरू हो चकी है इसलिये ग्राज भारत को शस्त्रों की अनिवार्य आवश्यकता है । लेकिन कुछ ताकतें यह चाहती हैं के हम दुश्मनों का गुरुाबला न कर तर्के ग्रीर ग्राधनिक हथिरारों से **1ैस न** हो सकें ग्रोर जाने-ग्रनजाने वेपक्ष के नेता इस साजिश में शामिल ग्रेकर अकवाहों के बाजार को गर्म

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करके न सिर्फ हमारी सुरक्षा बल्कि हमारे नेतृत्व की विश्वसनीयता को चनौती दे रहे हैं। सौदा कैंसिल करने पर हम अधुनिक शस्त्रों से कम से कम दो वर्षों के लिये वंचित रह सकते हैं। यहां कहा गया है हमको बताया गया है । यह एक टैक्नीकल इन्फर्मेशन की बात है। यहां पर कल जो भाषण हुए हैं सरकार न उसमें अपना मंतव्य स्पष्ट किया हैं । मैं पूछना चाहता हं कि क्या दो वर्षों तक हम किसी की राह देख सकते हैं। या हमारे पड़ोसी जो राष्ट्र हैं वे दो वर्षों तक यह देख सकेंगे कि भारत के पास शस्त्र नहीं हैं इसलिये हम उस पर आकमण न करें। इस संबंध में हमें यह सोचना चाहिए कि किस तरह से हम अपनी सीमाओं की सरका करेंगे। इससे अधिक अच्छे कोई णस्त अगर हमको मिल सकते तो उनको पर्याप्त रूप से लेने की कोशिश होती। लेकिन आज हमारे जो जवान हैं, हमारे जो अफसर हैं, टैक्नीकल बात जानने वाले जो लोग है उन्होंने यह कहा है । अभी विपक्ष के ही हमारे एक ग्रानरेवल मेग्वर ने भी कहा है कि जो तोपें खरीदी गई हैं तोपें सर्वोच्च है, सर्वश्रेष्ठ हैं। हम देखते है कि आज पाकिस्तान के पास ऐसी तोपें हैं कि लाहौर से बम छोड़ें तो अमृतसंर उसकी लपेट में मा सकता है। हमारे पास उसके ग्राक्रमण का मुकावला कर के लिये शस्त्र नहीं है। क्या हम दो साल तक ऐसी शक्तियों के हाथ में खेलने के लिए तैयार हो सकते हैं। इस सौदे को कैंसिल करने का मतलव क्यां यह नहीं है कि हमारी सीमाओं का असरक्षाकरण । मान्यवर, यह बड़ी ही दर्भाग्यपूर्ण बात है कि ऐसी वातें भी कही जाती हैं जिससे हमारे जवानों का मनोबल गिर सकता है उनको मनोवल को गिराने की चेष्टा की जा रही है। ये जवान, भारत का जो मानचित्र है वे उसकी रक्षा करने में सक्षम रहे हैं। हमने देखा कि बंगलादेश के युद्ध में जब अमेरिकी बेड़ा आने लगातों बहु-हमारे जवानों का मनोवल ही था

[अं: मं जी इर्शादवेंग]

जिसके कारण वे लौट गये । हमारे पडोसी देश, श्रीलंका में हमारे प्रधानमंत्री क सक्षम नेतत्व दुनियां ने देखा कि न सिर्फ हमने अपनी सीमाओं की रक्षा की बहिक इस समय जो हमारे सैनिक वहां पर हैं उनका मनोबल कितना ऊंचा हैं। वे आज दूसरे देशों में ताकर वहां की सुरक्षा की बात करते हैं। क्या उनके इम दढ मनोबल को हम गिराना चाहते हैं उनकी ताकत को हम खत्म करना चाहते हैं मान्यवर मैं बड़ी गंगीरता से इस सदन के सामने कहना चाहना हं कि राफ्टीय स्वार्थ के सामने सारे निहित स्वार्थ गौण हैं जब हम बात करते हैं राष्ट्रीय हित की तो राष्ट्रीय हित को अनर गहीं भी कोई खतरा हो ती हम उस ा डटकर म ाबला करेंगे। ये वातें स्पष्टरूप से सब के सामने प्रवानमंत्री जी ने कही हैं सरकार ने कड़ी हैं सरकार के मंतियों ने कडी हैं। उन्होंने बार बार इस बात को दोहराया कि अगर यह सही नहीं तो सत्य है उसको सदन के सामने पेश करें लोगों के सामने पेश करे। अगर सरकार उस पर कदम न चले तो फिर ग्राप...!

SHEI V. COPALSAMY; Are these speeches prepared by AICC? Every body is reading a prepared speech, a written speech including Mr. Darbara Singh, He was also reading a written speech. That is why I ask whether these speeches were prepared by the AICC.

थी मीर्जाइश दिवग: ये लोग अमेरित को अपना आहा समझकर... (ब्यवधान) ...

ये लोग समेरिता को अपना आजा समझ र मो0ाई010 को अपना दाता समझलर इस तरह की बात करते हैं। ये लोग यह वात नहीं समझते हैं कि जो सच्चाई है बह हरदम है। उसको हम लोग यह नहीं कह रकते हैं कि यह सच्वाई लहीं। आपका पोचने का तरीका इस तरह का है। आपका माग-दंड जो सचवाई का है वेंद क्या है ग्रीर उसमें किस तरह से ब्यक्तियों को नापा जाता है

यह मेरी समझ से परे हैं।.... (व्यवधान).... वह तो तब माल्म पड़ेगा जब ग्राप ज्वाइंट वमेटी में शामिल हों ग्रीर उस कमेटी के जरिये इसको साबित करें। अगर यह सत्य साबित होता है कि काग्रेस पार्टी का कोई इन्सान कांग्रेस नेतृत्व का कोई इन्एान प्रधानमन्त्री के परिवार का कोई इन्सान खुद अगर कहीं भी इसमें शामिल हो तो हम यह कहना चाहते हैं कि घडी भर के लिए भी हम उनका साथ नही देंग (ध्यवधान) नैठ जा ये उच्चाई हमेणा शापको बड़वी लगती है। ग्रभी भाटिया जी कह रहे थे समय-समय पर ग्रापने मापदण्ड बदले हैं। भाटिया जी अभी कह रहे थे इन्दिरा गांधी के खिलाफ पडयन्त्र रच कर उनको फांगने की बातकी जाए एस वक्त कोई समिति बनाई जाए तो वह समिति सच्ची थी ग्रौर ग्राज ग्रगर सरकार कोई बात करती है तो यह समिति गलत हो गई इसका बहिष्यार गरो । उनको 1990 तक इन बातों को फैनाना है और इन बातों को ले जा कर लोगों को कहना है कि देखिए सरकार ने यह घोटाला कर दिया है। लेकिन याद रखिये देश के लोगों का मनोबल बहुत ऊंचा है जब दब समय आया है तब तब देश के लोगों ने इस बात की सक्षमतापूर्वक साबित गर विया है। देखिए इस देश की जन्ता क्या चाहती है। मान्यवर इसी बात पर मुझे कुछ पंक्तिणां याद आ रहे हैं लिन में कहा गया है---

काक कुछ्णः पिक "त्ण; को भेदो एककाकयोः। सन्त-प्र ततकाले तु काको काक: पिकोपिक :।

मान्यवर कोपा भो काला है और को यत भी काली है। इना मेः तो तभी मालम पड़न है जब वसंत ऋत ग्राती है ग्रीर दोनों के मंह से गावाज निकलती है जब गालम णडगा है लि की छा कौन है और कोयल कौन है। तो यह 1990 में ही भारत की जनता दूध का दूत्र और पानी का पानी अलग कर देगी। उसकी वाह यह है कि बाज आप लोग यहां बैठे हैं स्रीर हम लेग यहां बैठे हैं आज जो देण के प्रधानमन्त्री श्री राजीव गांधी हैं उनको प्रजानि प्रवानमन्त्री बनाया है। न आपने बनाया है न' हमने बनाया है। उनको देश को जनता ने प्रवानमन्त्री

बनाया है। मान्यवर सरकार को इस मामले में सब्बाई को सामने लाना है और सच्चाई हवा में बात करने से कभी सामने नहीं ग्राती है। मैं यह कहना चाहता हुं कि अगर किसी के पास तथ्य हैं तो सामने रखे। सरकार ने समय पर कहा है कि तथ्य सामने आएंगे इपकी जांच करावाएंगे और इस में अगर कोई भो शामिल होगा उसके खिलाफ सख्त कार्य-वाही की जाएगी जिसी को भी बख्शा नही जाएगा। ग्रब यह दूसरी बात लाते -है। जब-जब समय आया है बेलट का जब जब बोट डाजने की प्रक्रिग शरू हुई क्योंकि यहां पर प्रजातंत्र है परन्त यह तो चाहते हैं कि प्रजातंच भी खत्म हो जाए देश के लोगों ने यह भी देखा पांच वर्ष के लिए उनको चुन कर के यहां भेजा ।-उन्होंने आपस में लडाई कर के ढाई साल में वापस जनता के सामने आ गए और प्रब ग्राप यह कह रहे हैं क्योंकि उनको अभी से यह मानम है कि सच्चाई अगर देश के समक्ष आ गई तो 1990 में जब वे जनता से वोट लैने जायेंगे तो देश की जनता उन पर भरोसा नहीं करेगी । इसलिए यह मांग करते हैं कि लोक सभा भंग कर दो और देश में मध्यावधि चनाव कराने की मांग करते हैं। में समझता हं कि ऐसी मांग करना एक मिथ्या परिकल्पना को अभिव्यंजना माल है। इससे अधिक कुछ नहीं है। आप पहले कहते हैं, जुरू में आप बोले तो कहा कि राजीव गांधी इस में शामिल हैं, राजीव गांधी ने इस में पैसा खाया है, राजीव गांधी के परिवार वालों ने पैसा खाया है लेकिन जब राजीव गांधी ने इस बात का खुलासा लोगों के सामने कर विया और यह कहा कि मैं उसमें शामिल नहीं हं ग्रीर न गेरे परिवार का कोई सदस्य शामिल है तो विरोध पक्ष के लोग यह कहते हैं कि यह बड़ी अनुचित बात है, गम्भीर बात है कि राजीव गांधी को यह खुलासा देना पड़ा । इस पर मुझे एक शेर याद आता है ---

वो कत्ल भी करते हैं तो चर्चा नहीं होता, हम प्राह भी भरते हैं तो हो जाते हैं बदनाम । ग्रगर इनका बस चले तो हमें आह भी न भरने दें। चाहे देशा विरोधी ताकतों के

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खत्म करने वाली ताकतों के साथ काम करें यहां बैठे हैं मुखौटा पहन कर बैठे हैं। कहरहे थे वार-वार अगर कछ बत आती है तो आप कहते हैं कि देश को डिस्टेब्लाइज करने वाली ताकतों से आप बात कर रहे हैं। मैं यह कहना च हता हूं आप देख लो आपक नेतांग्रों के भाषण यह बता रह है हैं कि देश को किस तरह से आप तोड़ना चाहते हैं, देश को किस तरह से आप खत्म करना चाहिते हैं । मझे नाम नहीं लेना चाहिए एक राइटिस्ट पार्टी यहां पर बैठी है। उनका भाषण जा कर के देख लीजिए । चाहे वह छहमदाबाद के साम्प्र-दायिक दंगों की बात हो, चाहे मेरठ की बात हो, चाई देश के किसी कोने की बात हो, आग भड़काने की बात इन्होंने की है, देश को तोड़ने की बात इन्होंने की है, देश के विरोधी लोगों के साथ बैठकर हाथ मिलाने की बात की है। कहां हैं ग्रापकी देश भक्ति, झापका देशाभिमान और झाप यहां बैठकर इस व्यक्ति के ऊपर नकता चीनी करते हैं जिसके खानदान ने देश के लिए बलिदान किया, जिसके दादा ने देश के लिए बलिदान किया, जिसकी मां ने देश के लिए गोली खाई ? ग्रौर इसे ये कहते हैं। अगर खाना होता तो 400 करोड खाए जा सकते हैं और यहां 60 करोड़ की बात हो रही है। मेरी यह बिनती है कि पक्ष के मिलों से कि ग्राज भी समय ग्रीर ग्रवकाण है कि ग्राइये प्रधान मंत्री जी ने जिस बात को कहा है, सरकार जो आपके सामने संकल्प लेकर ब्राई है उसनें ग्रयीत इस समिति के गठन में अपना सहयोग दीजिए और खद उसमें से सत्य बात निकालिये। हमने देखा है ग्रीर इविडेंसेज हमारे पास मोजूद हैं कि जहां समितियों में विपक्ष के मिल चैयरमैन पद पर बेठे थे वहां कांग्रेस के लोग झगर दोषी पाये गये तो उन पर कदम लिया गया । इंदिरा गांधी ने भी लिया। जिस समिति का गठन हुआ था छापके सम्मख ग्रायी थी। कम से कम इतना तो बरतिए कि जो हमारी परम्परा है उसको निभाइये । इंदिरा गांधी जो को जेल में ले जाने के लिए, हर किस्म का दण्ड देने के लिए, जो कुछ झापने किया. जांच समिति बनाई, लेकिन जांच

[श्री मोर्जा इशदि बेग]

समिति के समझ वे खुद आईं। इसलिए मान-वर, गें चहता हं ग्रीर आज भो विपक्ष के नेता लोगों से मेरा हादिक अनुरोग है कि इस बति को एक मत बनाइये, अपना राजनातिक महा कोई स्वार्थ न देखें, राजनीतिक स्वार्थ राष्ट्र के सर्वोच्च को न देखें लेकिन हित में झपना सहयोग इसके अंदर दें । मझे फिर एक बात याद आती है। यदि समिति बनती है और समिति अपना निष्कर्ष देगी तो मुझे उसमें कोई शंका नहीं है कि न मेरी पार्टी का कोई व्यक्ति, न मेरी सरकार का कोई व्यक्ति, न ही प्रधान मंत्री ग्रापको उसमें दोवी मिलेंगे ग्रीर इसीलिए बाद में ग्रापको पछतावा न हो कि लोगों के सामने कहने के लिए विश्वास न रहे इसी लिए मैं आशा करता हूं फि आप इसमें सहयोग देंगे। बाद में फिर आप ही कहेंगे या शायद यह बात प्रभा के समक्ष ग्राएगी---जो एक शेर मझे याद आता है कि — "बडा शोर सुनते थे पहलू में दिल का जो चीरा तो कतराए खन निकला।"

मान्यवर, पूरा पहड़ खोदकर चूहा निकालने वाली बात है। देश के गौरव, देग की गरिमा, सदन के गौरव ग्रोर सदने की गरिमा को मद्देनजर रखते हुए मैं आशा करता हूं कि विपक्ष के मिल और नेता SHRI KRISHNA KUMAR BIRIA (Rajasthan): Sir, I rise to support, the Motion moved on Bofors.

करेंगे मान्यवर, आपने मुझे बोलने के लिए

Serious allegations have been made regarding the kickbacks. Such allegations have been made by the Swedish National Radio Company. In spite of the best efforts persistent endeavours by the Government no Parliamentary Committee specific names have been given. The Government had then moved

the Swedish Government and through them they also made efforts so that specific names could be supplied. Could more have been done in the matter?

Many other questions have been posed. The Prime Minister had earlier insisted that in the deal, there should be no middleman. And after some efforts he got an assurance concerning this from no less a person than Mr. Olof Palme, the then Prime* Minister of Sweden; this assurance was given in January 1986. Then, Sir, this was also confirmed by Bofors on 10th March, 1986 that there was going to be no middleman. After some time the report of the Swedish Audit Bureau was publicised. This came as a great surprise ta everyone, including the Government. The Government then moved the Government of Sweden stud Mr Carl Johan Aberg who is tho Permanent Under Secretary of State, Foreign Trade, has said that the then Prime Minister, Mr Palme had confirmed that there was going to be no middlemen. Can the Prime Minister be blamed in case he trusted and in case he puts his confidence in the words of the then Swedish Prime Minister?

There is no doubt that the Government is sincere to find out the truth, to find the names of the people who have taken the commission. With that intention a Joint Parliamentary Committee has been appointed. Could there be more evidence to show the sincerity of the Government? Will the Prime Minister appoint a committee. If it is found that his party has received the money, will it not expose his own party?

Sir, the prime suspect according to the newspapers is Mr. Win Chadha. Steps should be taken as early as possible with regard to bis deportation. I would certainly agree with many of the earlier speakers that the . efforts' made by the Government of India in this direction need to be further strengthened. A case should be filed against him in respect of evasion of income tax and violation of FERA.

Sir, in my opinion, it is unfortunate that the made by the Government of India and the Opposition has not agreed to' join the Joint

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because this is a w>>rk which all of us should see not fron the partisan angle but from a commoi angle, r'In case the Opposition'decides n K to join the Committee, much of importance of the Committee will be lost, n this connection I would like to ment on that most of the demands made by lie Opposition have been met by the Government. Thus size of the Committee ha been increased. It has been decided that the Comptroller and <u>\uditor</u> General of India and Attorney General will also a sisf the Committee and other agencies re also going to assist the Committee. The Committee can also summon witness s and receive evidence from foreign aid national agencies.

Sir, it has also bi en accepted by the Government that th< Committee could constitute a smaller ub-committee which could visit foreign i ountries with the permission of the Spt tker. As hon. Members might have reai in the newspapers ihe Prime Minister 1 ts also said that in case the Opposition vanted to send any team to foreign cou itries they are welcome to do so. My a ipeal to hon. friends in the Opposition wil be to work in a spirit of cooperation, in a spirit of give and take. There shou d not be any place for unnecessary doults and suspicions. There should be no e fort towards maligning any particular pa ty because this has serious implications. " he Bofors deal has been given worldwid > publicity. Wild allegations by Swedisl radio and by some leader, in India have created an impression that the ruling party has become • corrupt; Efforts havi ween made even to find fault with th Prime Minister. Sir, there are some foerign powers behind this who are ii terested in desabili-sfng this country. H :nce in case the Committee could esta ilish that no money was taken by the ruling party and in such matters whether it is ruling party or Opposition party I do not make any distinction in them - that no money was received by the ruling party - money might have been i sceived by the individuals - that w II immediately raise the prestige of the c mntry in foreign :ountries. Sir, our e.'iorts should be to to go the bottom of the matter, to find >ut the truth and to punish the guilty.

[would certainly that : nneal the

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Opposition! Parties join the Committee and if, during the course of the investigation, any problems are faced by them, J have no doubt that solution will be found.

Sir, the Prime Minister has emphasised that there should be no middlemen. In my opinion. the stress, should have been not so much on this but from a practical point of view on another matter. Every big company does need middlemen to look after its interest whether you call them middlemen or whether you call them agents. I would like to tell the House that there are a large number of exporters of capital goods from India also and they have also got their agents or middlemen, by whatever name we may L ill them, in those countries. In fact, our emphasis should have been: are; the prices that are being offered to us competitive? Are the prices in consonance with the quality competitive of goods that are being offered? Sir according to the statement made by Shri Shivraj Patil that prices are all right. As far as the quality of Bofors is concerned, it is better than the guns made in France. These guns are more automatic. They have more burst capacity. And Sir, apart from competitiveness, another emphasis should have teen that for work done in this country, there should be no commission paid outside the country. After all, the work was done in this country. So, where is the question of paying any commission in Swiss Bank? There should have been nothing hanky panky. That should have been the main emphasis. Some people say cancel the order of Bofors. This will be an absolutely foolish step to do so. Why? Because Pakistan has already ordered for such guns. They have also received the delivery of such guns. Now, in case, we cancel the order, there will be a setback of two years. In such matters, where the defence of the country is involved, where the security of the country is concerned, we should leave the matter to army and we should be guided by their views.

Lastly, Sir, I would only like to mention that we are facing a peculiar situation. There are four parties involved, Swedish Radio, Swedish Government, Sw<

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^rShri Krishna Kumar Birla]

mese parties are not willing to supply names of ruptions). middlemen. They are taking shelter behind the Swedish law. Bofors, apart from the Swedish law, I believe, also feel that ethics are concerned. My •'-^•nression is that in case, Bofofs were to disclose the names here, they will lose the credibility throughout the world because they must be doing simiar things in other parts of the world. The better way for Bofors would have been that they should have boldly said to the Prime Minister, to the Government that compare our prices and forget as, far as the commission is concerned as that is our look-out. But they have very much behaved like what was Stated in Ashwatthama has been Maha-bharata. That killed - either the elephant or the man, T would say that let the Parliamentary Committee go into it in depth. Let them go to the- bottom of the matter. The terms of reference are very wide and I have no doubt that with the cooperation of the Opposition, much could be achieved. I would certainly like to support Mr. Matto When he said that the Prime Minister should try to meet the leaders of Opposition and try to see whether this •matter could be resolved. Thank you, Sir.

(Interruptions)

SHRT V. GOPALSAMY: Because he referred to Mahabharata, Mr. Drona-charya was killed.

SHRI KRISHNA KUMAR BIRLA: Bofors should have been more specific, that is my point.

PROF. NIRMAL CHATTERIEE: Mr. Birla, the bon. Minister for Defence is convinced that there is no case for any probe because this is a normal affair.

SHRI KRISHNA KUMAR BIRLA: If this be so, I would say that such normal affairs take -place in West Bengal too, from where the Hon'ble Member comes.

SHRI BHASKAR ANNAJI MASOD-KAR (Maharashtra): Sir, I rise to support the motion.... (Interruptions)

Initially I hart mv rx»e»i-«ofi/%rt«

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भी सत्यपाल मलिकः उपसभाध्यक्ष महोदय, यह हिस्कसन आज खत्म होगा या कल तक चलेगा? क्या स्थिति है ?

उपसमाध्यक (श्री हेचः हनुमनतप्पा): मलिन जो, आप बैठवे । उन्हें बोलने ৰীখিত ।

श्री सत्यपाल मलिक : उपसनाध्यक्ष महीदय, मेरा व्यवस्था का प्रक्न है । मैं यह जानना चाहता हूं कि आज बहस खत्म होगों या कल तक चलेगी । अगर कल तन चलेगी तो मैं उम्मीद रखूं और बैठं ।

उपसभाध्यक्ष (श्री हेच० हन्मनतप्पा) : अभी ता में नहीं बता समता हूं।

धी सत्यपाल मलिक : आप यह कैस नहीं बता समते हो गंडिंस जान आज खरम हागा या चले तन चलेगा। या मिनिस्टर का जवाब के हागा । SHRI NIRMAL CHATERJEE: That includes me? If I remember, Mr. Vice-Chairaan, you promised me yesterday that I will get a chance to speak.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please sit down. I have allowed one. (Interruptions)

SHRI DIPEN GHOSH; If there it time, he would be given. After all the speakers finish, if there is time, then he would be given. It wag so said. You tell us what is the time

श्री सत्य पाल मलिक : उपसभाध्यक्ष महोदय, मुझे यह एश्रोंत चैयर से मिला है। आप बताइने ।

उपसभाध्यक्ष (श्री हेच० हनुमतप्पा) : मेंबर क्रीर चैपर के दें च में यह मामला है। में िसी की वात नहीं चाहता

Why don't you list **a** to me?. Please it down

श्री सत्यपाल मलिक: मझे तो आप बताहा सकते है कि स्या स्थिति है ?

THE VICE^CHAII MAN <\$hri H« ^NUMANTHAPPA J told you to »t iown. I am putting it to Mr.- Malik, It is setween the Member ;nd the Chair.

SHRI SATYA PA1 MALiK : I seek your direction.

THE VJCE-CHAIF MAN (SHRI H. HANUMANTHAPP/* >: Why don't you listen to me and sit I own? I told you to please sit down for fr e minutes. You will XftOW.

SHRI BHASKAR ANNAJI MASOD-KAR; Sir, I stand i p to support the Motion, Initially I h d some reservations about the formation of such a fact-finding committee. I h; d thought that the task of such a natu e is not a political or legislative task. I was administrative task of the executive agency and executive Government. B t after listening to the speeches (Interruitiiont) very forceful, fanciful and even fa cial to some extent. I have revised my o >inion and I do feel that the Government deserveg to be congratulated for comin; to this House with this Motion to forn a Joint Committee of Parliament. My i :asons I will give. I will be brief, Sii because you are short of time and ; will merely state reasons as to why 1 feel that there is a just vindication in this resolution of the Government's (:and. Firstly, Sir,' H feel that the Gover iment, by proposing this Motion, is invol ing the entire House and through this H< use, the entire country into the process of settling controversy which has bee i unnecessarily raised and has been occupying the minds of the people for the last four months or over. A lot of dust las been raised. It was the duty of the Coevrhment, therefore, to take the House into confidence, to take the country if confidence aftd to see that the cloudy of dust are done away with. Tife is the first principle ind the first point. That is Why I said that Government deserves to be congratulated, th*t although I bad taf

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ernment can constitute such a Committee or should, as a good politics, constitute such a Committee, I support the Motion that the Government has brought before the House. I am not going to say whe ther the Opposition should or 6.00 P.M. should not participate in this process. It lies in their best judgement to take such a decision as they like. That ig the only way demo cratic (functioning can go on. With or without them the task can be done. First ly, therefore, I feel this resolution fur thers same principle and that is of a good Government, this resolution furthers the principle also of an open Government. There is nothing to bide. Everything is open, not only in the executive closets of the Ministers but within your sight and through this mod ality is being placed before you. You are welcome to join and investigate. I do not think any Government had dared to such an extent. I had no occasion to ex amine all the precedents. But the Indian precedents indicate that no Government t₀ investihad come out gate its- policy by appointing such a committee. You will agree with me when you look to the terms of reference to this committee that more or less this is a sort of self-scrutiny of the action and policy of th* Government. It is pursuant to high and noble principle that is being pursued before this House, that a Government, however strong in majority, can subject itself by its own motion to self-investigation. Therefore, I support the resolution on this first principle as I take it that this is the first and the basic principle of a democracy, that not only should we be tolerant to the Opposition views but we should take Parliament into confidence and through Parliament the whole country, the whole nation when public issues requite it.

Secondly, I feel this particular motion and the principle underlying it support the Government stand and it is in furtherance of some basic policy decision by which this Government is standing and ruling this country. And that is thig that there shall be purity in adminstration and purity in politics. We want a clean *Q&V*-ernment[^] We want a pure Government, *

[Shri Bhaskar Annaji Masodkar] Government above tioubt, and that can only be achieved if the Government subjects itself to such a scrutiny on its own. This ^ the second aspect of the present motion.

Thirdly, on which there cannot be any debate democracy behoves a sort of accountability. Democracy involves public accountability. And how else can accountability in such a situation full of accusations wanton and wild, be discharged? I ask honourable Members on both sides who have given learned speeches, who have given fiery speechs, forceful Speeches in this House and I was listening to them attentively': How can accountability be discharged by the Government? Do you mean to say that if Government were to have investigation by any other agency, that will satisfy the doubting members of this On the other hand, House? the Government herein is ready to put all the fact before the elected members of this House, before a committee of this House, and in that process putting itself in the hands of the* committee. What more a popular Government is expected to do? What more is expected of a good Government? Accountability no doubt is basic principle of any democratic functioning. We must, 1 think, congratulate the leader of the Government for daring such an experiment for accountability to the people. It is really ironical that Member after Member from opposition is trying to be sceptical about the intentions 'of the Government: it is really painful to listen in the House to the charge that the Governments intentions are oblique or tha' the Government's attempt is a cover-up, while the position is just the reverse. On the other hand, the Government is placing the scrutiny in the hands of thirty Members. Although the Government is supported by the strongest possible majority, thirty Members can the fate of this Government' decide policy. What more does the Opposition want? What more does the country want? What more do the people of this country expect? I had myself thought, when this debate was going on, that there should be a smaller Committee, say a Committee of five

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people, akin to a judicial investigation. But here is a Government which is broad minded, which is open which wants to do justice, which wants to be fair, not only wants to be fair, but also wants to establish that its actions were fair, in all its perspective and which has come out, after the persuation from the Opposition, to accept the 'figure of thirty Members. It i,3 such a large Committee and everyone is having one vote and by that vote the fate of Government policy will hang, the democratic credibility of this Government will hang. Such a daring experiment has been put forth through the mechanism of this Motion and yet I find parliamentarians opposing this Motion. I can only say (Time bell rings) as some of the Members have said, that those who oppose are afraid of the result. Truth strikes them hard. Fortunately, Sir, the Motion has a focal point and that is the Audit Bureau Report. It has been now and then quoted here and I do not want to repeat all that. Sir. that Report, if the learned Members or both sides of the House were to consider carefully, leaves many matters for investigation and that investigation possibly, as some of the Members had suggested, could have been carried out by different agencies. But on the first principle, T feel that the Government did well in bringing the issue before this House taking it into confidence and through this House the whole country into confidence. Sir, I wont take more than two minutes and I am looking at you for getting only two minutes more.

Now, Sir, Bofors had taken the stand before the Audit Bureau that it would not divulge certain things on the ground of confidentiality and that Bureau, after investigating, trying to meet the bank officials and other sources, had concluded that some of the

stands: taken hy Bofbrs were | not truthful and that has been read out by one of the Members. Only the latter portion I want to read out. The

second conclusion in the Report is that considerable amounts have been paid subsequently to AB Bofors' previous agents in India. The whole thing is nebulous. Who is this previous agent, what were thiw navmenta $tVu > + -nra^{**}$

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nade, to whom they were made ancF or have been left what-all these questions open by this Report and ire in an enigmatic state. So, there s no doubt that there is a need for iivestigation and tl ere is no dispute an this aspect. But what is the mode Df that investigatio i? The Government has shown courage to come to this House and involve this. House in this investigative i rocess itself. You are aware that m; av such matters could have been co ered up by exe-e investigations. But, as I have *Y, in its ireless pursuit for n. its persistent pursuit of Htics, t lis Government is xperirrept which, I hope, ntly (xperiment to this only vant remind Sir, that it is our duty now .lament to ariai s to rise to the ^uHHSn and to m ke good what we call the principle of purity in politics. Before I close, I propose to quote from Rousseau an, that speaks for itself. It says.

"The passage from the state cf nature to civil ;tate, produces a very remarkable change in man, by substituting justice for instinct in his conduct, and giving his action the morality tley had formerly lacked. Then oily when voice of duty takes the place of physical impulse and right of appetite, does man, so far hau considered only himself, find th it he is forced to act on different principles and to consult his reas >n before listening to his inclinatioi.."

I hope that all of us, both on this side as well as in the opposition side, will listen to the promptings of our reason and endorse the decision to have such a Committee for investigating the truth.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAK'A); There are three more speakers. If the House agrees, we can conclude the discussion and the Minister an reply tomorrow.

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SHRI NIRMAL CHATTERJEE: If we adjourn till tomorrow, the additional benefit would be that som[©] of Us would be given an opportunity to speak. A promise has been given that if we can make time, Mr. Satya Pal Malik will also be permitted to speak. Taking all this into account, we humbly request that the House be adjourned till 11 o'clock tomorrow

SHRI DIPEN GHOSH: In any case, the discussion is not going to be concluded today.

THE VICE-CHAIRMAN (SHRI Н HANUMANTHAPPA); The Business Advisory Committee has . allotted only two ffays. Ortly three Members / aije left. SHRI NIRMAL CHATTERJEE: You referred to the Business Advisory Committee. We had a discussion with the Deputy Chsirman and we did say that there was a chance of this debate spilling over to another day. There was a consensus that this will be done

SHRI PARVATHANENI UPEN-DRA: The normal convention is that the leaders of the opposition parties, Leader of the House and the Minister for Parliamentary Affairs generally consult each other before extending the sitting of the House. No such consultation has taken place today.

THE VICE-CHAIRMAN (SHR[H. HANUMANTHAPPA); That Is why I have put it to the House. .

SHRI DIPEN GHOSH: In any case, the debate is not going to be concluded today.

SHRI NIRMAL CHATTERJEE : Kindly permit me to conclude. *{Interruptions)* The Government said that they are open for all kind of discussion. If that be so and if there is a full-throated discussion, at least that will create some kind of good mood. If the majority is allowed to decide this way, then our charge is that with the majority in the Com-mirtee they will bull doze that Enquiry Committee also.

THE VICE-CHAIRMAN (SHR1 H. HANUMANTHAPPA): Please tit down. There is no unanimity about extending the House. I adjourn the House till 11 o'clock tomorrow.

[RAJYA SABHA] Committee to euquir* 304 SOIOTS contract

The House then adjourned at ajxteeiv minutes past six of the clock till eleven of the clock on Wednesday, the 12th August, 1987.